

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH  
AT PUNE

PRALHAD TUKARAM GAWANDE  
AND OTHERS

...Appellants.

Versus

STATE OF MAHARASHTRA AND OTHERS

...Respondents.

Affidavit-In-Reply on behalf of Respondents No. 3

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO.. 109 OF 2023

IN THE MATTER OF:

PRALHAD TUKARAM GAWANDE AND OTHERS

..Applicant

Versus

STATE OF MAHARASHTRA AND OTHERS

..Respondents

AFFIDAVIT IN REPLY ON BEALF OF RESPONDENT NO. 3

I, Paramjeetsingh Surendrasingh Juneja Age: 43 years, Occupation <sup>Secretary</sup> currently serving as Executive Engineer, Lower Penganga Division, Yavatmal, having office at Yavatmal, do hereby beg to state on solemn affirmation as under:

1. I say and submit that, on behalf of the Respondent no.3, I am filling this Affidavit in Reply to this Original Application filed by the Applicant. I say that, I have gone through the contents of Application filed by the Applicant and the records available in the office. I am well conversant with the facts of this case and able to depose the same on oath. I crave leave of this Hon'ble Authority to file additional affidavit, if necessary. I deny each and every statement and averments made by the Applicant in the present Application as the same are false and baseless. I deemed to have denied all contentions of this Application unless they are specifically admitted by me herein after.
2. I say that, Lower Penganga Project is located at village Tadsaoli, Taluka Ghatanji, District Yavatmal. Lower Penganga Project is a major Irrigation Project of state Maharashtra and it is Inter-State Project between State of Maharashtra and Andhra Pradesh (now Telangana). This project is planned in year 1971, by executing an Agreement between State of Maharashtra and Erstwhile Andhra Pradesh State before Godavari Water Dispute Tribunal over right to draw water from Godavari river on 06.10.1975. Lower Penganga Project was granted Environmental Clearance on 06.04.1984 by Dept. of Environment and Forest, Government of India. Government of India, Ministry of Environment and Forest vide letter dated 13.09.2001 informed that, the Environmental Clearance issued in 1984 has been withdrawn by the Ministry on 30.08.2000, since the work didn't commence. The concerned Authority also suggested to resubmit the proposal in accordance with EIA notification dated 27.01.1994 for fresh Environment Clearance Certificate. Meanwhile on 26.06.1997 Administrative Approval is granted to Lower Penganga



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Project by Government of Maharashtra. Hereto annexed and marked as EXHIBIT 'A' is the copy of MoEF Notification dated 27.01.1994. Accordingly in compliance with 1994 notification Project for Environment Clearance Certificate was processed and the proposal came to be submitted to MoEF on 30.11.2006. As per MoEF letter dated 09.03.2007, the Office of the Central Ministry of Environment and Forest informed the Respondent no.3 that, the proposal was considered for Environment Clearance Certificate under EIA notification 1994 in the expert appraisal committee meeting on 21.02.2007. Hereto annexed and marked as EXHIBIT 'B' is the copy of letter dated 09.03.2007. Accordingly Environment Clearance Certificate was issued on 17.05.2007. Hereto annexed and marked as EXHIBIT 'C' is the copy of the Environment Clearance Certificate dated 17.05.2007. It is pertinent to note that, to comply with the condition mentioned in Environment Clearance Certificate and Forest Clearance Certificate Rs 117.30 Crores are deposited to the forest department against Net present value, cost of afforestation, cost of tree cutting, catchment area treatment plan and survey and demarcation work. Meanwhile MoEF issued notification 21.08.2013 clarified the 1994 notification that, It is mentioned that "The intent of the central government has been and has always been that the validity of Environment Clearance Certificate is five years 'For the Commencement of construction or operation' and not that the Environment Clearance Certificate is only for five years 'From the Commencement of construction or operation'. Hereto annexed and marked as EXHIBIT 'D' is the copy of GR dated 21.08.2013.

3. I say that, the Respondent no.3 submitted factual report of the project on 18.06.2012 stated 'the work has started in year 2011 so the condition no.8 mentioned in the order of Environment Clearance Certificate is fulfilled i.e. work is commence in stipulated time period. Hereto annexed and marked as EXHIBIT 'E' is the copy of said Report. In reply to the factual report the Central Ministry of Environment and Forest have issued corrigendum dated 27.09.2013 regarding Environment Clearance Certificate issued 17.05.2007. Hereto annexed and marked as EXHIBIT 'F' is the copy of amended Corrigendum of Environment Clearance Certificate dated 27.09.2013. In this corrigendum amendment in para 8 of Environment Clearance Certificate, it is mentioned that 'The Environment Clearance Certificate is valid for a period of 10 years from the date of issuance of this letter for commissioning of the project', whereas this condition is as per Notification 2006, and the amended Environment Clearance Certificate dated 27.09.2013 came to be issued for the present Project. Whereas the Environment Clearance Certificate dated 17.05.2007 is in accordance with Notification dated 1994 and therefore the Government Notification dated 2006 and subsequent



amendments vide Government Resolution of 2022 will not be applicable to this Project.

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4. I say and submit that, the present Project is Major Irrigation Project, it is beneficial for Naxalite and Tribal area and the project was granted Administrative Approval in the year 1997 and whereas the MoEF notification of 1994 is applicable for grant of Environment Clearance Certificate to this project. It is pertinent to note that, there is no any change in physical parameters and scope of Project mentioned in Environment Clearance Certificate dated 17.05.2007. The intention behind this project is to provide Irrigation Water to the Vidarbha highly Naxalite affected and economically backward area, for their Development in the fields of Fishing Industry, Agro Tourism Industry, Agriculture, Industrial Development. I say and submit that, after the receipt of Environment Clearance Certificate dated 17.05.2007, the Forest Clearance Certificate was received on 07.01.2009 and 29.01.2014 also the Project received Pollution Control Certificate on 26.06.2006.
  5. I say and submit that, after the thorough preparation and obtaining necessary permissions, the Tender in respect of Construction of Central gated spillway, Earthwork of Right bank and left bank of Earthen Dam, irrigation outlet, D/S Bridge, U/S Bandhara of Lower Penganga Project and the work of Fabrication & Erecting Radial Gates of Lower Penganga Project were notified vide letter Notice No. 2/2009-2010 and Tender Notice No.11/2009-2010 respectively. Accordingly the Work Orders in respect of 1 No 2834 dated 24-08-2009 and 3453 dated 28-10-2009 are issued. The bills were raised by the Contractors in respect of work. Hereto annexed and marked as EXHIBIT 'G' is the chart of bills raised for the construction work of dam raised between 28-01-2012 to till date. I say that, as per the MoEF notification 1994 admittedly the Lower Penganga Inter-State Irrigation Project construction work started in the stipulated time given as per the Environment Clearance Certificate dated 17-05-2007. I say that, as per the terms and conditions of the MoEF notification 1994, the project work was in progress in spite of there were obstacles from the Project Affected Persons. In the Factual Report 4193 dated 18-06-2012, all the facts were brought before the Central Ministry of Environment and Forest.
  6. I say and submit that, since the Lower Penganga Inter-State Irrigation Project construction work has started on June 2011 as stated herein above and for which the Respondents have submitted the documents supporting the Project Construction Work Status. Subsequently there is delay in Project work progress and that is only due to obstruction from some Project affected persons. Admittedly some people from project affected area tried to stop the project work by putting hurdles in way of officers of Respondent no. 3. The local people removed clothes

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of the officers and humiliated them to the extreme. In spite of all negative things facing every day, the Respondents made all efforts to keep project on going. Hereto annexed and marked as EXHIBIT 'H' are the news documents showing the humiliation faced by the officers of the Respondent no. 3. I say and submit that, the project work is in progress till date only because of struggle and strong willpower of the officers of Respondent no. 3.

7. I say and submit that, as per the terms of the Environment Clearance Certificate dated 17.05.2007 the Lower Penganga Inter-State Irrigation Project Construction Work has started prior to the expiry of its validity and admittedly once the Project work is started and meanwhile, if due to any obstructions from local People causes delay and stopping of the construction work for some period and again restart of work doesn't termed as fresh Project Work, admittedly, since there is no change in Scope of the Project Work as per the Environment Clearance Certificate Conditions. Already Environment Clearance certificate is granted on 17.05.2007 for commencement the Project Work following due process of law, wherein;
  - a. There is no violation of Clause no.6 of the Environment Clearance Certificate dated 17.05.2007 as there is no change in scope of work of the Project.
  - b. The Project work has started within the stipulated time provided in the Environment Clearance Certificate dated 17.05.2007 i.e. on or before 17.05.2012, for the Commencement of Work.
8. I say and submit that, this is the ideal example of the project wherein all Statutory Clearance are sought and following all necessary norms project work is in progress. And in spite of that, in the year 2014 identical Application No.13(THC)/2013(WZ) was filed before this Hon'ble Court and vide order dated 10-03-2014, the State Level Committee was formed to monitor the work progress of the Project and which is still in force. Hereto annexed and marked as EXHIBIT 'I' is the copy of order dated 10-03-2014 of this Hon'ble Tribunal.
9. In the light of above submissions it is crystal clear that, the present Applicants are project affected people and only intention behind filing of this Application is to only delay the project and waste all efforts of Government Machinery and Public money invested since 1975 for development of this Rural and Financially backward Zone. The Respondents are compelled to deal with all odds and negative atmosphere at work place due to strong oppositions of the local People. Considering the need of the said Irrigation Project and urgency to complete it within stipulated time the officers of Respondents are required to keep the Project work moving fast in all negative conditions. I say and submit till date we have spent total sum of Rs. 382.48 Cr. on Project, I say and submit that, due to strong opposition some construction work was stopped, meanwhile due to Corona



emergency the progress of Project Work is severely affected. For Dam line and quarry 769.95 ha. Land is already acquired by direct purchase also forest land of 998.10 ha. is diverted to the department. At this stage proposal for land acquisition according to LARR act 2013 of 5354 ha and 11 village proposals for land acquisition and rehabilitation are submitted to concerned Collector office. Also designing and vetting of lift irrigation schemes of the project is in process. Now tender for remaining Dam work is called on 21-04-2023, all tendering process is completed and tender is submitted for approval to Water Resources Department and Government of Maharashtra.

10. I most respectfully pray that, in the light of above submissions and the detailed Chart submitted by the office of the Respondent, this Hon'ble Court be pleased to dismiss the present Application with heavy cost.

Deponent

Place:

Date :

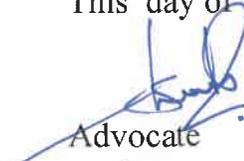
  
(P. S. Juneja)  
Executive Engineer  
Lower Penganga Project Division  
Yavatmal

VERIFICATION

I, Paramjeetsingh Surendrasingh Juneja , Age: 43 years, Occupation: Service, currently serving as Executive Engineer Lower Penganga Project Division Yavatmal, having office at Yavatmal, do hereby state on solemn affirmation that whatever stated herein above is based upon the information derived from the official records, which I believe to be true and correct. The present reply is drafted as per my instructions.

Solemnly affirmed at ....., )

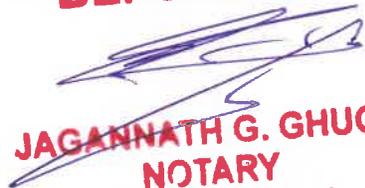
This day of 25<sup>th</sup> Sept, 2023

  
Advocate  
Shakuntala Wadekar



Noted & Registered at  
Sr.No. 320/2023

**BEFORE ME**

  
**JAGANNATH G. GHUGE**  
**NOTARY**  
**GOVT. OF INDIA**  
**25 SEP 2023**



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**MINISTRY OF ENVIRONMENT AND FORESTS**

**ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated  
27/01/1994**

**(incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002 )**

- 1) **S.O. 60 (E)**- Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28<sup>th</sup> January, 1993;

And whereas all objections received have been duly considered;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity (if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

- 2) Requirements and procedure for seeking environmental clearance of projects:

- I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

The application shall be made in the proforma specified in Schedule-II of this notification and shall be accompanied by a project report which shall, inter



alia, include an Environmental Impact Assessment Report, Environment Management Plan and details of public hearing as specified in Schedule-IV prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time. However, Public Hearing is not required in respect of (i) small scale industrial undertakings located in (a) notified/designated industrial areas/industrial estates or (b) areas earmarked for industries under the jurisdiction of industrial development authorities; (ii) widening and strengthening of highways; (iii) mining projects (major minerals) with lease area up to twenty five hectares, (iv) units located in Export Processing Zones, Special Economic Zones and (v) modernisation of existing irrigation projects.

Provided that for pipeline projects, Environmental Impact Assessment report will not be required:

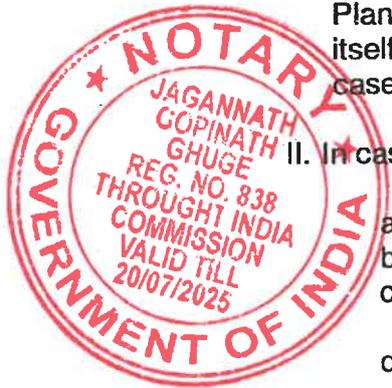
Provided further, that for pipeline and highway projects, public hearing shall be conducted in each district through which the pipeline or highway passes through.

(b) Cases rejected due to submission of insufficient or inadequate data and Plan may be reviewed as and when submitted with complete data and Plan. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

- a. mining;
- b. pit-head thermal power stations;
- c. hydro-power, major irrigation projects and/or their combination including flood control;
- d. ports and harbours (excluding minor ports);
- e. prospecting and exploration of major minerals in areas above 500 hectares;

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.



- III. (a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency or such other body under the Central Government authorised by the Impact Assessment Agency in this regard.
- (b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.
- (c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories, if undertaken and details of the public hearing.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation of the project.

- IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency shall make compliance reports publicly available.
- V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.
- 3 Nothing contained in this Notification shall apply to:
- a. any item falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No.102 (E) dated 1<sup>st</sup> February, 1989, S.O. 114 (E)



dated 20<sup>th</sup> February, 1991; S.O. No. 416 (E) dated 20<sup>th</sup> June, 1991 and S.O. No.319 (E) dated 7<sup>th</sup> May, 1992.

- b. any item falling under entry no.1,2,3,4,5,7,9,10,13,14,16,17,19,21,25,27 of Schedule-I if the investment is less than Rs.100 crores for new projects and less than Rs. 50 crores for expansion / modernization projects.
- c. any item reserved for Small Scale Industrial Sector with investment less than Rs. 1 crore.
- d. defence related road construction projects in border areas.
- e. any item falling under entry no. 8 of Schedule-I, if that product is covered by the notification G.S.R. 1037(E) dated 5<sup>th</sup> December 1989.
- f. Modernization projects in irrigation sector if additional command area is less than 10,000 hectares or project cost is less than Rs. 100 crores.

4) Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- o False information
- o False data
- o Engineered reports
- o Concealing of factual data
- o False recommendations or decisions



**SCHEDULE-I****(See paras 1 and 2)****LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM THE CENTRAL GOVERNMENT**

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, Rare Earths.
2. River Valley projects including hydel power, major Irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petrochemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LLDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
- 13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).  
(b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.



16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloys.
18. All tourism projects between 200m—500 metres of High Water Line and at locations with an elevation of more than 1000 metres with investment of more than Rs.5 crores.
19. Thermal Power Plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects except projects relating to improvement work including widening and strengthening of roads with marginal land acquisition along the existing alignments provided it does not pass through ecologically sensitive areas such as National Parks, Sanctuaries, Tiger Reserves, Reserve Forests
22. Tarred Roads in the Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual)
29. Electroplating
30. Meta amino phenol



**SCHEDULE-II****[See Sub-para I (a) of para 2]****Procedure for seeking environment clearance of projects.**

1. (1) Any persons who desires to establish a thermal power plant of any category mentioned in Schedule-I, shall submit an application to the Department of the State Government dealing with the subject of environment.
- (2) The application shall be made in the Form 'A' specified in Schedule-II annexed to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management plan prepared in accordance with the guidelines issued by the State Department of Environment from time to time.
- (3) Cases rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the State Government to reject the case summarily.
- 5) In case of the pit-head thermal power plants, the applicant shall intimate the location of the project site to the State Government while initiating any investigation and surveys. The State Government will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for a sanctioned capacity and it will be valid for a period of five years for commencing the construction or operation of the project.



3. (1) The applicant shall obtain No Objection Certificate from the concerned Pollution Control Board. The State Pollution Control Board shall issue No Objection Certificate to establish only after completing public hearing as specified in Schedule-IV annexed to this notification.

(2) The reports submitted with the application and No Objection Certificate from the State Pollution Control Board shall be evaluated and assessed by the State Government, in consultation with a Committee of experts which shall be constituted by the State Government as specified in Schedule-III appended to this notification.

(3) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the preparations relating to the plant.

(4) The State Government Department dealing with the subject of Environment shall prepare a set of recommendations based on technical assessment of documents and data furnished by the applicant supplemented by data collected during visits to sites, if undertaken and interaction with affected population and environment groups, if necessary.

(5) The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the applicant and decision conveyed within thirty days thereafter.

(6) The environmental clearance granted shall be valid for a period of five years from commencement of the construction or operation of the project.

4. Concealing factual data or submission of false, misleading data reports, decisions or recommendations would lead to the project being rejected. Approval, if granted, earlier on the basis of false data, can also be revoked.

**(FORM A)**

**APPLICATION FORM**

1. (a) Name and Address of the project proposed :

(b) Location of the project:

Name of the Place:



District, Tehsil:

Latitude/Longitude:

Nearest Airport/Railway Station :

(c) Alternate sites examined and the reasons for selecting the proposed site:

(d) Does the site conform to stipulated land use as per local land use plan:

2. Objectives of the project:

3. (a) Land Requirement:

Agriculture Land:

Forest land and Density of vegetation.

Other (specify):

(b) (i) Land use in the Catchment within 10 kms radius of the proposed site:

(ii) Topography of the area indicating gradient, aspects and altitude:

(iii) Erodibility classification of the proposed land:

(c) Pollution sources existing in 10 km radius and their impact on quality of air, water and land:

(d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:

(e) Rehabilitation plan for quarries/borrow areas:

(f) Green belt plan:

(g) Compensatory afforestation plan:

4. Climate and Air Quality:

(a) Windrose at site:

(b) Max/Min/Mean annual temperature:

(c) Frequency of inversion:

(d) Frequency of cyclones/tornadoes/cloud burst:

(e) Ambient air quality data:

(f) Nature & concentration of emission of SPM, Gas (CO, CO<sub>2</sub>, NO<sub>x</sub>, CH<sub>n</sub> etc.) from the project:

5. Water balance:

(a) Water balance at site:

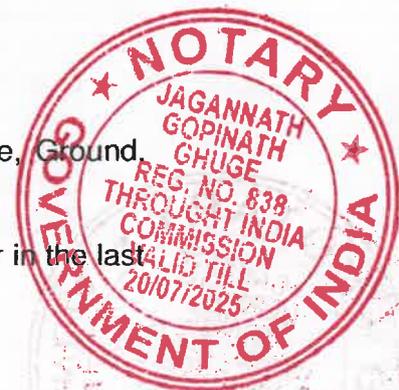
(b) Lean season water availability;

Water Requirement:

(c) Source to be tapped with competing users (River, Lake, Ground, Public supply):

(d) Water quality:

(e) Changes observed in quality and quantity of groundwater in the last years and present charging and extraction details:

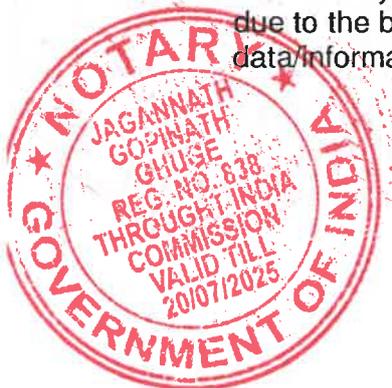


- (f) (i) Quantum of waste water to be released with treatment details:  
 (ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:  
 (iii) Quantum of waste water to be released on land and type of land:
- (g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan:  
 (ii) Command Area Development Plan:
6. Solid wastes:
- (a) Nature and quantity of solid wastes generated.  
 (b) Solid waste disposal method:
7. Noise and Vibrations:
- a. Sources of Noise and Vibrations:  
 b. Ambient noise level:  
 c. Noise and Vibration control measures proposed:  
 d. Subsidence problem, if any, with control measures:
8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
9. Peak labour force to be deployed giving details of:
- o Endemic health problems in the area due to waste water/air/soil borne diseases:
  - o Health care system existing and proposed:
10. (a) Number of villages and population to be displaced:  
 (b) Rehabilitation Master Plan:
11. Risk Assessment Report and Disaster Management Plan:
12. (a) Environmental Impact Assessment  
 (b) Environment Management Plan:  
 (c) Detailed Feasibility Report:  
 (d) Duly filled in questionnaire

Report prepared as per guidelines issued by the Central Government in the MOEF from time to time:

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are due to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the



project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant  
With name and full address

Given under the seal of  
Organisation  
on behalf of Whom the applicant is  
signing.

Date:

Place:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

### **SCHEDULE-III**

**[See Sub. Para(2), Para 3 of Schedule- II]**

### **COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT**

1. The Committees will consist of experts in the following disciplines:

- i. Eco-system Management
- ii. Air/Water Pollution Control
- iii. Water Resource Management
- iv. Flora/Fauna conservation and management
- v. Land Use Planning
- vi. Social Sciences/Rehabilitation
- vii. Project Appraisal
- viii. Ecology



- ix. Environmental Health
  - x. Subject Area Specialists
  - xi. Representatives of NGOs/persons concerned with environmental issues.
2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide managerial experience in the relevant development sector.
  3. The representative of Impact Assessment Agency will act as a Member-Secretary.
  4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.
  5. The Membership of a Committee shall not exceed 15.

#### **SCHEDULE IV**

**(See para 3, subparagraph (2) of Schedule- II)**

#### **PROCEDURE FOR PUBLIC HEARING**

**(1) Process of Public Hearing:** - Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely: -

- i. An executive summary containing the salient features of the project both in English as well as the local language along with Environmental Impact Assessment (EIA). However, for pipeline project, Environmental Impact Assessment report will not be required. But Environmental Management Plan including risk mitigation measures is required.
- ii. Form XIII prescribed under Water (Prevention and Control of Pollution) Rules, 1975 where discharge of sewage, trade effluents, treatment of water in any form, is required.
- iii. Form I prescribed under Air (Prevention and Control of Pollution) Union Territory Rules, 1983 where discharge of emissions are involved in any process, operation or industry.



- iv. Any other information or document which is necessary in the opinion of the Board for their final disposal of the application.

(2) **Notice of Publics Hearing:** -(i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.

- (ii) All persons including bona fide residents, environmental groups and others located at the project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

**Explanation:** - For the purpose of the paragraph person means; -

- a. any person who is likely to be affected by the grant of environmental clearance;
- b. any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance;
- c. any association of persons whether incorporated or not like to be affected by the project and/or functioning in the filed of environment;
- d. any local authority within any part of whose local limits is within the neighbourhood wherein the project is proposed to be located.

(3) **Composition of public hearing panel:** - The composition of Public Hearing Panel may consist of the following, namely: -

- (i) Representative of State Pollution Control Board;
- (ii) District Collector or his nominee;
- (iii) Representative of State Government dealing with the subject;
- (iv) Representative of Department of the State Government dealing with Environment;
- (v) Not more than three representatives of the local bodies such as Municipalities or panchayats;
- (vi) Not more than three senior citizens of the area nominated by the District Collector.

(4) **Access to the Executive Summary and Environmental Impact Assessment report:-** The concerned persons shall be provided access to the



Executive Summary and Environmental Impact Assessment report of the project at the following places, namely:-

- (i) District Collector Office;
- (ii) District Industry Centre;
- (iii) In the Office of the Chief Executive Officers of Zila Praishad or Commissioner of the Municipal Corporation/Local body as the case may be;
- (iv) In the head office of the concerned State Pollution Control Board and its concerned Regional Office;
- (v) In the concerned Department of the State Government dealing with the subject of environment.

5. Time period for completion of public hearing:

The public hearing shall be completed within a period of 60 days from the date of receipt of complete documents as required under paragraph 1.



सार :

Telegram : PARYAVARAN,  
NEW DELHI

दूरभाष :

Telephone : &amp; Fax 2436 2827 Phone - 233482835

टेलिग्राफ :

Telex : W-66186 DOE IN  
FAX : 4380678

36

भारत सरकार  
पर्यावरण एवं वन मंत्रालय  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FORESTS  
पर्यावरण भवन, सी. जी. ओ. कॉम्प्लेक्स  
PARYAVARAN BHAVAN, C.G.O. COMPLEX  
लोधी रोड, नई दिल्ली-110003  
LODHI ROAD, NEW DELHI-110003

No.J.12011 /36/2006-IA.1

09.03.2007

The Superintending Engineer  
Yatmal Irrigation Circle  
Yavatmal  
Maharashtra

Subject - Lower Penganga Project in Maharashtra-

24 APR 2007  
Sir,

The above mentioned project was considered by the Expert Appraisal Committee on 21<sup>st</sup> February 2007. The committee noted that this project was accorded environmental clearance during 1984. However, no construction work has been started till date. The project authority has prepared EIA report and public hearing completed. The proposal was considered for EC under EIA Notification 1994.

It was noted that the project envisages construction of 35.63 m high earthen dam with central gated masonry spillway at about 2 km upstream of Tadsali village in Yatmal district across Penganga river. The project will irrigate 40,818 ha in Maharashtra and 19,232 ha in Adilabad district of Andhra Pradesh. In addition to irrigation 4 MW power also likely to be generated. Total land requirement for the project is 18,826 ha which include 17184 ha private land, 998 ha. of forest land and 644 ha Government land. The project will affect 66 villages, out of which 32 villages will be fully affected and 14 villages partially affected. The number of project affected families is 8136.

After critically examining all the environment related issues the committee desired to have the following information -

i) 19,232 ha area in Andhra Pradesh will be getting water for irrigation. Private land likely to be acquired for laying canals. No information has been given about land losers in A.P. and compensation. A letter from A.P. govt. in this regard shall be submitted.

ii) Command Area Development Plan for both the states.

In the proposed cropping pattern (page-7-Form 1) sugarcane and 'others' have been introduced without defining the 'others' and without specifying areas under them. Is there any mechanism to stop the farmers from cultivating sugarcane and rice after irrigation water is available and protect

iii) the vulnerable silty clay loan soil from turning useless in no time due to irrigation induced water logging and salinity?

पाटबंधारे मंडळ
यवतमाळ
अ.अ.
सा.अ.प.
उ.प.
अ.प.
श.प.
सा.प.
क.प.
पुस्तकालय
दिनांक
सहपत्र

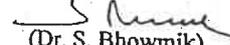
का. अ.
ज.प.
वे.प.
प्र.प.
आ.प.
दिनांक
सहपत्र



- v) The original river flow will not be maintained after construction of the dam and diversion of reservoir water for irrigation. What percentage of the undisturbed river flow will be maintained in the d/s of the dam in different months?
- vi) Information under competing water users does not identify the d/s water users, their water requirements and water availability after impoundment and diversion of water for irrigation.
- vii) 4 MW power to be generated. No technical information in this regard has been given.
- viii) Pre & post monsoon ground water table at well distributed locations in the proposed command area for about preceding 10 years.
- ix) The EIA provides a list of most commonly seen trees in the surroundings of project area. Biodiversity index viz shanon-weaver index, Importance value index (IVI) etc. of the species have not been reported.
- x) It appears from public hearing proceeding that public hearing was abandoned. It may please be clarified whether P.H was completed or not and reason for low attendance. (only 47)
- xi) Distance from canal to wildlife sanctuary may be intimated.
- xii) Dam break analysis & disaster management plan.
- xiii) Different figures have been given in the schedule-II form, in respect of land under submergence (15951 ha-page-2, 121694.33 ha on p-33 & 15951.10 on p-9). Correct figure may be intimated.
- xiv) 998 ha forest land will be affected by the project. Compensatory afforestation plan has not been included in the EMP.
- xv) Tables of financial details of CAT plan is not complete. SYI values not given for prioritization of sub watershed.
- xvi) Health Management plan not formulated.

The above information/clarification may please be submitted at the earliest to enable us to take action on the proposal.

Yours faithfully,

  
(Dr. S. Bhowmik)  
Additional Director

कार्यालय  
अधिसक अभियंता

पषतमाळ पाटबंधारे मंडळ  
यवतमाळ

दि.

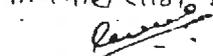
- 5 APR 2007

जा.क. १३३९ / तां. ८/मि.क. १/०७

प्रति, कार्यकारी अभियंता

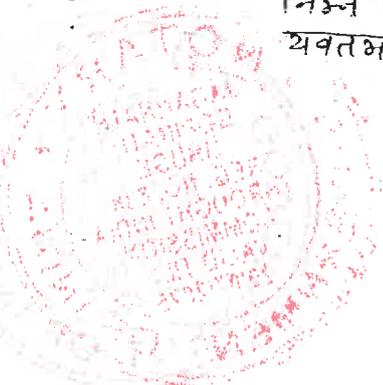
निम्न यैनगंगा प्रकल्प विभाग,

यवतमाळ यांना माहित व आवश्यक कार्यवाही साठी अग्रेसीत.

  
अधिसक अभियंता करिता

पषतमाळ पाटबंधारे मंडळ

यवतमाळ





	-	30 ha	40 ha	100ha	70 ha	100 ha
Maintenance of plantations	-	4	4	-	-	10
Road side plantation (Km)	2	-	-	-	-	-
Maintenance of Road side plantation up to 5 <sup>th</sup> year (Km)	-	2	6	10	10	10
Vegetative Check Dam (Nos)	60	60	60	60	60	300
<b>(II) ENGINEERING MEASURES</b>						
CAT Office establishment and maintenance (Year)	1	1	1	1	1	5
Barbed wire fencing for protection (KM)	40	40	30	-	-	110
Gully plugging (Nos)	200	100	100	100	-	500
Providing wire crates (Nos)	200	180	120	-	-	500
Stream bank protection (Nos)	40	40	40	40	40	200
Stone masonry check Dam (Cum)	50	100	60	50	-	260
Maintenance of protection works up to 6 <sup>th</sup> Year	1	1	1	1	1	5

- (ii) Forest Clearance to be obtained for acquiring 988 hectares forest land & submit it to this Ministry.
- (iii) Consolidation and completion of the muck should be carried out in the muck dump sites and the dump sites should be above high flood level.
- (iv) A study of site specific earthquake design parameters is mandatory for large dams. The result of the site specific design parameters needs to be approved by the NCSDP, CWC, New Delhi. The approved design earthquake parameter shall be used for final design.
- (v) Water user association/ Co-operative and involvement of the whole community for disciplined use of available waters should be formed.
- (vi) Any other clearance from any other organization if required should be obtained.
- (vii) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project providing breeding source for vector mosquitoes and other parasites. The river should be properly channelized so that no small pools and floods are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malarial or mosquito borne diseases can increase. If such a situation arises, it will be the responsibility of project authorities to take all steps i.e. residual insecticidal spray in all the project area and surrounding 3 km. area keeping the flight range of mosquitoes in consideration.
- (viii) Command area development plan as proposed in the letter dated 14.3.2007 should be followed.

#### Part-B: General Conditions

- (i) Adequate free fuel arrangement should be made for the labour force engaged in the construction work at project cost so that indiscriminate felling of trees is prevented.
- (ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood/LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.



- (iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing them work permit.
- (iv) Restoration of construction area including dumping site of excavated materials should be ensured by leveling, filling up of burrow pits, landscaping etc. The area should be properly treated with suitable plantation.
- (v) Adequate financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.
- (vi) A Multidisciplinary committee should be constituted in consultation with the Ministry with ecologists, environmental scientists, conservationists and experienced administrators etc. to oversee the effective implementation of the suggested safeguard measures.
- (vii) The MOEF would also refer to the Standing Committee of the National Board for Wildlife under Section 5(b) and 5(c)(ii) of the Wildlife (Protection) Act, the cases where environmental clearance has already been granted where activities are within 10 km zone.
- (viii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bhopal for review.
4. Officials from Regional Office, MOEF, Bhopal who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection.
5. The responsibility of implementation of environmental safeguards rests fully with the Vidarbha Irrigation Development Corporation Ltd. and Government of Maharashtra.
6. In case of change in the scope of the project, project would require a fresh appraisal.
7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.
9. A copy of the clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.
10. State Pollution Control Board / Committee should display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's office/ Tehsildar's office for 30 days.
11. The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board / Committee and may also be seen at Website of the Ministry of Environment and Forests at [http:// www.ehvfor.nic.in](http://www.ehvfor.nic.in)



## Copy to:

1. The Secretary, Ministry of Water Resources, Shram Shakti, Bhawan, Rafi Marg, New Delhi-110001.
2. The Adviser (I & CAD), Planning Commission, Yojna Bhawan, New Delhi - 110001.
3. Secretary (Energy & Power), Government of Maharashtra, Mumbai.
4. The Member Secretary, Maharashtra State Pollution Control Board, Mumbai  
Mumbai
5. The Chief Engineer, Project Appraisal Directorate, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi-110066.
6. The Secretary (Irrigation), Government of Andhra Pradesh, Secretariat, Hyderabad- 500 022
7. The Regional Office, Ministry of Environment & Forests, Bhopal.
8. E1- Division, Ministry of Environment & Forests, New Delhi-110003.
9. Guard file.

(Dr. S. Bhowmik)  
Additional Director



रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1956]

नई दिल्ली, बुधस्वतिवार, अगस्त 22, 2013/श्रावण 31, 1955

No. 1956]

NEW DELHI, THURSDAY, AUGUST 22, 2013/SHRAVANA 31, 1955

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 21 अगस्त, 2013

का.आ. 2555(अ).—पर्यावरण (संरक्षण) नियम, 1986 की नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की और धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (घ) के अधीन जारी भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 60 (अ), तारीख 27 जनवरी, 1994 (जिसे इसमें इसके पश्चात् अधिसूचना कहा गया है) द्वारा केंद्रीय सरकार ने जब तक कि उस सरकार द्वारा पर्यावरण संबंधी अनापत्ति मंजूरी न दे दी गई हो तब तक किसी परियोजना के आरंभ किए जाने वाले क्रियाकलाप या नई परियोजना के संबंध में विस्तार और आधुनिकीकरण के संबंध में कतिपय रूप से निर्बंधित और प्रति-बंध अधिरोपित करती है।

2. और, उपरोक्त उक्त अधिसूचना को अधिसूचना संख्यांक का.आ. 356 (अ), तारीख 4 मई, 1994 द्वारा और संशोधित किया गया था और उक्त अधिसूचना के पैरा 2 के (iii) के खंड (ग) यह उपबंध करता है कि -

“दी गई अनापत्ति, संनिर्माण या संक्रिया के प्रारंभ होने से पांच वर्ष की अवधि के लिए विधिमान्य होगी”।

3. और केंद्रीय सरकार का आशय यह रहा है और सदैव यह रहा है कि पर्यावरण संबंधी अनापत्ति की विधिमान्यता, संनिर्माण या प्रचालन के प्रारंभ “के लिए” पांच वर्ष है और न कि संनिर्माण या प्रचालन के आरंभ से पांच वर्ष के लिए है।

4. और, उक्त अधिसूचना का. आ. 60, तारीख 27 जनवरी, 1994 और उसके पश्चात्वर्ती संशोधन भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का. आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा अधिक्रान्त किए गए थे। उक्त अधिसूचना का पैरा 9 अन्य बातों के साथ-साथ यह अनुबद्ध करता है कि संनिर्माण परियोजनाएं जिसको पूर्व पर्यावरण संबंधी अनापत्ति के लिए आवेदन भेजा जाता है, के मामले में परियोजना या क्रियाकलाप द्वारा उत्पादन, प्रचालन के आरंभ करने को पूर्व पर्यावरण संबंधी अनापत्ति मंजूर की जाती है।

5. और किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं की दशा में दस वर्ष की अवधि के लिए विशेष-ज्ञ आकलन समिति या संबंधित राज्य स्तर विशेष-ज्ञ आकलन समिति द्वारा यथा प्रकलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और अन्य सभी अन्य परियोजनाओं और क्रियाकलापों की दशा में पांच वर्ष होगी और इस प्रकार केंद्रीय सरकार का आशय पूर्ण रूप से यह संप्रेषित था कि पर्यावरण संबंधी अनापत्ति की विधिमान्यता संनिर्माण या प्रचालन “के लिए” थी न कि संनिर्माण या प्रचालन के प्रारंभ “होने से” थी।

6. और, शंकर रघुनाथ जोग और अन्य बनाम तालालुकर एंड सन्स प्राइवेट लिमिटेड और अन्य के मामले में रिट याचिका संख्या, 2011 का 6 में तारीख 12 अगस्त, 2011 के आदेश में गोवा स्थित बंबई उच्च न्यायालय ने उक्त अधिसूचना और उसके संशोधनों का निर्वचन करते समय यह अभिनिर्धारित किया है कि पर्यावरण और वन मंत्रालय द्वारा मंजूर की गई पर्यावरण संबंधी अनापत्ति की विधिमान्यता खनन परियोजनाओं के प्रचालन या परियोजना के विस्तार के प्रारंभ की तारीख से पांच वर्ष की अवधि के लिए है।

3643 GI/2013

(1)



7. और पर्यावरण और वन मंत्रालय ने तारीख 12 अगस्त, 2011 के आदेश के विरुद्ध भारत संघ शंकर रघुनाथ जोग के मामले में विशेष-1 इजाजत याचिका (सी सी 20925/2012) की है और इस बीच अधिसूचना संख्यांक का.आ. 356 (अ), तारीख 4 मई, 1994 की अधिसूचना के पैरा 2 के उप-पैरा (iii) के खंड (ग) के विनाय में स्प-टीकारक अधिसूचना जारी की जानी है।

8. और, केंद्रीय सरकार ने अधिसूचना संख्यांक का.आ. 356 (अ), तारीख 4 मई, 1994 के अधीन चल रही हजारों परियोजनाओं के संबंध में जारी की गई पर्यावरण संबंधी अनापत्ति की विधिमान्यता पर बंबई उच्च न्यायालय के ऊपर वर्णित आदेश द्वारा संनिर्माण या प्रचालन के प्रारंभ की तारीख से केवल पांच वर्- की पर्यावरण संबंधी अनापत्ति की विधिमान्यता का निर्वचन करने के कारण प्रकट हुई असंगत स्थिति और पारिणामिक प्रतिप्रभाव को दूर करने के लिए स्प-टीकरण जारी करने का विनिश्चय किया है।

9. अतः अब, केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 और धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (xiv) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii), तारीख 4 मई, 1994 में प्रकाशित भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का. आ. 356(अ) तारीख 4 मई, 1994 में यह स्प-ट करती है कि "से पांच वर्- की अवधि के लिए" पद से "संनिर्माण या प्रचालन के प्रारंभ के लिए पांच वर्- की अवधि के लिए और न कि संनिर्माण या प्रचालन के प्रारंभ से पांच वर्-" अभिप्रेत होगा।

[फा. सं. एल-11011/12/2011-आईए-II(एम) पाटी]

अजय त्यागी, संयुक्त सचिव

## MINISTRY OF ENVIRONMENT AND FORESTS

### NOTIFICATION

New Delhi, the 21st August, 2013.

**S.O. 2555(E).**— Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O. 60(E), dated the 27th January, 1994 (hereinafter referred to as the said notification), issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Central Government imposed certain restrictions and prohibitions on the expansion and modernisation of any activity or the undertaking of any project unless environmental clearance has been granted by that Government.

2. And whereas the above said notification was further amended vide notification number S.O. 356(E), dated the 4th May, 1994. Clause (c) of sub-paragraph (III) of paragraph (2) of the said notification provides that—

"the clearance granted shall be valid for a period of five years from commencement of the construction or operation".

3. And whereas the intent of the Central Government has been and has always been that the validity of the environmental clearance is five years "for" commencement of the construction or operation and not that the environment clearance is only for five years "from" the commencement of construction or operation.

4. And whereas the said notification S.O. 60(E), dated the 27th January, 1994 and subsequent amendments thereto were superseded by the Government of India in the Ministry of Environment and Forests vide notification number S.O. 1533(E), dated the 14th September, 2006. Para 9 of the said notification, inter alia, stipulates that prior environmental clearance is granted to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects to which the application for prior environmental clearance refers.

5. And whereas the prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects, project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects



and activities and as such conveying the intent of the Central Government all through that the validity of the environment clearance was "for" construction or operation and not "from" commencement of the construction or operation.

6. And whereas the High Court of Bombay, at Goa in its order dated the 12th August, 2011 in Writ Petition no. 6 of 2011 in the matter of Shankar Raghunath Jog and Ors. vs. Talaulicar and Sons Pvt. Ltd. and Ors. while interpreting the provisions of the said notification and amendments thereof has held that the validity of the Environmental Clearance granted by the Ministry of Environment and Forests is for a period of five years from the date of the commencement of the operation of the mining projects or expansion of the project.

7. And whereas the Ministry of Environment and Forests has preferred a Special Leave Petition (cc 20925/2012)- in the matter of Union of India vs. Shankar Raghunath Jog and Anr. against the order dated the 12th August, 2011 and meanwhile to issue a clarificatory notification with respect to clause (c) of sub-paragraph (III) of paragraph (2) of notification number S.O. 356 (E), dated the 4th May, 1994.

8. And whereas the Central Government has decided to issue a clarification in order to remove the anomalous situation emerged due to the interpretation held by the aforementioned order of the High Court of Bombay in construing the validity of the Environmental clearance merely five years from the date of the commencement of the construction or operation and consequential repercussions on the validity of environment clearance issued to several thousand ongoing projects under notification number S.O. 356 (E), dated the 4th May, 1994.

9. Now, therefore, in exercise of the powers conferred under sub-section (1) and clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, read with sub-rule (4) of Rule 5 of the Environment (Protection) Rules, 1986 the Central Government hereby clarifies that in the notification of the Government of India in the Ministry of Environment and Forests, vide number S.O. 356 (E), dated the 4th May, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 4th May, 1994 the expression "for a period of five years", shall mean "for a period of five years for commencement of the construction or operation and not five years from commencement of the construction or operation".

[ F. No. L-11011/12/2011-IA-II(M)-Part)]

AJAY TYAGI, Jt. Secy.





No. 4193-YIC/T-6/LPP/ECC/2012.

Office of the Superintending Engineer  
Yavatmal Irrigation Circle  
Yavatmal.

Date - 18/06/2012.

email - seyic\_yvt@dataone.in

To,

**Additional Director,  
Ministry of Environment & Forest  
Government of India  
Paryavaran Bhavan,  
C.G.O. Complex, Lodhi Road.  
New - Delhi.**

**Subject - Lower Penganga Project, Tq.-Ghatanji, Dist.-Yavatmal.  
Factual Report of the Project.**

**Reference - MoEF, New Delhi letter No. J 12011/68/2006-1A/dated 17-5-2007**

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Lower Penganga project is an Inter-State Irrigation project between Maharashtra & Andhra Pradesh. It is originally administratively approved by Govt. of Maharashtra on 26<sup>th</sup> June 1997 for Rs. 1402.43 Crores. (CSR-1995-1996)

Revised administrative approval is accorded by Vidharbha Irrigation Development Corporation, Nagpur vide Order No - VIDC / T-3 / 637 / YIC / LPP / RAA / 2009 Dt. 14-08-2009 for Rs. 10429.39 Crores. (CSR-2008-2009)

Project will create total irrigation potential of 2,27,271 Ha. benefiting Yavatmal ( 1,41,607 Ha.) Chandrapur (58,355 Ha.) districts of Maharashtra & Adilabad district (27,309 Ha.) of Andhra Pradesh.

This is the major Inter-State project. Environmental Clearance is granted to this Project by MoEF with letter No. J 12011 / 68 / 2006-1A / dated 17-5-2007.

Ministry of Environment & Forest, G.O.I. has accorded in- principle consent to forest Proposal ( 998.10 Ha.) of this project with the letter No. F/8-129/2007-FC/ dated 7-1-2009.

Rs. 117.30 Crores are deposited towards forest department against Net Present Value, cost for afforestation, cost of tree cutting, catchment area treatment plan and survey and demarcation work.

Compliance report of the remarks raised by MoEF while according in- principle consent to Forest Proposal is submitted to the MoEF Govt. of India by state government ( Forest Dept ) on date 13/06/2011

CWC have been given in principal consent to Lower Penganga Project vide CWC letter date 31/10/2011.

998.10 Ha. land required for necessary afforestation is transferred to forest department.





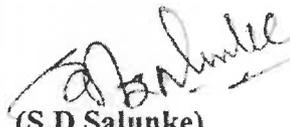
The work of the project is taken in hand and the present status of the project work is as below –

- 1) Survey work for canal and lift is completed with the expenditure of Rs. 24.11 Crores.
- 2) Private land 751 Ha. required for dam seat, quarry and adjacent to Dam site is taken in possession by direct purchase and the expenditure done on land acquisition is Rs. 52.46 Crores.
- 3) In order to create the 1/3 potential with the completion of Dam, the Executive Director, Vidarbha Irrigation Development Corporation, Nagpur has been given permission for floating the tender of Dam works and the tender procedure was also completed, the work orders were issued to the contractor in 2009.
- 4) As the land required for Dam seat and quarries are in the possession of the department, the work related to project was started in JUNE-2011. (Works photographs are attached separately)
- 5) Environmental Clearance is granted to this Project by MoEF with letter No. J 12011/68/2006-1A/dated 17-5-2007 and vide condition no – 8 mentioned in the order the clearance is valid for a period of 5 years from the date of issue of Clearance order for commencement of construction work.

**As the work was started before one year, the condition no.8 mentioned in the order of Environmental clearance is fulfilled.**

This is for information and necessary action.

- Enclosure –
- 1) Short Note
  - 2) Necessary Xeroxs with Index
  - 3) Work Photographs

  
(S.D.Salunke)  
Superintending Engineer  
Yavatmal Irrigation Circle.  
Yavatmal

- \* Copy submitted to the Hon. Secretary (WRD) Mumbai for favour of information please
- \* Copy submitted to the Hon. Executive Director, Vidarbha irrigation Development Corporation, Nagpur for favour of information please
- \* Copy submitted to the Chief Engineer (WRD), Amravati for favour of information please
- \* Copy forwarded to the Executive Engineer, Lower Penganga Project Division, Yavatmal for necessary action.



**LOWER PENGANGA PROJECT**

Tq.-Ghatanji

Dist.-Yavatmal

**INDEX**

Necessary Xeroxs required for Factual Report of the Project.

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2	Environmental Clearance order - MoEF, New Delhi letter No. J 12011/68/2006-1A/dated 17-5-2007	4	7
3	Final compliance report of forest land by Government of Maharashtra dt. 13 <sup>th</sup> June 2011.	8	--
4	Final compliance report of forest land by Principal Chief Conservator of Forest, Maharashtra State dt. 28-04-2011.	9	11
5	Government of Maharashtra letter dt. 16-08-2010 @ submission of R/R plan for Lower Penganga Project.	12	--
6	Central Water Commission, New Delhi's letter dt. 31-10-2011 @ according In-Principal consent to project.	13	14
7	Work order in Marathi issued to Contractor for Lower Penganga Dam Work. On dt. 24-08-2009.	15	17
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VIDHARBHA IRRIGATION DEVELOPMENT CORPORATION, NAGPUR.  
 WATER RESOURCES DEPARTMENT, AMARAVATI.  
 YAVATMAL IRRIGATION CIRCLE, YAVATMAL.  
 LOWER PENGANGA PROJECT DIVISION, YAVATMAL.



# LOWER PENGANGA PROJECT.

Tq - Ghatanji

Dist.-Yavatmal

Short Note on Factual Report of  
 the Project.

# Lower Penganga Project

Tq.-Ghatanji

Dist.-Yavatmal

## Short Note on Factual Report of the Project.

—0000—

Lower Penganga project is an Inter-State Irrigation project between Maharashtra & Andhra Pradesh. It is originally administratively approved by Govt. of Maharashtra on 26<sup>th</sup> June 1997 for Rs. 1402.43 Crores. (CSR-1995-1996)

Revised administrative approval is accorded by Vidarbha Irrigation Development Corporation, Nagpur vide Order No – VIDC / T-3 / 637 / YIC / LPP / RAA / 2009 Dt. 14-08-2009 for Rs. 10429.39 Crores. (CSR-2008-2009)

Project will create total irrigation potential of 2,27,271 Ha. benefiting Yavatmal (1,41,607 Ha.) Chandrapur (58,355 Ha.) districts of Maharashtra & Adilabad district (27,309 Ha.) of Andhra Pradesh.

### Importance of the Project

In GWDT, as per the provision for G-7 basin this project is the Inter-State project. The Provisions are as below –

A) The state of Maharashtra can use all the waters up to

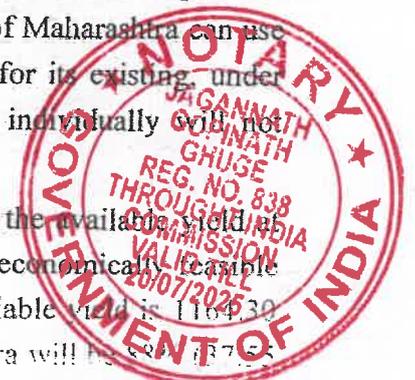
I ) Lower Penganga project site near Chikal-Wardha on Penganga river Lat 19°-55'N and Long 78°-15'E subject to condition that the Lower Penganga Project would be taken up as a joint project. The details of the joint project will be negotiated separately by the state of Maharashtra & Andhra Pradesh.

II ) Waghadi Project Dam site on the Waghadi river near village Yelabara Lat 20°-12'-30"N and Long 78°-18'-10"E

III) Saikheda Dam on Khuni river near village Lingi Lat 20°-06'-30"N and Long 78°-28'-15"E

B ) In addition to the use of all waters of the Penganga sub basin up to the point as specified in clause ( III)(1) (A) ( i ) to(A) ( iii) above , the state of Maharashtra can use from the waters of the rest of the Penganga sub basin 9 TMC for its existing, under construction and proposed scheme/ project each of the which individually will not exceed an annual use of 1.5 TMC .

As per guidelines of Godawari Water Dispute Tribunal, the available yield at dam site should be completely utilized. Hence the technically & economically feasible Lower Penganga Project is proposed at Tadsaoli, where the available yield is 1164.30 Mm<sup>3</sup> (42.41 TMC). Water utilisation of the project for Maharashtra will be 87.5% (37.12 TMC) and for Andhra Pradesh 12 % (5.12 TMC)



Lower Penganga project will prove to be a great boon to the farmers in backward & Naxal affected region of Vidarbha.( Yavatmal, Chandrapur Dist.) and Andhra Pradesh ( Adilabad Dist.) and is essential to remove irrigation backlog of Yavatmal Dist.

Irrigation Proposed is as under ( ICA)

Region	By Flow (Ha.)	By Lift ( Ha.)	Total( Ha)
<b>Maharashtra State</b>			
1) Yavatmal Dist.	L.B.C.-96.00 Km. 14219 Ha.	85504	99723
2) Chandrapur Dist.	R.B.C. -72 Km. 41095 Ha.	--	41095
<b>Andhra Pradesh</b>			
1) Adilabad Dist.	R.B.C. 54 Km. 19232	--	19232
<b>Total</b>	<b>74546</b>	<b>85504</b>	<b>160050</b>

**Resettlement & Rehabilitation -**

Total 46 Villages are coming under submergence of this project. Out of these, 32 villages will be affected fully and 14 villages will be affected partially.

In addition to above 46 villages, only land of 49 villages is coming under submergence.

**Environmental Clearance** :- Environmental Clearance is granted to this Project by MoEF with letter No. J 12011/68/2006-1A/dated 17-5-2007.

**Forest Clearance**: - Ministry of Environment & Forest , G.O.I. has accorded in-principle consent to forest Proposal ( 998.10 Ha.) of this project with the letter No. F/8-129/2007-FC/ dated 7-1-2009.

Rs. 117.30 Crores was deposited towards forest department against

- 1) Net Present Value of forest land = Rs. 91.07 Crores.
- 2) Cost for afforestation = Rs. 16.84 Crores
- 3) Cost of tree cutting = Rs. 2.95 Crores
- 4) For Catchment area treatment plan = Rs. 5.63 Crores
- 5) For surey and demarcation work. = Rs. 0.81 Crores

Compliance report of the remarks raised by MoEF while according in- principle consent to Forest Proposal is submitted to the MoEF Govt. of India by state government ( Forest Dept ) on date 13/06/2011.

998.10 Ha. land required for necessary afforestation is transferred to forest department.

**Central Water Commission**: - CWC have been given in principal consent to prepare DPR of Lower Penganga Project vide CWC letter date 31/10/2011.

**R/R Plan:** - R/R plan of Lower Penganga Project is submitted to Ministry of tribal Affairs, Government of India by Tribal Development Ministry of Government of Maharashtra with letter dated 16-08-2010 for according approval.

**Land Acquisition** – For Dam line and necessary quarries required for the dam work, 751 Ha. Private land in submergence is in the possession of the department through direct purchase.

- (1) Village Khadaka, Tq-Arni of Yavatmal Dist – 327 Ha.
- (2) Village Khambala, Tq.-Kinvat of Nanded Dist – 367 Ha.
- (3) Village Tembi-Tanda, Tq.-Kinvat of Nanded Dist – 57 Ha.

• As per letter dated 04-04-2007 of office of the Hon. Governor of Maharashtra, Lower Penganga Project is exempted from the preview of directives in order to fulfill the irrigation backlog of Vidarbha region.

The work of the project is taken in hand and the present status of the project work is as below –

- 1) Survey work for canal and lift is completed with the expenditure of Rs. 24.11 Crores.
- 2) Private land 751 Ha. required for dam seat, quarry and adjacent to Dam site is taken in possession by direct purchase and the expenditure done on land acquisition is Rs. 52.46 Crores.
- 3) In order to create the 1/3 potential with the completion of Dam, the Executive Director, Vidarbha Irrigation Development Corporation, Nagpur has been given permission for floating the tender for Dam works and the tender procedure was also completed, the work orders were issued to the contractor in 2009.
- 4) As the land required for Dam seat and quarries are in the possession of the department, the work related to project was started in JUNE-2011. (Works photographs are attached separately)
- 5) As the land required for Dam seat and quarries are in the possession of the department, the work related to project was started in JUNE-2011.
- 6) Environmental Clearance is granted to this Project by MoEF with letter No. J 12011/68/2006-1A/dated 17-5-2007 and vide condition no – 8 mentioned in the order the clearance is valid for a period of 5 years from the date of issue of Clarence order for commencement of construction work.

As the work was started before one year, the condition no.8 mentioned in the order of Environmental clearance is fulfilled.

This is for information and necessary action.

*SIL*  
Executive Engineer  
Lower Penganga Project Division  
Yavatmal

*[Signature]*  
Superintending Engineer  
Yavatmal Irrigation Circle  
Yavatmal.



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GOVERNMENT OF INDIA  
 DEPARTMENT OF ENVIRONMENT & FORESTS  
 PARYAKASHAN BHAVAN, C.S.O. COMPLEX  
 110 046, NEW DELHI-110004

17.05.2007

No. J.12011/68/2006-IA.1

The Superintending Engineer  
 Yavatmal Irrigation Circle  
 Yavatmal  
 Maharashtra

Sub: Lower Penganga Irrigation Project in the District of Yavatmal of Maharashtra -  
 Environmental Clearance - regarding -

Sir,

This is in reference to your letters No.5341/T-8/LPR/Environment/06 dated 30.11.2006 and 6.1.2007 on the above mentioned subject.

2. The above referred proposal was considered by the Expert Appraisal Committee for River Valley & Hydroelectric projects in its meeting held on 21<sup>st</sup> February, 2007 and reconsidered on 22 March, 2007. This project was accorded environmental clearance during 1984. However, no construction work has been started till date. The project envisages construction of a 85.00 m high earthen dam with central gated masonry spillway at about 2 km upstream of Tadwat village in Yavatmal district across Penganga river. The project will irrigate 1,48,670 ha in Maharashtra and 19,212 ha in Andhra Pradesh. A public hearing was held only for Maharashtra on 25.01.2006 the proposal for irrigation in Andhra Pradesh was not considered by the Expert Appraisal Committee. In addition to irrigation, 4 MW power also likely to be generated. Total land requirement for the project is 18,826 ha which include 17184 ha private land, 998 ha of forest land and 644 ha Government land. The project will affect 48 villages, out of which 32 villages will be fully affected and 14 villages partially affected. The number of project affected families is 8136. The maximum and minimum distance of canal alignment from the boundary of Tpestwar Wildlife Sanctuary is about 17.50 km and 2 km respectively. The total estimated cost is about Rs.1402.43 Crores.

3. The Ministry of Environment and Forests hereby accords environmental clearance only for Maharashtra portion, as per the provisions of Environmental Impact Assessment Notification 2006, subject to strict compliance of the terms and conditions as follows:

Part A: Specific Conditions

(i) Catchment Area Treatment Plan as has been proposed should be completed in five years. The plan is given below:

(i) BIOLOGICAL MEASURES	Year 1	Year 2	Year 3	Year 4	Year 5	Total
Development and maintenance of nursery (L.S)	1	1	1	1	1	1
Plantation of degraded forest land	30 ha	40 ha	30 ha	-	-	100 ha

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FRM NO. 1



Maintenance of plantations	-	30 ha	40 ha	100ha	70 ha	100 ha
Road side plantation (Km)	2	4	4	-	-	10
Maintenance of Road side plantation up to 5 <sup>th</sup> year (Km)	-	2	8	10	10	10
Vegetative Check Dam (Nos)	60	60	60	60	60	300
<b>(II) ENGINEERING MEASURES</b>						
CAT Office establishment and maintenance (Year)	1	1	1	1	1	5
Barbed wire fencing for protection (Km)	40	40	30	-	-	110
Gully plugging (Nos)	200	100	100	100	-	600
Providing wire creta (Nos)	200	180	120	-	-	500
Stream bank protection (Nos)	40	40	40	40	40	200
Stone masonry check Dam (Cum)	50	100	50	50	-	250
Maintenance of protection works up to 5 <sup>th</sup> Year	1	1	1	1	1	5

- (i) Forest Clearance to be obtained for acquiring 982 hectares forest land & submit it to this Ministry.
- (ii) Consolidation and completion of the muck should be carried-out in the muck dump sites and the dump sites should be above high flood level.
- (iii) A study of site specific earthquake design parameters is mandatory for large dams. The result of the site specific design parameters needs to be approved by the NESDP, GWC, New Delhi. The approved design earthquake parameter shall be used for final design.
- (iv) Water user association/ Co-operative and involvement of the whole community for disciplined use of available water should be formed.
- (v) Any other clearance from any other organization if required should be obtained.
- (vi) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project providing breeding source for vector mosquitoes and other parasites. The river should be properly channelised so that no small pools and ponds are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases can increase. If such a situation arises, it will be the responsibility of project authorities to take of steps i.e. residual insecticidal spray in all the project area and surrounding 3 km. area keeping the flight range of mosquitoes in consideration.
- (vii) Command area development plan as proposed in the letter dated 14.3.2007 should be followed.

**Part-B: General Conditions**

- (i) Adequate free fuel arrangement should be made for the labour force engaged in the construction work at project cost so that indiscriminate felling of trees is prevented.
- (ii) Fuel depot may be opened at the site to provide the fuel (kerosene/diesel/LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.



000032

FROM : J. S. DEBDE



- (iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing them work permits.
- (iv) Restoration of construction area including dumping site of excavated materials should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly treated with suitable plantation.
- (v) Adequate financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures.
- (vi) A Multidisciplinary committee should be constituted in consultation with the Ministry with ecologists, environmental scientists, conservationists and experienced administrators etc. to oversee the effective implementation of the suggested safeguard measures.
- (vii) The MOEF would also refer to the Standing Committee of the National Board for Wildlife under Section 5(b) and 5(c)(ii) of the Wildlife (Protection) Act, the cases where environmental clearance has already been granted whose activities are within 10 km zone.
- (viii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Sholapur for review.

4. Officials from Regional Office MOEF, Sholapur who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection.

5. The responsibility of implementation of environmental safeguards rests fully with the Vidarbha Irrigation Development Corporation Ltd. and Government of Maharashtra.

6. In case of change in the scope of the project, project would require a fresh appraisal.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.

8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.

9. A copy of the clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom any suggestions/representation has been received while processing the proposal.

10. State Pollution Control Board / Committee should display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's office/ Tehsil/da's office for 30 days.

11. The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board / Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>

*S. Shivam*  
(Dr. S. Shivam)  
Additional Director

000033

FROM: S. Shivam



6

Copy to:

1. The Secretary, Ministry of Water Resources, Shram Shakti, Bhawan, Rafi Marg, New Delhi-110001.
2. The Adviser (I & CAD), Planning Commission, Yojna Bhawan, New Delhi - 110001.
3. Secretary (Energy & Power), Government of Maharashtra, Mumbai.
4. The Member Secretary, Maharashtra State Pollution Control Board, Mumbai.
5. The Chief Engineer, Project Appraisal Directorate, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi-110066.
6. The Secretary (Irrigation), Government of Andhra Pradesh, Secretariat, Hyderabad- 500 022
7. The Regional Office, Ministry of Environment & Forests, Bhopal.
8. E1- Division, Ministry of Environment & Forests, New Delhi-110003.
9. Guard file.

(Dr. S. Bhowmik)  
Additional Director



FROM : P. S. M. DEWASA      FROM NO. : 27

000034

23





**PRINCIPAL CHIEF CONSERVATOR OF FORESTS****(Head of Forest Force)****MAHARASHTRA STATE, NAGPUR.**No. Desk-17/NC/ID 11074/ 14<sup>o</sup> /10-11  
Nagpur - 440 001, Date : 29/4/2011To,  
Addl. Chief Secretary (Forests)  
Revenue & Forests Department,  
Mantralaya Mumbai -32,

का. सं.	
क्र. सं.	
सं. दि.	13/3/09
अ. सं.	9688
नांक	6/4/29
सहयंत्र	

**Sub:-** Diversion of 1089.06 ha. of forest land (later modified to 998.10 ha.) for construction of Lower Painganga Major Irrigation Project in Yawatmal, Nanded and Chandrapur Distt. of Maharashtra.

- Ref:-** 1) Government of India's letter No.8-129/2007-FC, Dt. 7/1/2009.  
2) Government of India's letter No.8-129/2002-FC, Dt. 3/2/2009.  
3) Government of Maharashtra letter no. FLD-3202/CR50/F-10, dt.13/04/2011.

The Government of India vide their above cited letter, had agreed in principle to sanction the diversion of 1089.06 ha. of forest land (later modified to 998.10 ha.) for construction of Lower Painganga Major Irrigation Project in Yawatmal, Nanded and Chandrapur Distt. of Maharashtra state subject to fulfillment of conditions stated in the letter under reference. The compliance report of conditions is furnished as under.

**Condition No. (i):-**

The cost of raising compensatory afforestation over 998.10 ha. of non forest land at the rate of Rs.88864/- per hectare, that is Rs. 8,86,95,158/- has been deposited through RTGS in Adhoc CAMPA, New Delhi.

The Agency has submitted an undertaking to deposit the cost of Compensatory Afforestation as per revised rate.

**Condition No. (ii):-**

The mutation entry of compensating non forest land area 758.82 ha. from Dy. Conservator of forests, Pusad and 239.28 ha. from Dy. Conservator of Forests, Yawatmal in favour of State Forest Department has already been carried out by the Revenue Department, in their Revenue Record. Area transferred of gut no.145 Bhavani is corrected and shown on 7/12 extract.

**Condition No. (iii) :-**

Proposal to notify reserved forest under section -IV of Indian Forest Act has been submitted to concerned authority.

**Condition No. (iv):-**

The Project Authority has deposited Rs.91,07,82,220/- as the Net Present Value of 998.10 ha. (Rs.45,08,97,580 for 508.34 ha. of Yawatmal Division, Rs.21,90,96,870/- for 484.76 ha. of Pandharkawada Division & Rs.2,10,87,770/- of Nanded



Division) forest land belonging to Eco-class III very dense forest has been deposited in Adhoc CAMPA, New Delhi.

**Condition No. (v) :-**

The Agency has submitted an undertaking to deposit the revised Net Present Value, in case it is so required.

**Condition No. (vii):-**

The Project Authority has deposited Rs. 2,25,27,200/- for cost of Catchment Area Treatment Plan and Rs. 3,37,90,800/- of balance amount of Catchment Area Treatment Plan has also deposited.

**Condition No. (viii):-**

The agency has submitted R/R plan to this office. Besides, the project agency has informed this office that resettlement and rehabilitation plan has been sent to Secretary, GOI, Ministry of Tribal Affairs, New Delhi through Principal Secretary, Tribal Development Department, GOM, Mumbai vide letter no. IRR-2009/C.R.39/D-11, dt.16/8/2010. The same is being attached herewith.

**Condition No. (ix):-**

Project agency has deposited Rs. 81,34,140/- for the cost of survey and demarcation.

**Condition No. (x) :-**

The Project Authority has deposited Rs. 2,94,90,860/- as the cost of felling of trees involved in the project.

**Condition No. (xi):-**

The project agency has submitted the scheme of afforestation.

**Condition No. (xii) (xiii) (xiv) & (xv) :-**

The Agency has submitted an undertaking.

**Condition No. (xvi):-**

As per condition no. (viii) above.

**Condition No. (xvii):-**

Environmental clearance has been received vide letter no. J-12011/68/2006-1A1, dt. 7/5/2007.

**Condition No. (xviii):-**

The Agency has agreed.

**Condition No. (vi) :-**

The total amount of Rs. 106,39,29,518/- has been transferred through RTGS to ad-hoc Compensatory Afforestation Fund Management and Planning Agency (CAMPA) of Union Bank of India, Sunder Nagar, New Delhi, The details are below.



Table

Cheque No.	Amount deposited (in Rs.)	Amount required (in Rs.)	Remarks
757536, dt. 31/3/09	Rs. 66,99,94,450/-	Rs. 8,86,95,158/-	Cost of compensatory afforestation
101169, dt. 16/4/10	Rs. 32,94,82,928/-	Rs. 91,07,82,220/-	Cost of Net Present Value.
194373, dt. 31/1/11	Rs. 81,34,140/-	Rs. 81,34,140/-	Cost of Survey Demarcation
194365, dt. 31/1/11	Rs. 2,25,27,200/-	Rs. 5,63,18,000/-	Cost of CAT Plan
194438, dt. 31/3/11	Rs. 3,37,90,800/-		
	Rs. 106,39,29,518/-	Rs. 106,39,29,518/-	

The Collector of Yawatmal vide its letter dt. 11/4/11 the process of the taking Gram Sabha for the Resolution under Dweller's Act, 2006, is under process.

In view of above facts, it is requested that the Government of India may kindly be moved to issue formal approval order under section-2 (ii) of the Forest (Conservation) Act, 1980, as early as possible.

Encl : As above

*[Signature]*  
Chief Conservator of Forests & Nodal Officer  
Maharashtra State, Nagpur.

Copy forwarded to Chief Conservator of Forests, Yawatmal Circle, Yawatmal for information. He is requested to recover the funds for plantation as per plantation scheme from agency.

Copy forwarded to Dy. Conservator of Forests, Yawatmal/Pandharkawada/Nanded Division, for information.

✓ Copy forwarded to the Executive Engineer, Lower Penganga Project Division, Yawatmal for information.





532-36  
 Maha/72/2006-PAC/496-500  
 Central Water Commission  
 Project Appraisal (Central) Directorate

Attention  
 Sd/- S. V. V. V.  
 S. E. V. V. V.

408 (S), Sewa Bhawan  
 R.K. Puram, New Delhi-66  
 Dated 31.10.2011

The Chief Engineer,  
 Water Resources Department,  
 Vidarbha Irrigation Development Corporation (VIDC),  
 Amravati,  
 Maharashtra.

Subject: - Preliminary Report of Lower Penganga project in Godavari Basin of Maharashtra.  
 Ref: - Letter No. CEWRDAm/MP(1681/9/2)/16/2010 dated 3.5.2010

Sir,

Please refer to the letter on the subject mentioned above submitting therewith the compliance to the observations of CWC on Preliminary Report of Lower Penganga project, Maharashtra for examination and to ascertain the viability of the project proposal for preparation of DPR.

The Lower Penganga Project is an inter-state joint venture between Maharashtra and Andhra Pradesh States. The proposed project envisages construction of 1998m long and 35.83m high earthen dam with a gross storage capacity of 1054.37 MCM across river Penganga in Yavatmal Distt. of Maharashtra State. The Project contemplates to provide irrigation benefit to an area of 2, 27,241 ha annually in Yavatmal, Chandrapur districts of Maharashtra and Adilabad district of Andhra Pradesh.

The Preliminary report has been examined and discussed in the Screening Committee meeting of CWC held on 21.10.2011. It has been decided to convey "in principal consent" for preparation of detailed project report (DPR) subject to the compliance of the observations as under:

#### I. Inter-State Aspects:

- i) As per Clause VII of the Agreement dated 6.10.1975 (Annexure-II of Annexure-A of GWDT) between States of Maharashtra and Andhra Pradesh, Maharashtra and Andhra Pradesh shall agree to take up the Lower Penganga Project as joint venture project at the appropriate time with agreed utilization. Therefore in terms of said clause, a Joint Committee for taking up the project is to be constituted for mutual agreement between the States, along with the functions of the Committee. The relevant abstracts of Agreement and Functions of the said Joint Committee shall duly be incorporated in the DPR.
- ii) The detailed breakup of Sub-basin wise water utilizations through Existing and Under-construction projects as on 6.10.1975 and Proposed (New) projects planned after 6.10.1975 of Maharashtra State in all six Sub-basins namely, Middle-Godavari, Penganga, Wardha, Pranhita, Lower-Godavari and Indravati in which Maharashtra has been allowed shares shall be incorporated in the DPR.

#### II. Hydrology Aspects:

The project authorities have worked out the 75 % net dependable yield of 1275 MCM (based on hourly gauge data) after deducting the total U/s utilization of 1275 MCM

D:\Minutes Lower Tapi, Penganga.doc



and the same was proposed to be used for planning of the project. However, the gross water availability as assessed by CWC on the project location works out as 2961.26 MCM at 75 % dependability. The Hydrology (S) Directorate of CWC has suggested that the use of hourly gauge data be made with appropriate rating curves after checking the internal consistency of hourly gauge data and accounting rising and falling stages appropriately. This aspect may thoroughly be examined in the DPR. The detailed hydrology shall be examined afresh in light of data and methodology adopted in the DPR.

### III. Irrigation Planning aspects:

The Irrigation Planning aspects of the project shall be reviewed and modified as per with the yield available at project site and the same should be incorporated in the DPR.

It is requested that Detailed Project Report (DPR) may be framed as per CWC guidelines after incorporating compliance of the above points and may be submitted to the Chief Engineer, (MCO), Central Water Commission, Nagpur.

The 'In principle' consent of CWC for DPR preparation in respect of the above project shall have a validity period of three years. In case, investment clearance is not accorded to this project within this validity period, the 'In-Principle' consent will Suo-Moto lapse.

Yours faithfully

*M.S. Sahare*  
21/11/11  
(M.S.SAHARE)

Director, PA(C)



Copy to:-

1. Chief Engineer, MCO, CWC, Nagpur with reference to letter No. 23/94/2011-PA (NY/640-694 dated 5<sup>th</sup> April, 2011(copy enclosed), it is requested that as and when DPR of above project received from project authority, kindly ensure that the DPR has been prepared according to the "Guidelines for preparation of Detailed Project Report of Irrigation and Multipurpose Projects". After ensuring that the DPR is in a complete shape as per the guidelines, 12 sets of DPR shall be sent to the Chief Engineer, PAO, CWC for detailed examination.
2. Director, Hydrology (S) Dte., CWC.
3. Director, ISM Dte.; CWC.
4. Director, IP(S), CWC.

**यवतमाळ पाटबंधारे मंडळ, यवतमाळ**

निम्न पैनागंगा प्रकल्प विभाग, यवतमाळ

कार्यारंभ आदेश

जा.क्र./ २८३४ / निपैप्र/निविदा/०९

निम्न पैनागंगा प्रकल्प विभाग, यवतमाळ.

दिनांक:- २४.८.२००९

प्रति,

मे. आर.एन.एन.एस.- डी.एन.सी.सी. (जेव्ही),  
इंजिनियर्स अँड कान्ट्राक्टरस  
नायक हाऊस, ११०, ३ रा माळा डॉलर्स कॉलनी,  
गोकुल रोड, हुबळी.- ५८००३० (कर्नाटक)

विषय :-

निम्न पैनागंगा प्रकल्प, ता. घाटजी जि. यवतमाळ

निम्न पैनागंगा धरणाचे मध्यभागातील साहवा व अनुत्सारीत भागाचे उर्जाव्यय रचना तसेच डाबा व उजवा तिरावरील मातीकाम व सिंचन विमोचक व खालील बाजुस पुलाचे कामा सहीत संपूर्ण स्थापत्य काम.  
किंमत रू. ३१९,९६,३५,९००/-

संदर्भ :-

- १) कार्यकारी संचालक विदर्भ पाटबंधारे विकास महामंडळ नागपूर यांचे गोपनीय पत्र क्र. ३४८/ विपाविम/फातां.-३ /यपासं/निम्न पैनागंगा/निविदा /०९ दिनांक १३-०८-२००९
- २) मुख्य अभियंता, जलसंपदा विभाग, अमरावती अ-अ-१/घा.क्र.७९५/(१९०/०९)/ निपैप्र /निविदा/३६५/०९ दि. १४-०८-२००९
- ३) अधीक्षक अभियंता यवतमाळ पाटबंधारे मंडळ यवतमाळ पत्र क्र. ५५०४/ नि.शा / मंडळ/ २००९ दि. १७-०८-२००९
- ४) सादर केलेली बँक गॅरंटी दि. १४-०८-२००९
- ५) संमती पत्र दि. १७-०८-२००९.

महाशय,

उपरोक्त विषयांकित कामासाठी निविदा शर्तीप्रमाणे सुरुवातीस भरावयाची अंदाज अनामत रक्कम रू. ३,५४,३५,९६७/- फक्त (अक्षरी रुपये तीन कोटी चौपन्न लक्ष पस्तीस हजार नऊ सद्दुसष्ट मात्र) असुन आपण सोबत बँक गॅरंटी क्र. पीएसबीजी ७४/२००९ दि. १३-८-२००९ रू. ३,५५,००,०००/- कार्पोरेशन बँक हुबळी (कर्नाटक) सादर केल्यानुसार तसेच निविदा संदर्भाची कागदपत्राची पूर्तता केल्याने आपली ब-१ निविदा वाटघाटी करून संदर्भाय पत्र क्र.१,२ नुसार सन्वत्ता मिळाल्यानुसार हे काम अंदाजपत्रकीय दरापेक्षा रू.३१९,९६,३५,९००/- लक्ष या किंमतीवर १०.७५ टक्के

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11/2/11

अधिक दराने करण्याचे मान्य केल्याने आपला देकार हा अंतिम दृष्ट्या संदर्भीय पत्र क्र. १,२ अन्वये  
कंत्राटदाराच्या देकारा नुसार येणाऱ्या किमतीची निविदा किंमत रु. ३५४,३५,९६,७५९/- ची तुलना अद्यावत  
किंमत रु. ३३७,५२,९५,००० शी करता ४.९८ टक्के अधिक दराने स्वीकृत करण्यात आला आहे.

## निविदेचा तपशिल

१)	निविदा रक्कम दरसूची सन/२००८-०९ नुसार अंदाजपत्रकीय किंमत	-	रु. ३१९,९६,३५,९००/-
२)	कंत्राटदाराचा मूळ देकार १९.८० टक्के अधिक रु. ३१९,९६,३५,९००/- + ६३,३५,२७,९०८/-	-	रु. ३८३,३१,६३,८०८/-
३)	कंत्राटदाराचा सुधारित देकार १०.७५ टक्के अधिक रु. ३१९,९६,३५,९००/- + ३४,३९,६०,८५९/-	-	रु. ३५४,३५,९६,७५९/-
४)	कंत्राटदाराचा सुधारित देकारानुसार कामाची किंमत	-	रु. ३५४,३५,९६,७५९/-

सादर निविदेचा मंजूर क्र. /ब-१/२१/निपे/दि. २४-०८-२००९ सन २००९-१० असून काम  
पूर्ण करण्याची मुदत ७२ महीने (पावसाळ्यासहीत) असून कामाची मुदत हे पत्र निर्गमित केलेल्या  
तारखेपासून मोडण्यात येईल याची नोंद घ्यावी.

उपरोक्त कामावर आपला जबाबदार तांत्रिक कर्मचारी व योग्य प्रतिनिधी नेमून त्यांची  
नावे/पत्ता संबंधीत क्षेत्रीय अधिकारी तसेच या कार्यालयास कळवावे तसेच आपली नोंदवही कामाच्या  
ठिकाणी नियमितपणे लिहावी.

उपरोक्त कामावर लावलेल्या मर्यादित किमान घेतून कायदा सन-१९४८ अन्वये तसेच  
त्यात वेळोवेळी केलेल्या सुधारणाप्रमाणे दर देण्यात यावे.

कॉन्ट्रक्टर लेबर (रेग्युलेशन अंबॉलेशन) अॅक्ट सन-१९७० नुसार तुमचे नावाची नोंद  
असिस्टंट कमिशनर ऑफ लेबर, यवतमाळ वांचेकडे अद्याप केलेली नसल्यास ती आता त्वरीत करावी  
यापूर्वीच नोंद झालेली असल्यास या कार्यालयास नोंदणीची प्रत सादर करावी ही विनंती.

निविदेतील विशेष अटी व शर्ती यांचे पालन करणे ठेकेदारांना बंधनकारक आहे.

प्रकल्पाच्या कामासाठी आवश्यक साधनसामुग्री व यंत्रसामुग्री पुर्व अर्हता कागदपत्रानुसार  
प्रकल्प स्थळी उपलब्ध करणे आवश्यक आहे.

प्रकल्प स्थळी उपलब्ध साधन सामुग्री व बांधकाम साहित्य याचा वापर प्राथम्याने करणे  
आवश्यक आहे.

निविदा शर्तीनुसार आवश्यक गुणनियंत्रण यंत्रणा व सामुग्री काम सुरु करण्यापूर्वी प्रत्यक्ष

स्थळी ठेकेदारांनी उपलब्ध करून देणे बंधनकारक आहे

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दि १७/०७/२००९ रोजी दिलेले प्रतिज्ञापत्र व संमती पत्र हे निविदेचा भाग राहिल.  
सदर कामाचा देखभाल/दुरुस्तीचा (Defect Liability Period) कालावधी काम पूर्ण झाल्यावर १४ महीने राहिल.

तसेच काम सुरु करण्यापुर्वी भविष्य निर्वाह निधी एवम संकीर्ण उपलब्ध अधिनियम १९५२ नुसार सहाय्यक भविष्य निर्वाह निधी आयुक्त यांचेकडील प्रमाणपत्र या कार्यालयास सादर करावे. या कामासाठी लागणारे स्ट्रक्चरल स्टिल सेल (Steel Authority of India Ltd) चे वापरण्यात यावे. या कामासाठी लागणारे सर्व साहित्य कंत्राटदाराने स्वतः आणावयाचे आहे. निविदेतील किंमतीतील भाववाढीच्या कलपात लोखंडासाठी चा स्टाररेट व वज्रचूर्ण चा स्टार रेट निविदा भाग १ (Volume 1) पान क्र. २१ नुसार राहिल.

निविदेअंतर्गत कामाच्या सर्व बाबींशी निगडित केंद्र व महाराष्ट्र शासनाचे सर्व प्रकारचे कर ड्युटीज, विमा शुल्क स्वामीत्व शुल्क, गोण खनीज शुल्क योग्य रीतीने व वेळोवेळी संबंधीत शासन यंत्रणेस अदा करण्याची जबाबदारी आपली राहिल.

उपरोक्त सर्व अटी आपणास मान्य असल्याने आपण उभिविभागीय अभियंता, निम्न पैनागंगा प्रकल्प उपविभाग क्र. १; आर्णी यांच्याशी त्वरीत संपर्क साधून सदर काम त्यांचे सूचनेनुसार व मार्गदर्शनाखाली मंजूर निविदाचे शर्ती, अटी व मान्यकनाप्रमाणे अधिन राहून त्वरीत सुरु करून दिलेल्या मुदतीत समाधान कारक पूर्ण करावे ही विनंती.

उपरोक्त कामाची मंजूर निविदेची नकल सह संच समाविष्ट असलेली प्रमाणित प्रत (Certified copy) आपणास सोबत देण्यात येते आहे. तारी त्वाची व पत्राची पोहच घामी ही विनंती.

आपला स्नेहाकरित.

(सु.रा.बोरसे)

कार्यकारी अभियंता

निम्न पैनागंगा प्रकल्प विभाग

यवतमाळ

प्रतिलिपी :- १) मा. मुख्य अभियंता, जलसंपदा विभाग अमरावती यांना माहिती करीता सविनय सादर.

२) मा. अधीक्षक अभियंता, यवतमाळ पाटबंधारे मंडळ, यवतमाळ यांना माहिती करीता सविनय सादर.

प्रत :- उपविभागीय अभियंता, निम्न पैनागंगा प्रकल्प उपविभाग क्र.१, आर्णी यांना माहितीसाठी व पुढील कार्यवाहीसाठी रवाना.

उपरोक्त काम प्रत्यक्ष सुरु केल्याची तारीख विभागीय कार्यालयात त्वरीत कळवून सदरचे काम दिलेल्या मुदतीत समाधान कारक पूर्ण करून घ्यावे.

प्रत:- विभागातील लेखा परिक्षक/तांत्रिक शाखा यांना माहितीसाठी व कार्यवाहीसाठी रवाना.



यवतमाळ घाटबंधारे मंडळ, यवतमाळ  
निम्न पैनांगा प्रकल्प विभाग, यवतमाळ  
कार्यारंभ आदेश

जा.क्र./ 3853 /निपैप्र/निली/०९  
निम्न पैनांगा प्रकल्प विभाग, यवतमाळ.  
दिनांक:- २८-१०-२००९

प्रति,

मे. श्रद्धा अँड प्रिंसीपल (जे.व्ही.)  
श्रद्धा हाऊस, सि.टी.एस. क्र. १२०६ अ/१, प्लॉट क्र. ८८७-अ,  
शिरोले रोड, जे.एम. रोड, पुणे- ४११००४.

विषय :-

निम्न पैनांगा प्रकल्प, ता. घाटणी जि. यवतमाळ  
निम्न पैनांगा प्रकल्पाच्या सांडव्याच्या १२ X ८ मी. (Radial gates) आकाराच्या  
ब्रकावर (२५ नग) दरवाज्याची निर्माती/उभारणी व नंतर पुढील तीन वर्षा  
करीता देखभाल व दुरुस्तीचे काम.  
किंमत रु. ७१,३७,४३,०५४/-

संदर्भ :-

- १) मुख्य अभियंता, जलसंधारण विभाग, अमरावती अ-अ-१/बृ.सा.क्र. ७९४/  
(२८७/०९)/निपैप्र/४४३ दि. १५-१०-२००९.
- २) संघीय अभियंता यवतमाळ घाटबंधारे मंडळ यवतमाळ पत्र क्र. ५९७  
/ नि.सा/मंडळ/०९/दि. २८-१०-२००९
- ४) सादर केल्या बँक गॅरंटी व डी.डी.
- ५) संमती पत्र दि. २८-१०-२००९

संक्षेप,

उपरोक्त विषयाकित कामासाठी निविदा शर्तीप्रमाणे सुकवातीस भरवण्याची सुरक्षा  
अनामत रक्कम रु. ७१,३७,५००/- फक्त (अक्षरी रुपये एकाहत्तर लक्ष सप्तसहस्र हजार पाचशे  
मात्र) असून आपण सोबत (१) बँक गॅरंटी क्र.३४/३०(२३७)/ सेंट्रल बँक ऑफ इंडिया एच एल  
सी सी एरिया शाखा नवरंगपुरा, अहमदाबाद दि.१६-१०-२००९, रु. १०,०००००/-,(२) बँक गॅरंटी  
क्र. १६/२००९-१० कर्नाटक बँक लिमिटेड, बुधवार पेठ, पुणे दि. १६-१०-२००९,रु.२३,३३,०००/  
(३)बँक गॅरंटी अनामत रक्कम वर्ग करणे बाबत सेंट्रल बँक ऑफ इंडिया एच एल सी सी एरिया  
शाखा नवरंगपुरा, अहमदाबाद दि. २८-८-२००९ रु. ३०,४०,०००/- (४) डी.डी. क्र. ४५५८६८  
दि. २८-८-२००९ रु. ७,६५,०००/- अनामत रक्कम वर्ग करणे बाबत सादर केल्या नुसार तसेच  
निविदा संबंधीची कागदपत्राची पूर्तता केल्याने आपली ब-१ निविदा वाटावाटी करून संघीय पत्र  
क्र.१,२ नुसार मान्यता मिळाल्यानुसार हे काम अंदाजपत्रकीय दरापेक्षा रु. ७१,३७,४३,०५४/-  
लक्ष या किंमतीवर ९.७६ टक्के अधिक दराने करण्याचे मान्य केल्याने आपला देकार हा अंतिम  
दृष्ट्या संघीय पत्र क्र. १,२ अन्वये कंत्राटदाराच्या देकारा नुसार येणाऱ्या किंमतीची निविदा किंमत  
रु.७४,६१,७०,४७०/-शी तुलना करता ४.९९टक्के अधिक दराने स्वीकृत करण्यात आला आहे.



11/2/11

## निविदेचा तपशिल

१)	निविदा रक्कम दरसुची सन/२००९-२० नुसार अंदाजपत्रकीय किंमत	:-	रु. ७१,३७,४३,०५४/-
२)	कंत्राटदाराचा मुळ देकार २०.५३ टक्के अधिक रु. ७१,३७,४३,०५४/- + १४,६५,३१,४४९/-	:-	रु. ८६,०२,७४,५०२/-
३)	कंत्राटदारांचा सुधारित देकार ९.७६ टक्के अधिक रु. ७१,३७,४३,०५४/- + ६,९६,६१,३२२/-	:-	रु. ७८,३४,०४,३७६/-
४)	कंत्राटदारांचा सुधारित देकारानुसार कामाची किंमत	:-	रु. ७८,३४,०४,३७६/-

सादर निविदेचा मंजूर क्र./व-१/५३/निविदा/वि.२८-१०-२००९ सन २००९-२० असून काम पूर्ण करण्याची मुदत ७२ महिने (पाचसालासाठी) असून कामाची मुदत हे पत्र निर्गमित केलेल्या तारखेपासून मोजण्यात येईल याची नोंद कृपया घ्यावी.

उपरोक्त कामावर आपला न्यायबंदार तांत्रिक कर्मचारी व योग्य प्रतिनिधी नेमून त्यांची नावे/पत्ता संबंधीत क्षेत्रीय अधिकारी तसेच या कार्यालयास फळवावे तसेच आपली नोंदवही कामाच्या ठिकाणी नियमीतपणे लिहावी.

उपरोक्त कामावर साक्षलेल्या मंजूराना किमान वेतन कायदा सन-१९४८ अन्वये तसेच त्यात वेळोवेळी केलेल्या सुधारणाप्रमाणे दर देण्यात यावे.

कॉन्ट्रक्टर लेबर (रेग्युलेशन ऑबॉलेशन)ऑक्ट सन-१९७० नुसार तुमचे नावाची नोंद असिस्टंट कमिशनर ऑफ लेबर, यवतमाळ यांचेकडे अद्याप केलेली नसल्यास ती आता त्वरीत करावी यापूर्वीच नोंद झालेली असल्यास या कार्यालयास नोंदणीची प्रत सादर करावी ही विनंती.

निविदेतील विशेष अटी व शर्ती यांचे पालन करणे ठेकेदारांना बंधनकारक आहे.

प्रकल्पाच्या कामासाठी आवश्यक साधनसामुग्री व यंत्रसामुग्री पत्र अर्दा कागदपत्रानुसार प्रकल्प स्थळी उपलब्ध करणे आवश्यक आहे.

प्रकल्प स्थळी उपलब्ध साधन सामुग्री व बांधकाम साहित्य याचा वापर प्रत्यक्ष करणे आवश्यक आहे.

निविदा शर्तीनुसार आवश्यक गुणनिबंधन यंत्रणा व सामुग्री काम सुरु करण्यापूर्वी प्रत्यक्ष स्थळी उपलब्ध करून देणे बंधनकारक आहे.

दि. २८-१०-२००९ रोजी दिलेले प्रतिज्ञापत्र व संमती पत्र हे निविदेचा भाग राहिले.



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सदर कामाचा देखभाल/दुरुस्तीचा (Defect Liability Period) कालावधी काम पूर्ण झाल्यावर वेद प्रहरीने राहिल.

तसेच काम सुरु करण्यापुर्वी भविष्य निर्वाह निधी एवम संकीर्ण उपलब्ध अधिनियम १९६२ नुसार सहाय्यक भविष्य निर्वाह निधी आयुक्त यांचेकडील प्रमाणपत्र या कार्यालयास सादर करावे. या कामासाठी लागणारे स्ट्रक्चरल स्टिल सेल (Steel Authority of India Ltd) चे वापरण्यात यावे. या कामासाठी लागणारे सर्व साहित्य कंत्राटदाराने स्वतः आणावयाचे आहे. निविदेतील किंमतीतील भाववादीच्या कलमात लोखंडासाठी चा स्टाररेट निविदा भाग(१)(volume I) चा पान क्रमांक २१ नुसार राहिल.

निविदेअंतर्गत कामाच्या बाबींशी निगडित शासनाचे सर्व प्रकारचे कर ड्युटीज, स्वामीत्व शुल्क, गौन खनोज योग्य रीतीने व वेळोवेळी संबंधीत शासन यंत्रणेस अदा करण्याची जबाबदारी आपली राहिल.

उपरोक्त सर्व अटी आपणास मान्य असल्याने आपण उपविभागीय अभियंता, निम्न पैनांगा प्रकल्प उपविभाग क्र. १, आणी यांच्याशी त्वरीत संपर्क साधुन सदरहु काम त्यांचे सुचनेनुसार व मार्गदर्शनाखाली मंजूर निविदाचे शर्ती, अटी व मानांकनाप्रमाणे अधिन राहून त्वरीत सुरु करून दिलेल्या मुदतीत समाधान कारक पुर्ण करावे ही विनंती.

उपरोक्त कामाची मंजूर निविदेची नकाशा संय समाविष्ट असलेली प्रमाणित प्रत (Certified copy) आपणास नंतर देण्यात येत आहे. तरी त्याची व पत्राची पोहच घ्यावी ही विनंती.

आपला स्नेहिकित.

  
 (सु.रा.बोर्से)  
 कार्यकारी अभियंता  
 निम्न पैनांगा प्रकल्प विभाग  
 यवतमाळ

प्रतिलिपी :- १) मा. मुख्य अभियंता, जलसंपदा विभाग अमरावती यांना माहिती करीता सविनय सादर.

२) मा. अधीक्षक अभियंता, यवतमाळ पाटबंधारे मंडळ, यवतमाळ यांना माहिती करीता सविनय सादर.

प्रत :- उपविभागीय अभियंता, निम्न पैनांगा प्रकल्प उपविभाग क्र.१, आणी यांना माहितीसाठी व पुढील कार्यवाहीसाठी रवाना.

उपरोक्त काम प्रत्यक्ष सुरु केल्याची तारीख विभागीय कार्यालयात त्वरीत कळवुन सदरचे काम दिलेल्या मुदतीत समाधान कारक पुर्ण करून घ्यावे.

प्रत:- विभागातील लेखा परिक्षक/तांत्रिक शाखा यांना माहितीसाठी व कार्यवाहीसाठी रवाना.

## LOWER PENGANGA PROJECT

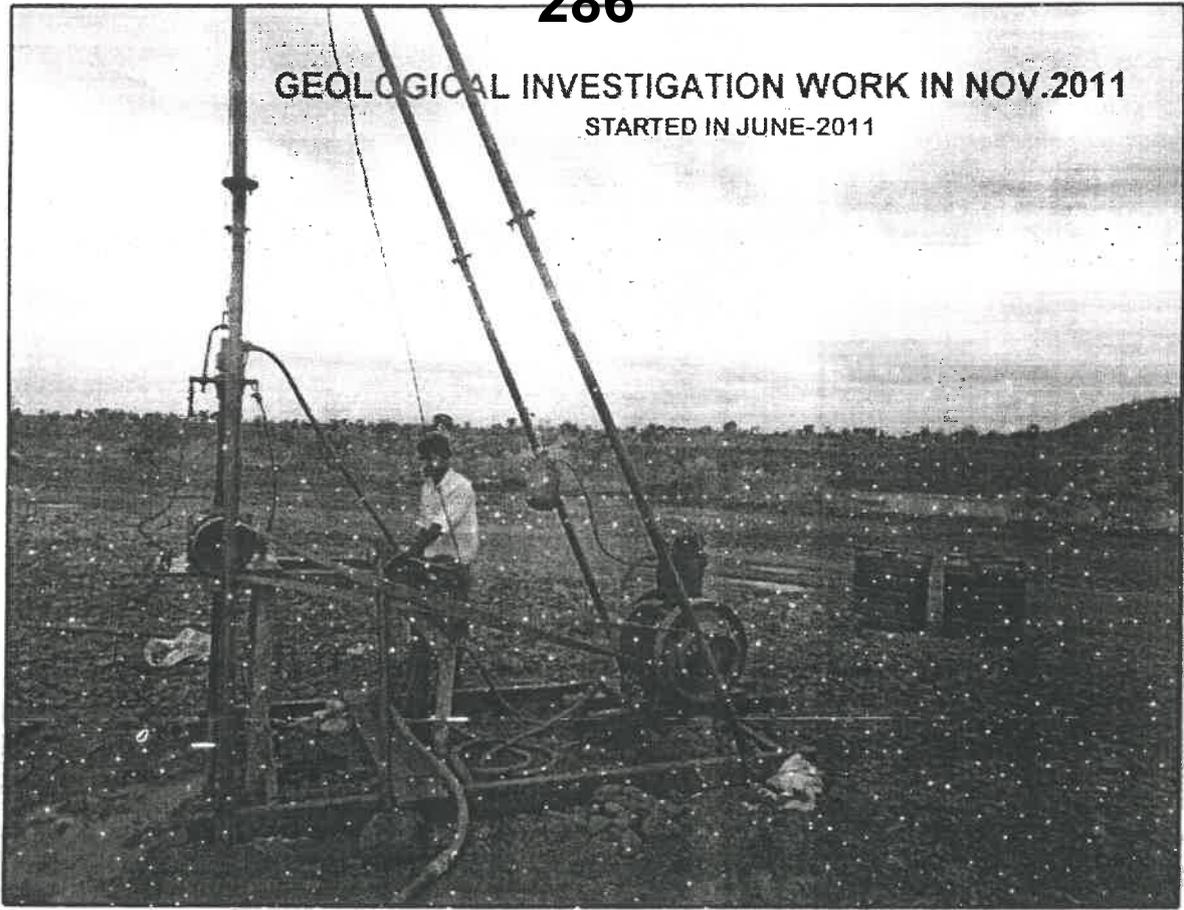
Tq. Ghatanji

Dist. Yavatmal

**Present status of details of amount transferred to  
Forest Department**

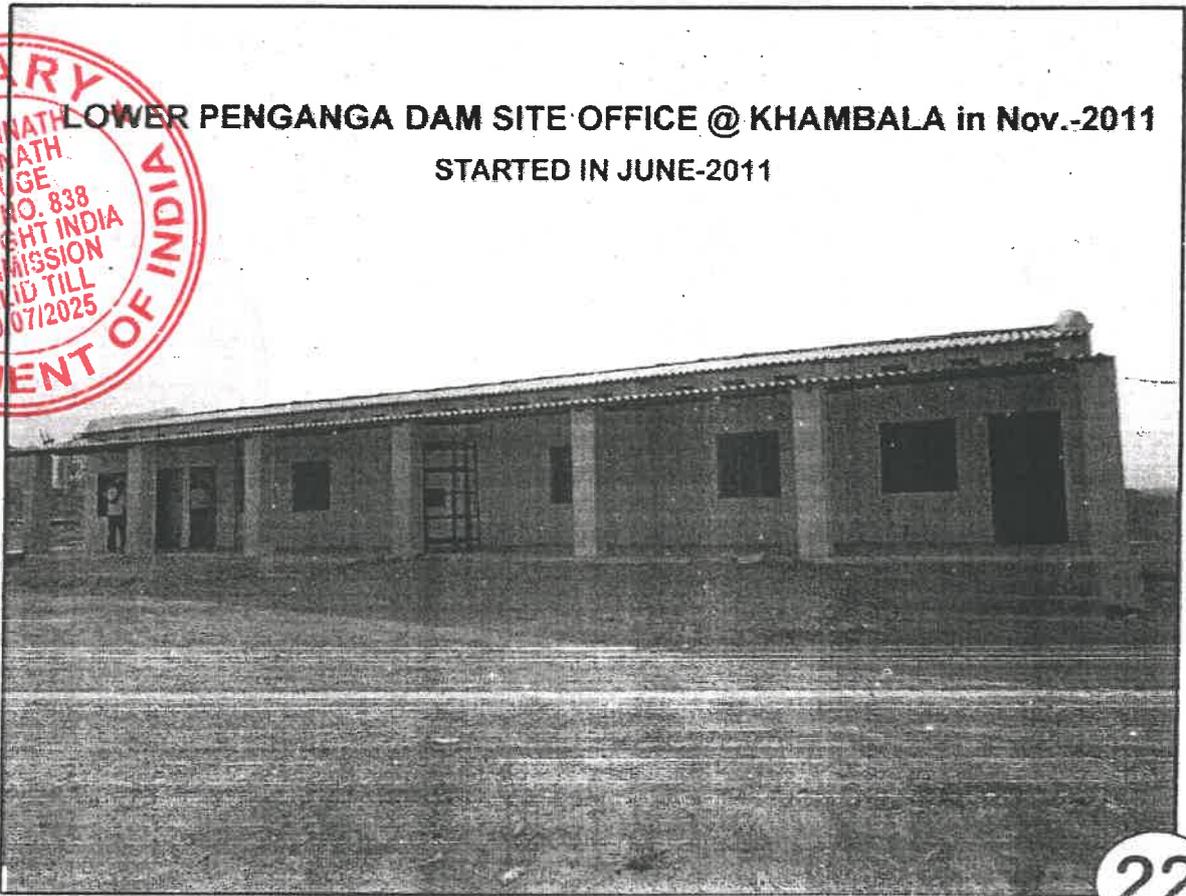
Sr. No	Cheque No/DD & Date	Amount transferred &Rs. In Crores)	Purpose of transferring the Amount	Remarks
1	2	3	4	5
1	757536 dated 31-3-2009	Rs.66.99	Net Present Value	Total amount transferred to Forest Department for various items for final clearance of forest proposal.
2	101169 Dated 16-4-2010	Rs. 24.08	Net Present Value	1) NPV:- Rs.91.07 Crores
3	1) 101169 dated 16-4-2010 2) 948069 date 29-2-2012 3) 948081 date 26-3-2012	Rs.8.87 Rs. 2.00 Rs. 5.97	Afforestation Afforestation Afforestation	2) Afforestation - Rs. 16.84 Crores 3) Tree felling- Rs. 2.95 Crores 4) Survey & demarcation- Rs 0.81 Crores
4	525664 Dated 16-11-2010	Rs. 2.95	Tree Felling	5) CAT plan- Rs 5.63 Crores <b>Total Rs. 117.30 Crores</b>
5	194365 date 31-1-2011	Rs. 2.25	CAT Plan	
6	194373 dated 31-1-2011	Rs.0.81	Survey & demarcation	
7	194438 Dated 31-3-2011	Rs.3.38	CAT plan	
	<b>Total</b>	<b>117.30</b>		



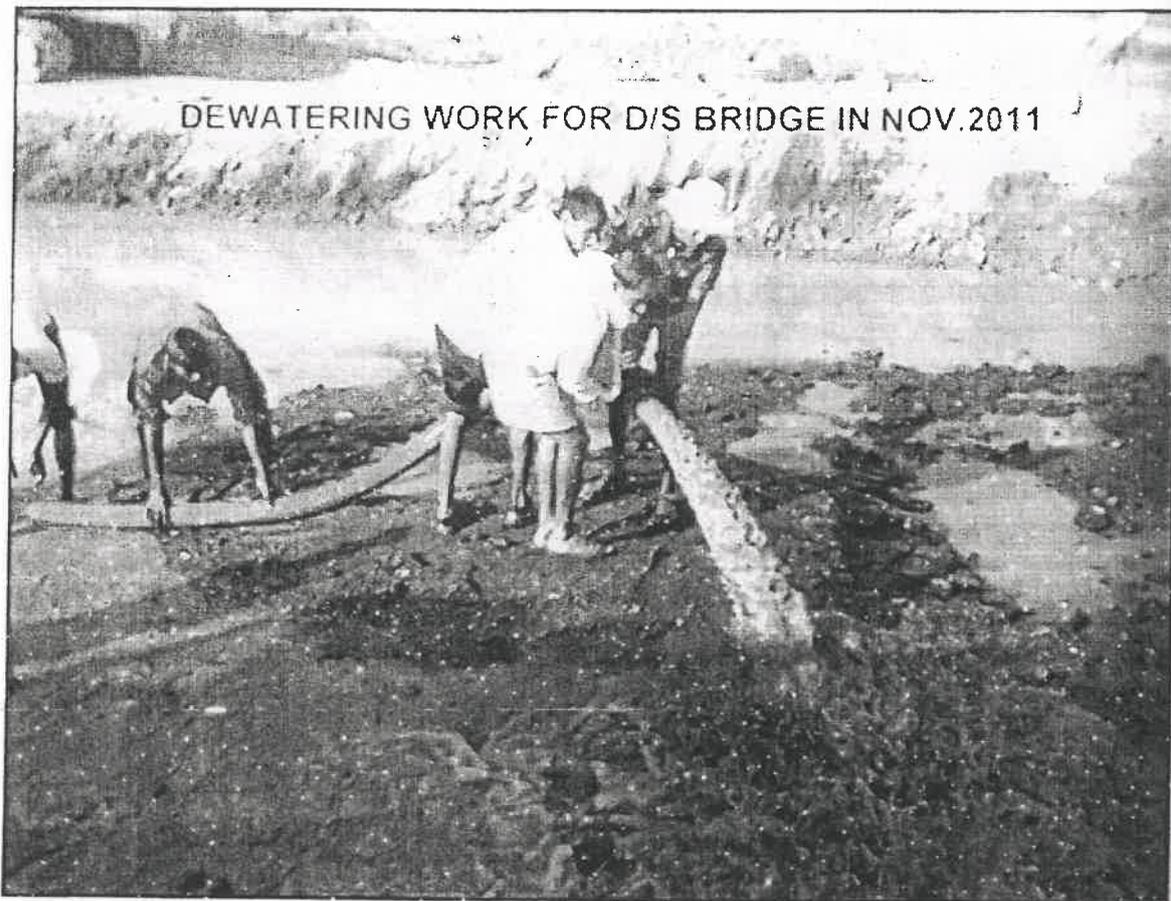


**GEOLOGICAL INVESTIGATION WORK IN NOV.2011  
STARTED IN JUNE-2011**

**NOTARY**  
JAGANNATH  
GOPINATH  
GHUGE  
REG. NO. 838  
THROUGHOUT INDIA  
COMMISSION  
VALID TILL  
20/07/2025  
**GOVERNMENT OF INDIA**



**LOWER PENGANGA DAM SITE OFFICE @ KHAMBALA in Nov.-2011  
STARTED IN JUNE-2011**

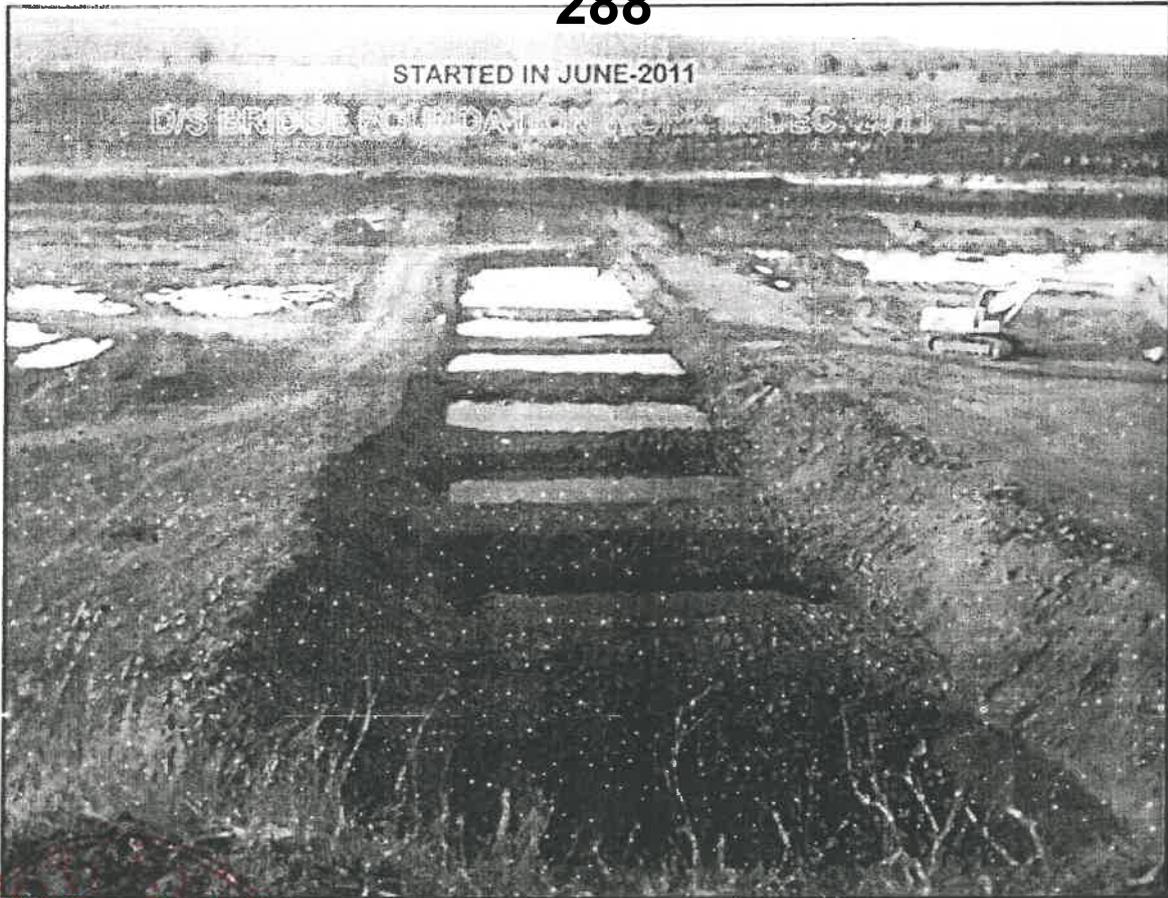


DEWATERING WORK FOR D/S BRIDGE IN NOV. 2011



GEOLOGICAL INVESTIAGTION WORK IN DEC 2011  
STARTED IN JUNE 2011

**NOTARY**  
 JAGANNATH  
 COPINATH  
 CHUSE  
 REC. NO. 838  
 THROUGHOUT INDIA  
 EGM 2011/10  
 VALID TILL  
 20/07/2025  
 GOVERNMENT OF INDIA



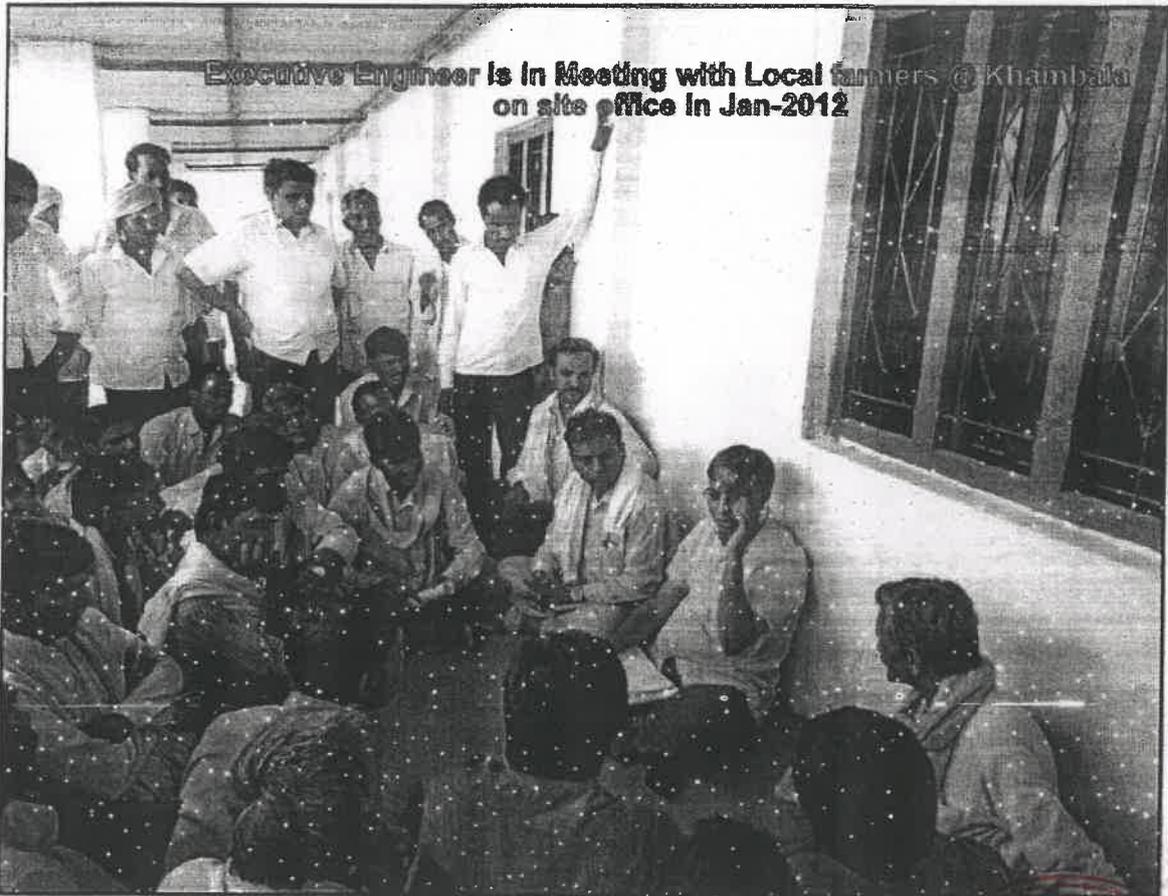
STARTED IN JUNE-2011

D/S BRIDGE FOUNDATION WORK IN DEC. 2011



D/S BRIDGE FOUNDATION WORK IN DEC. 2011

STARTED IN JUNE-2011



Executive Engineer is in Meeting with Local farmers @ Khambala on site office In Jan-2012

NOTARY  
 JACANNATH  
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 GHUGE  
 REG. NO. 838  
 THROUGHOUT INDIA  
 COMMISSION  
 VALID TILL  
 20/07/2025  
 GOVERNMENT OF INDIA

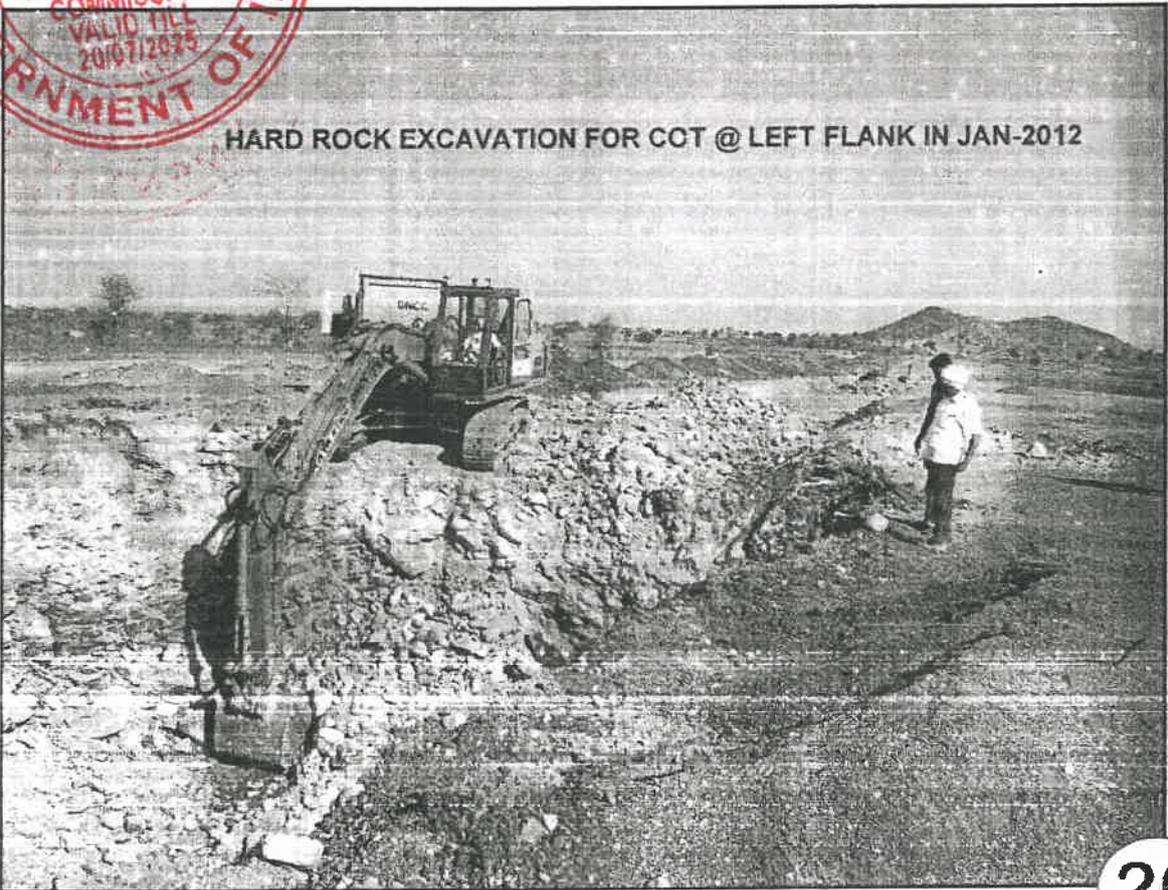


DAM STRIPPING WORK @ LEFT FLANK IN JAN-2012  
 STARTED IN JUNE 2011



JAGANNATH  
GOPINATH  
GHUGE  
REG. NO. 838  
THROUGHT INDIA  
COMMISSION  
VALID TILL  
2010/7/2075

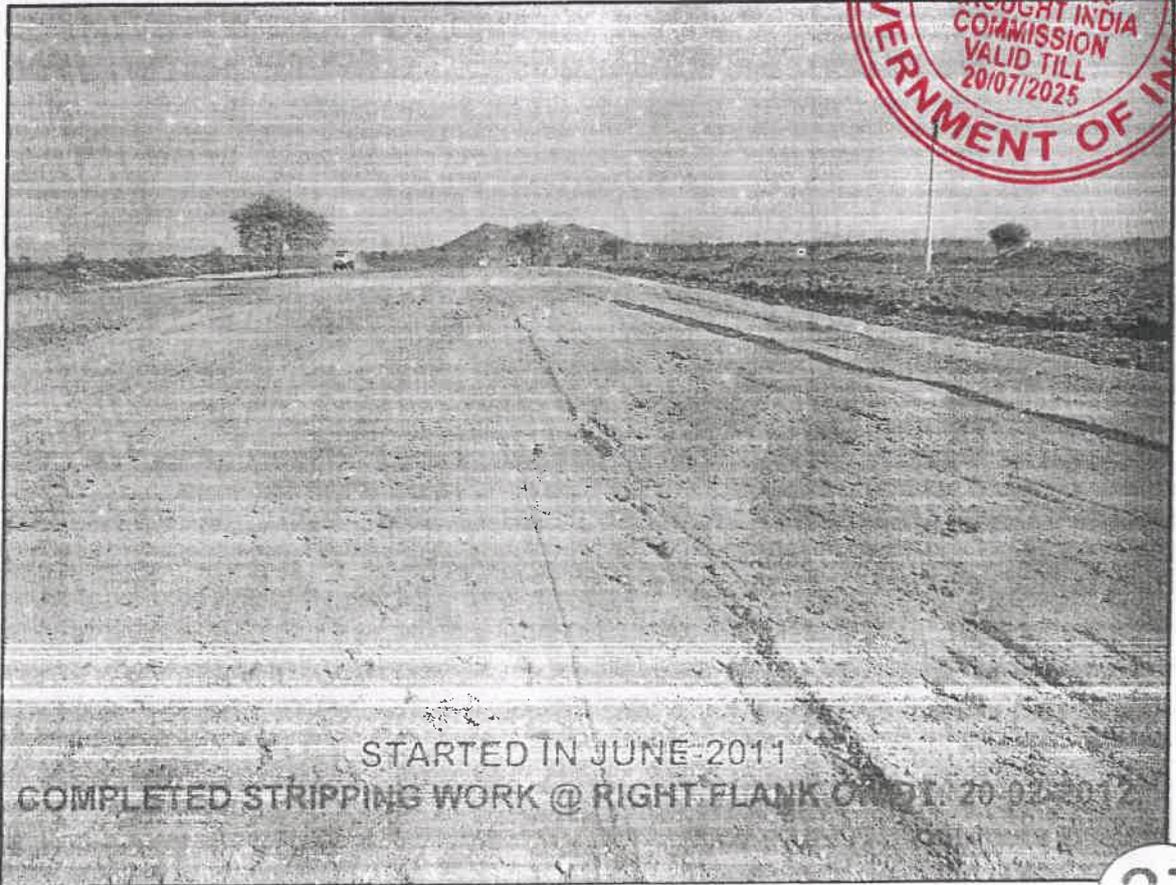
GOVERNMENT OF INDIA





LEFT FLANK WORK IN PROGRESS IN FEB 2012

**NOTARY**  
 JAGANNATH  
 GOPINATH  
 GHUGE  
 REG. NO. 838  
 THROUGH INDIA  
 COMMISSION  
 VALID TILL  
 20/07/2025  
**GOVERNMENT OF INDIA**



STARTED IN JUNE-2011  
 COMPLETED STRIPPING WORK @ RIGHT FLANK ON DT. 20-02-2012

64

292

Right Flank COT Excavation Mar-2012

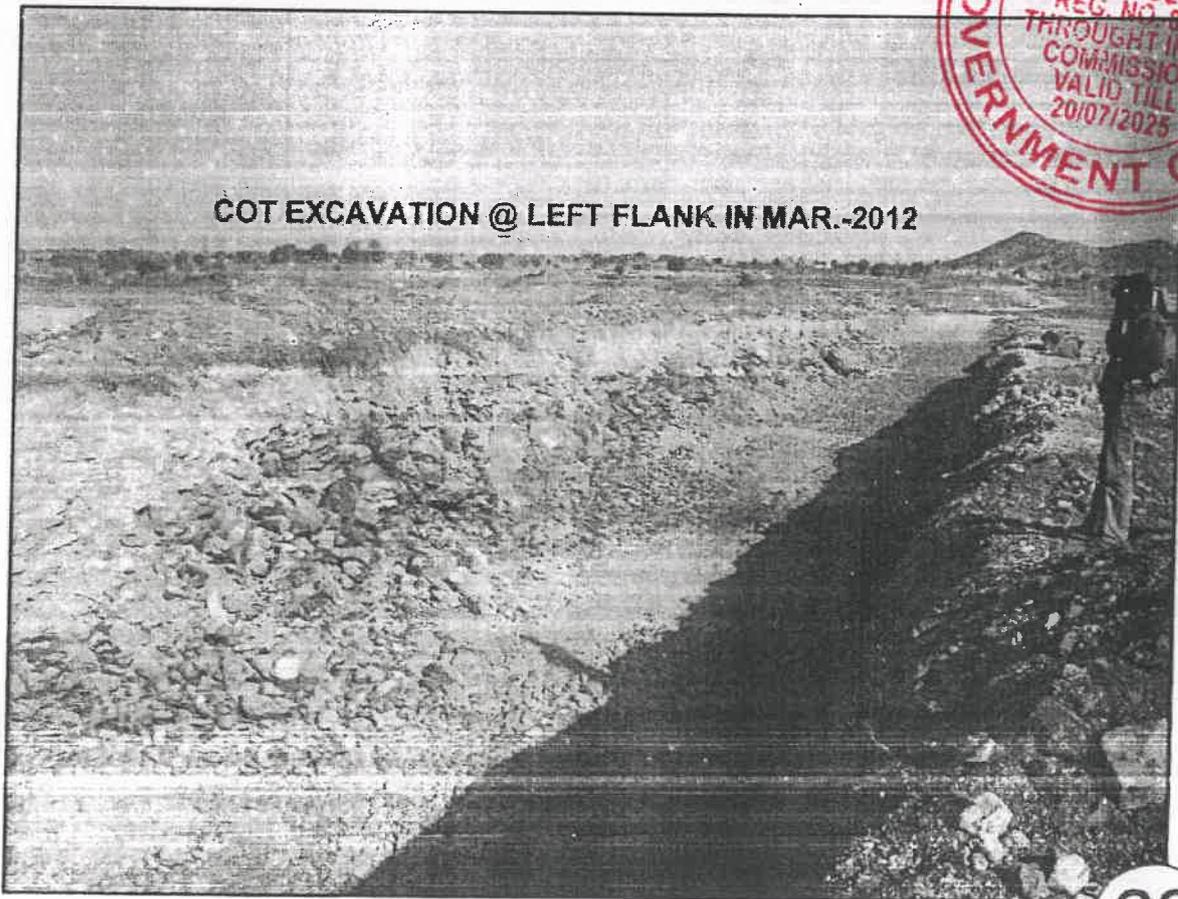


D/S BRIDGE SITE INSPECTION IN MAR.2012



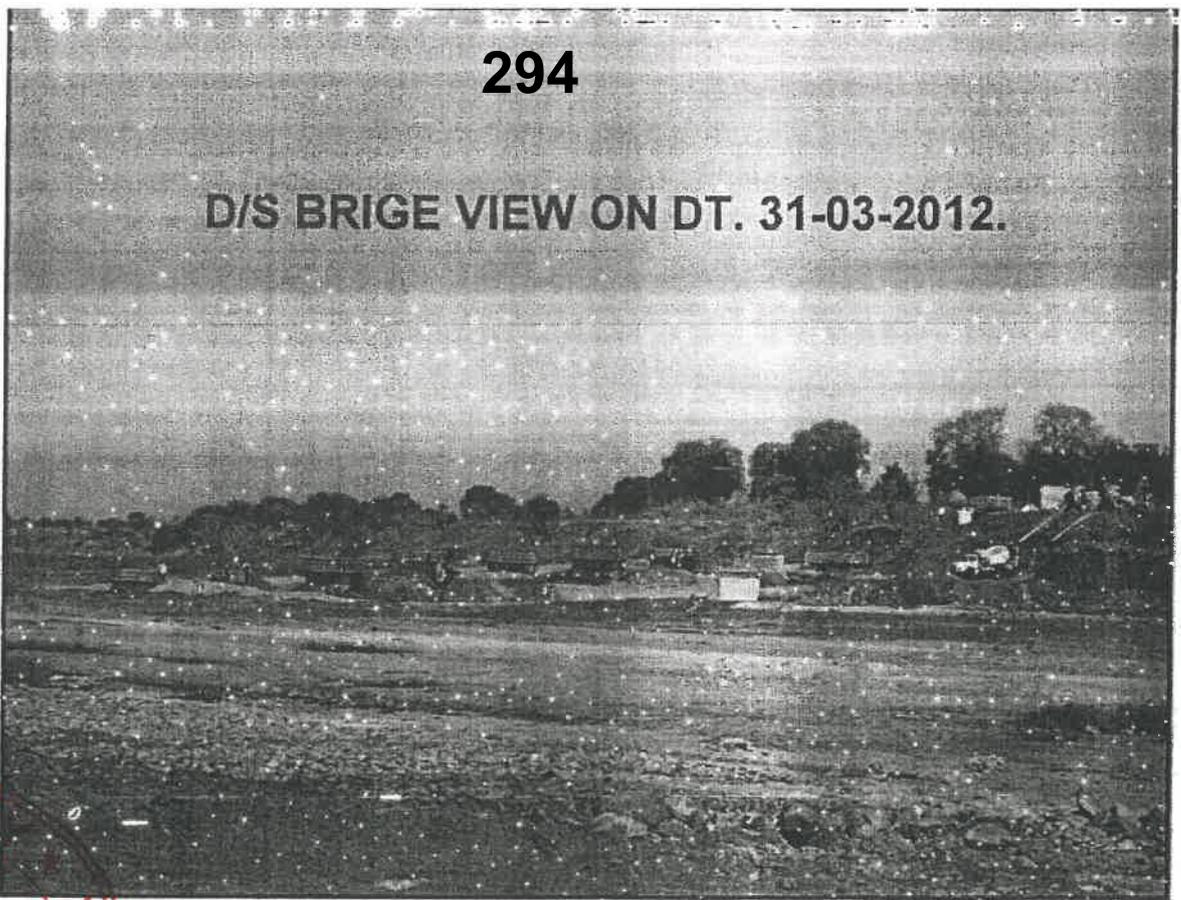


COT WORK CRE - 760 m - MARCH 2012



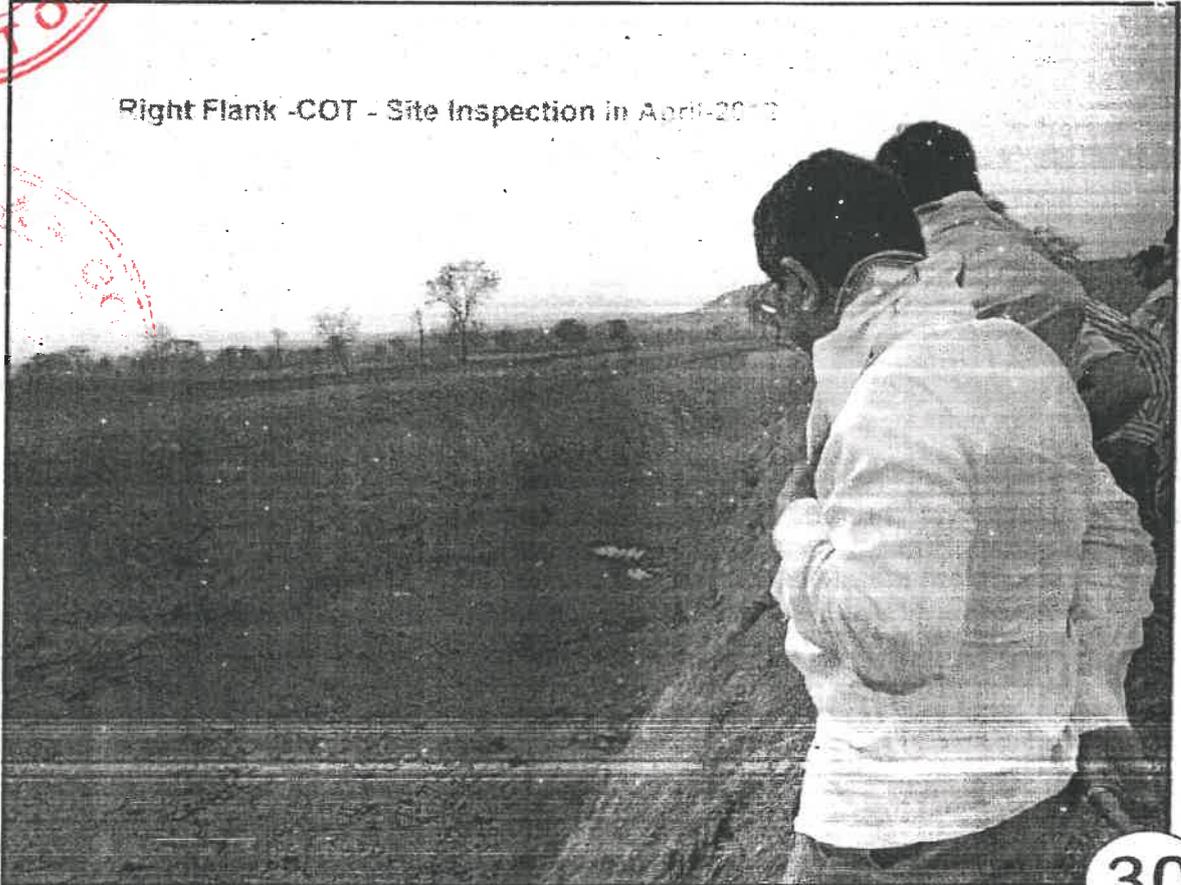
COT EXCAVATION @ LEFT FLANK IN MAR.-2012

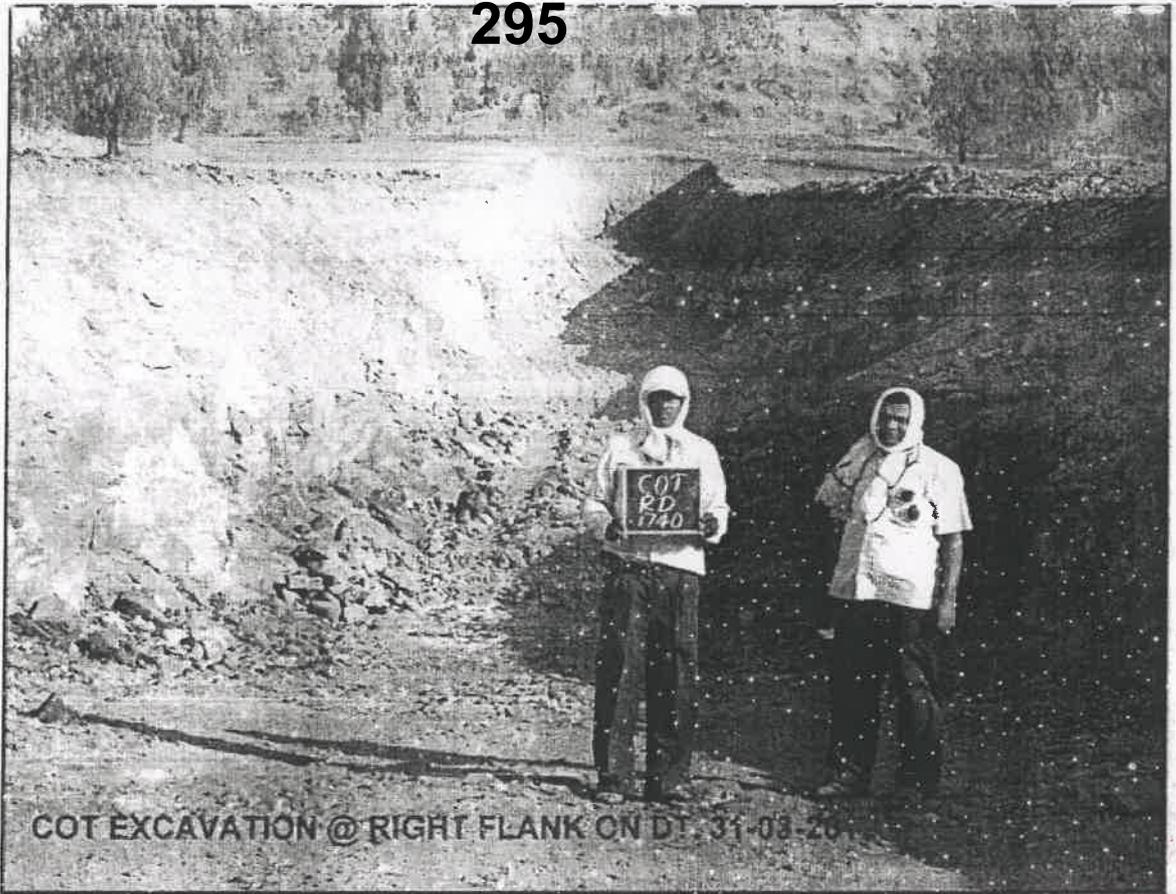
D/S BRIGE VIEW ON DT. 31-03-2012.



NOTAR  
JAGANNATH  
GOPINATH  
GHUGE  
REG. NO. 838  
THROUGH INDIA  
COMMISSION  
VALID TILL  
20/07/2025  
GOVERNMENT OF INDIA

Right Flank -COT - Site Inspection in April-2012





COT EXCAVATION @ RIGHT FLANK ON DT. 31-03-2012

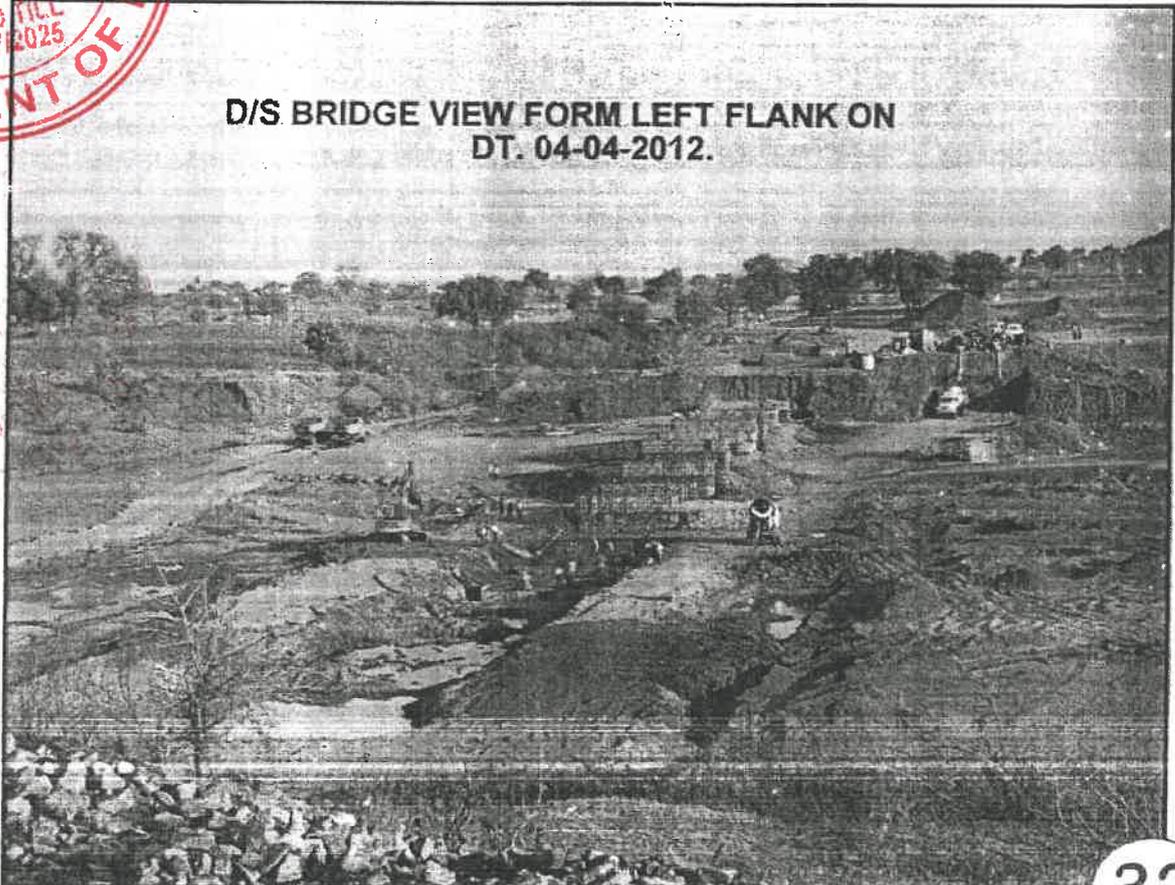


Hon. Social Welfare Minister, M.S. on Site ON 05-04-2012



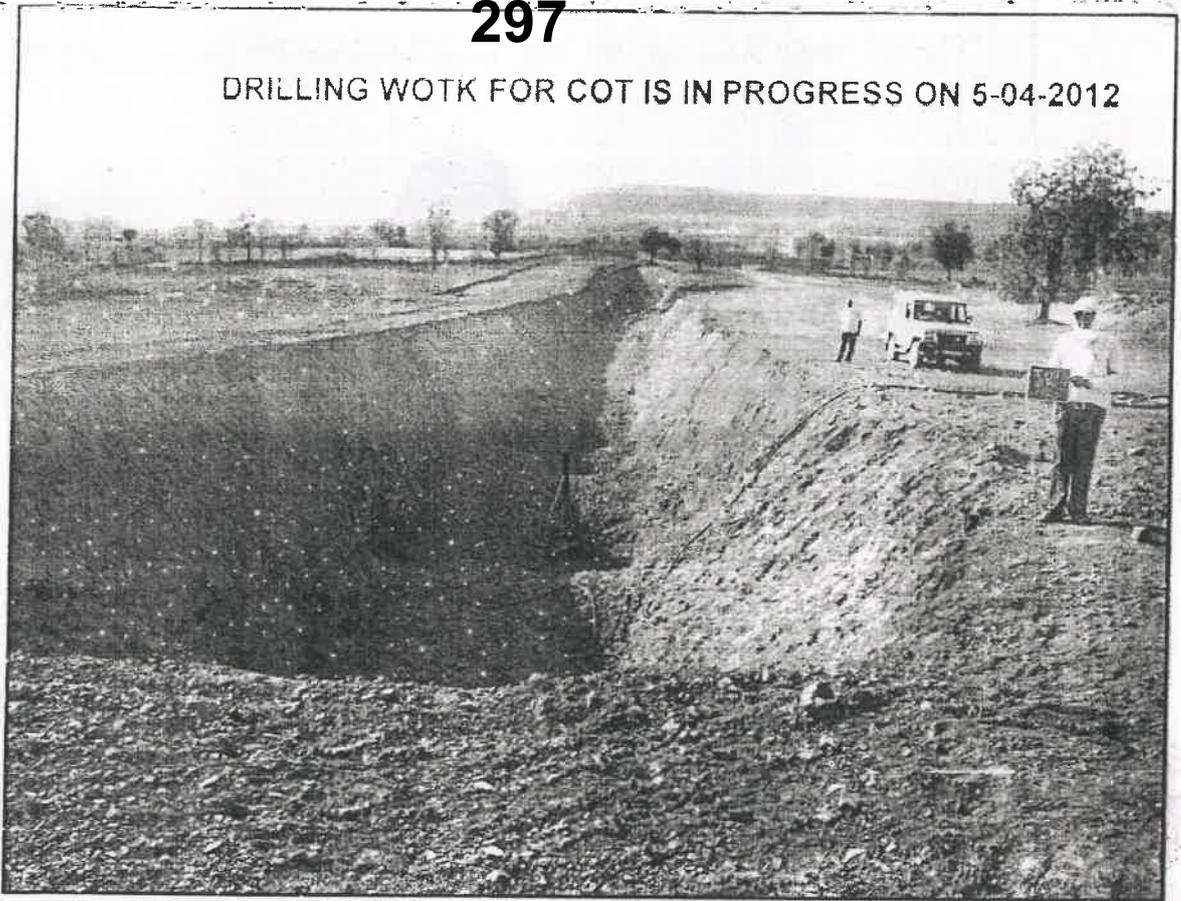


PRESENT PUBLIC FOR REHABILITATION DISCUSSION  
ON DT. 04-04-2012.



D/S BRIDGE VIEW FORM LEFT FLANK ON  
DT. 04-04-2012.

DRILLING WOTK FOR COT IS IN PROGRESS ON 5-04-2012



HON. SOCIAL WELFARE MINISTER, M.S. VISITED COT WORK ON DT- 5/4/2012.

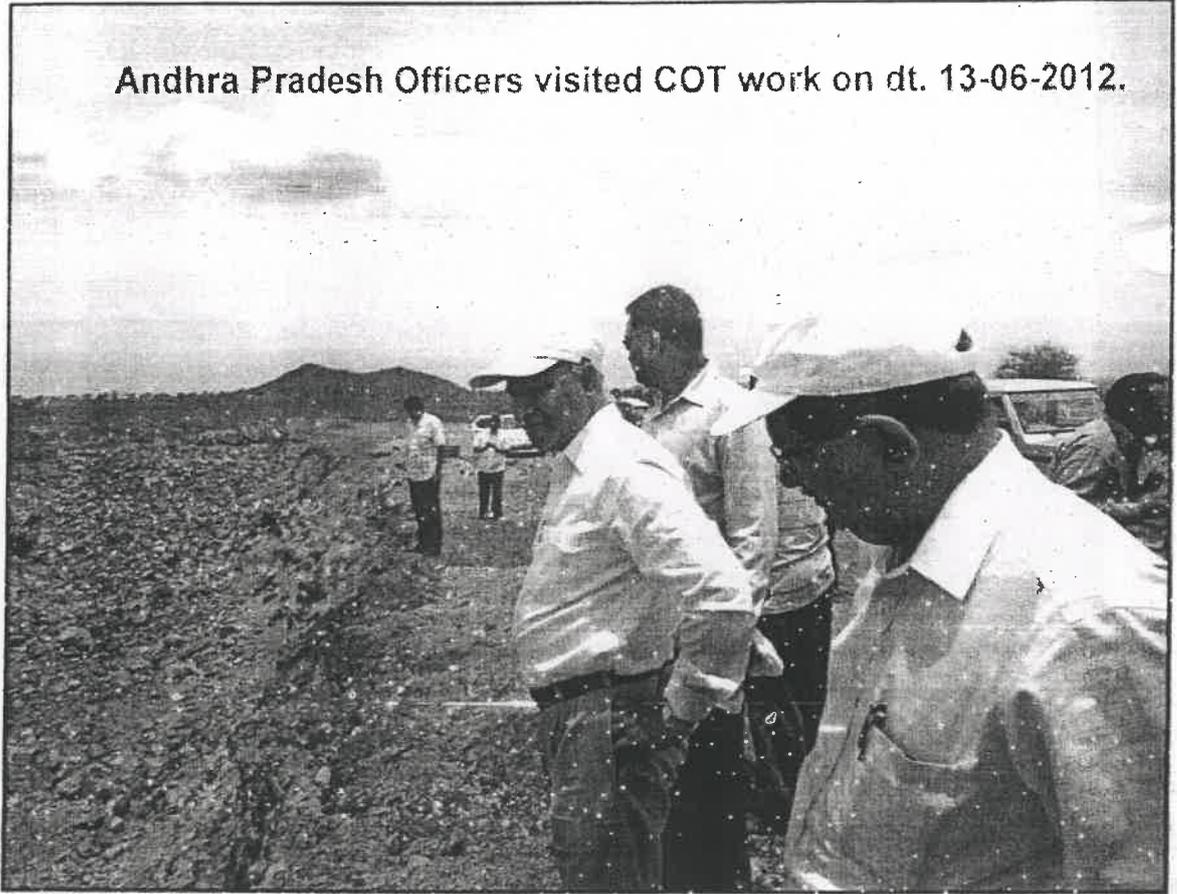


NOTARY  
 JAGANNATH  
 GOVINDA  
 GHUGSE  
 REG. NO. 538  
 THROUGH INDIA  
 COMMISSION  
 2009 TILL  
 2025  
 GOVERNMENT OF INDIA

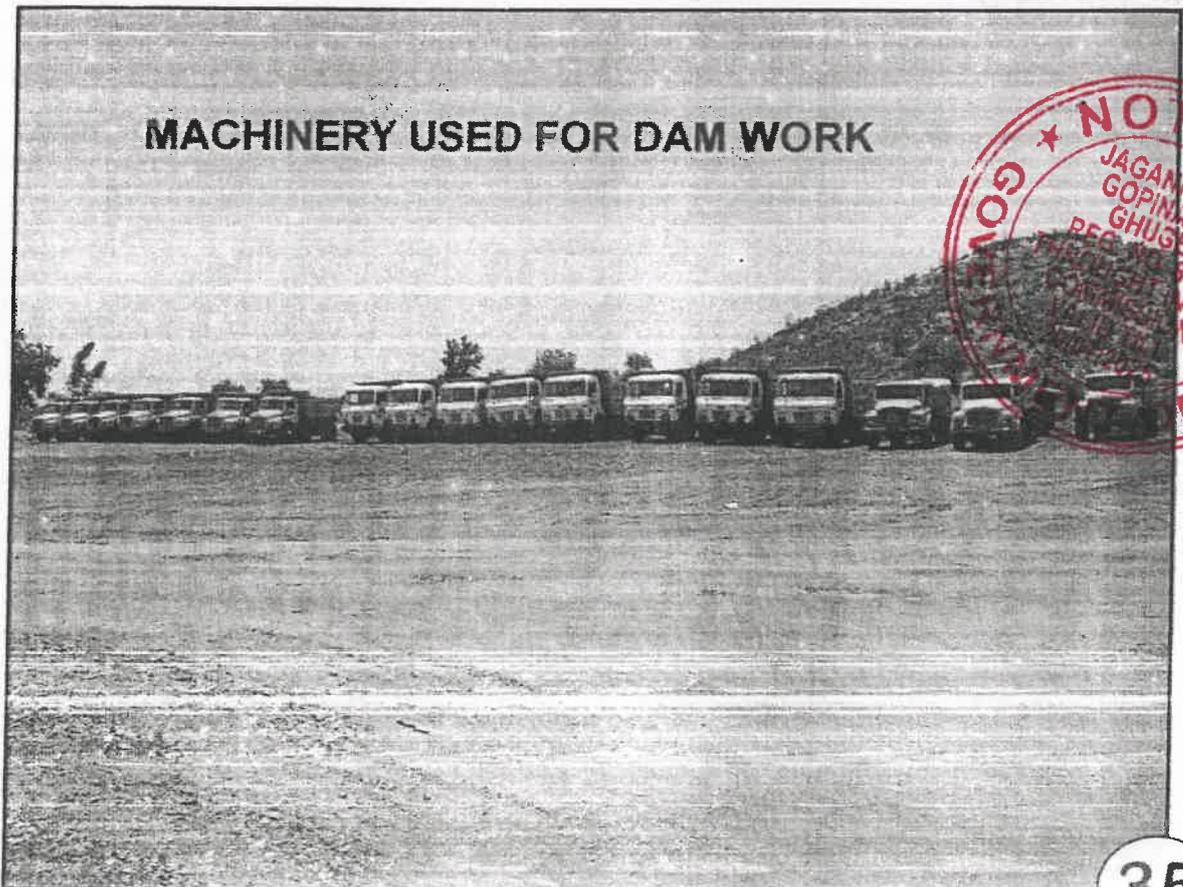
SUN	3	16	17	24	
TUE	5	12	19	26	
WED	6	13	20	27	
THU	7	14	21	28	
FRI	1	8	15	22	29
SAT	2	9	16	23	30



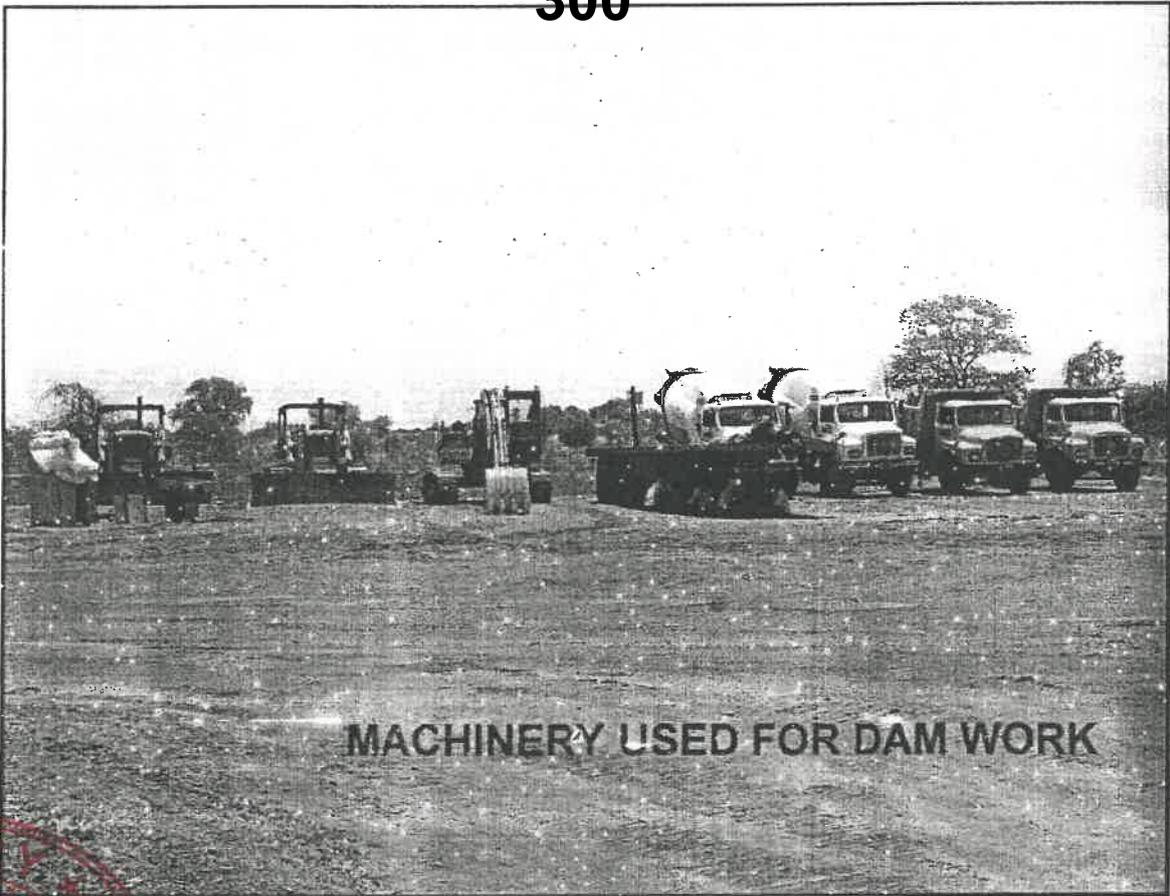
Andhra Pradesh Officers visited COT work on dt. 13-06-2012.



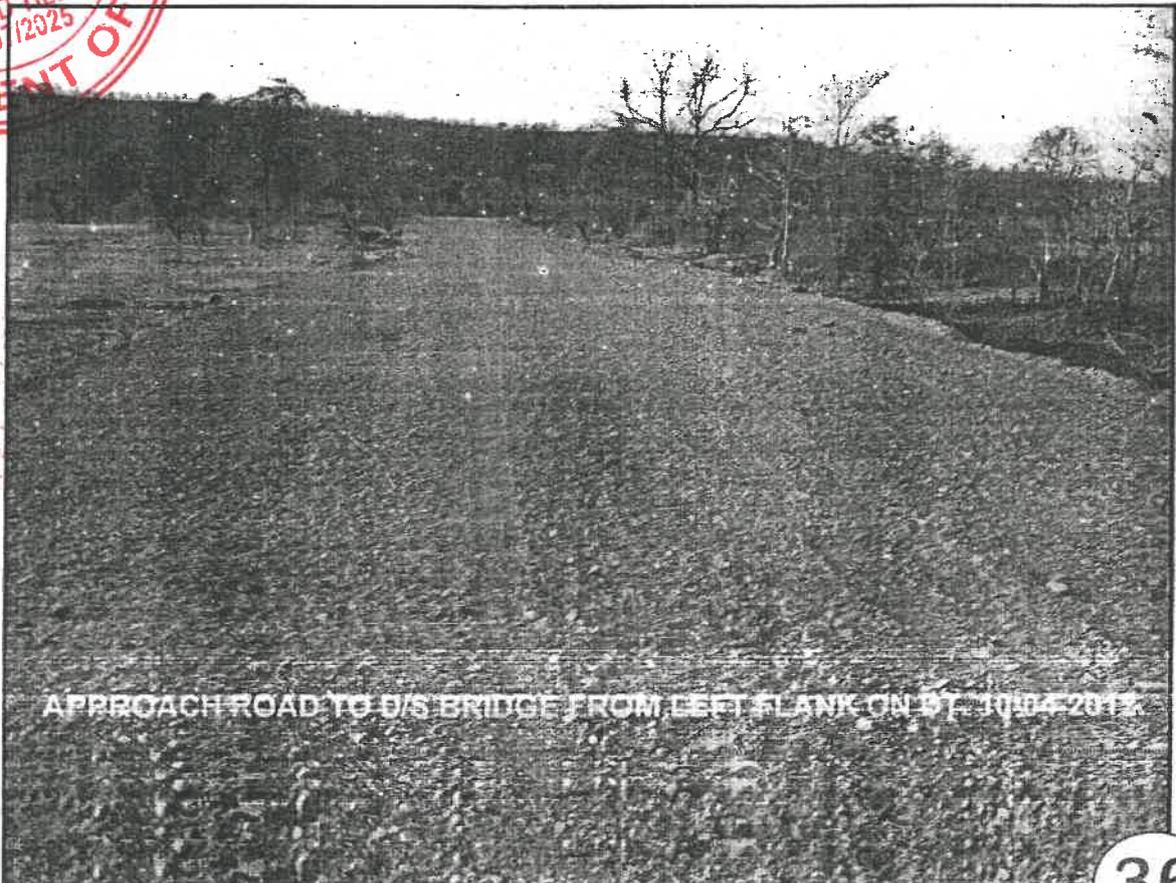
MACHINERY USED FOR DAM WORK



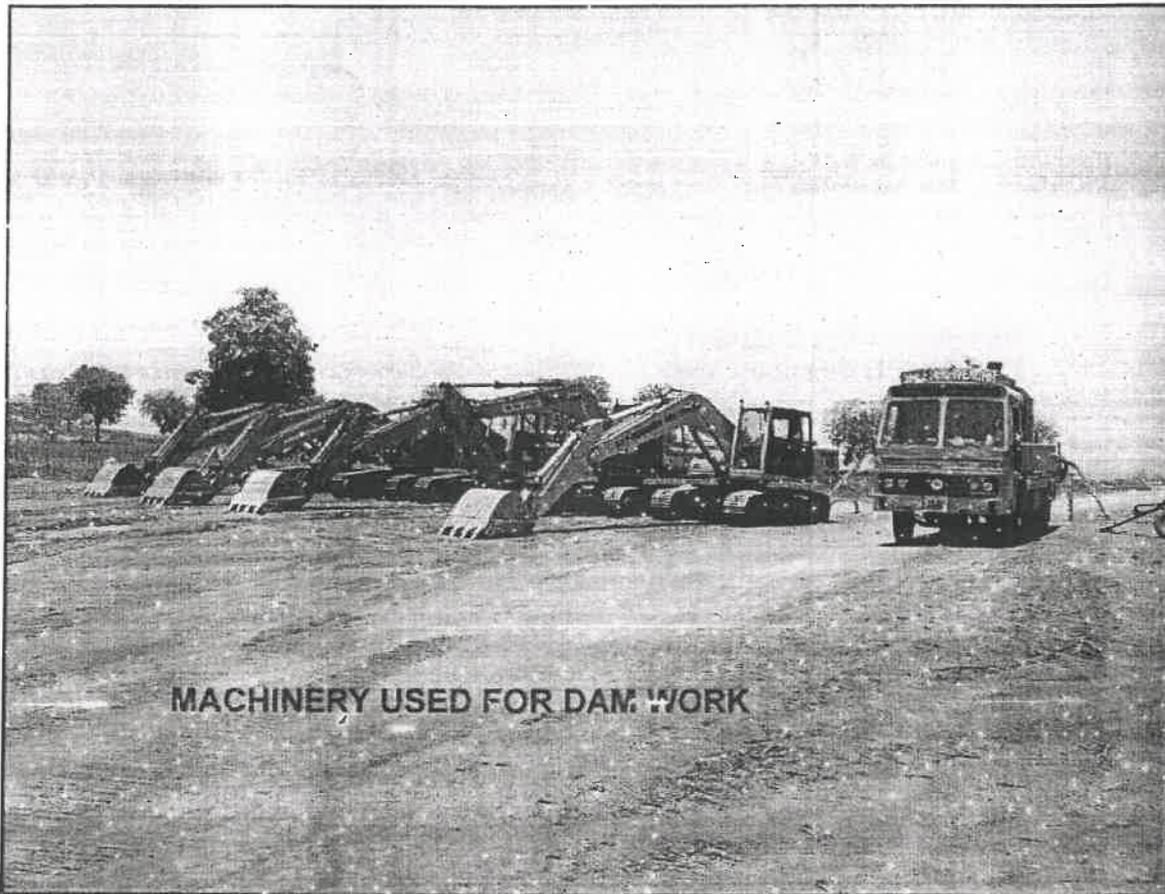
NOTARY  
JAGANNATH  
GOPINATH  
GHUGE  
REG. NO. 338  
PUNJAB  
INDIA



MACHINERY USED FOR DAM WORK

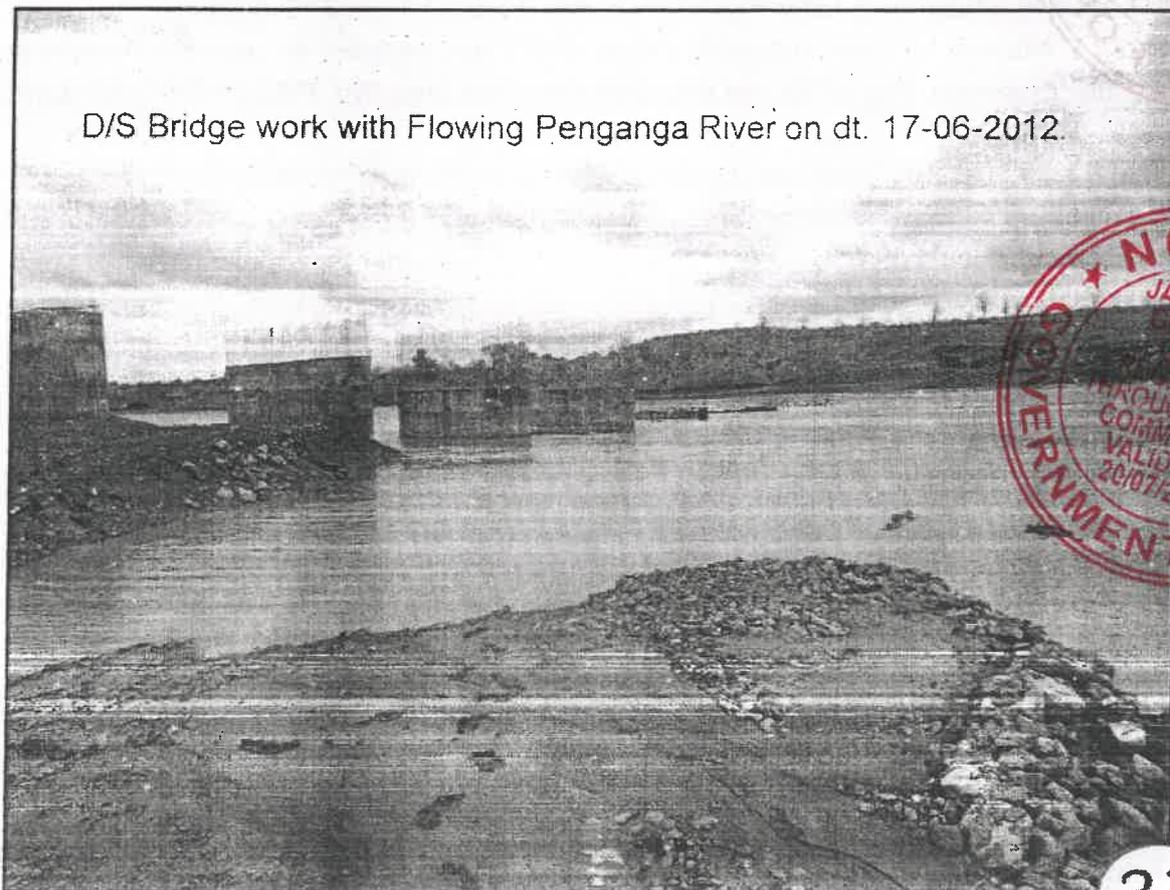


APPROACH ROAD TO B/S BRIDGE FROM LEFT FLANK ON 07.10.14-2017



MACHINERY USED FOR DAM WORK

D/S Bridge work with Flowing Penganga River on dt. 17-06-2012.



NOTARY  
JAGANNATH  
OPINATH  
HUGE  
NO. 838  
GOVT INDIA  
COMMISSION  
VALID TILL  
20/07/2025  
GOVERNMENT OF INDIA

No. 1556 /LPP /T-1 /ECC / 2012.Office of the Executive Engineer  
Lower Penganga Project Division  
Yavatmal.Date - 18/6/2012,  
email - eelppdiv@gmail.com

To,

Superintending Engineer  
Yavatmal Irrigation Circle.  
YavatmalSubject - Lower Penganga Project, Tq.-Ghatanji, Dist.-Yavatmal.  
Factual Report of the Project.

Reference- MoEF, New Delhi letter No. J 12011/68/2006-1A/dated 17-5-2007

—0000—

Lower Penganga project is an Inter-State Irrigation project between Maharashtra & Andhra Pradesh. It is originally administratively approved by Govt. of Maharashtra on 26<sup>th</sup> June 1997 for Rs. 1402.43 Crores. (CSR-1995-1996)

Revised administrative approval is accorded by Vidharbha Irrigation Development Corporation, Nagpur vide Order No - VIDC / T-3 / 637 / YIC / LPP / RAA / 2009 Dt. 14-08-2009 for Rs. 10429.39 Crores. (CSR-2008-2009)

Project will create total irrigation potential of 2,27,271 Ha. benefiting Yavatmal (1,41,607 Ha.) Chandrapur (58,355 Ha.) districts of Maharashtra & Adilabad district (27,309 Ha.) of Andhra Pradesh.

This is the major Inter-State project. Environmental Clearance is granted to this Project by MoEF with letter No. J 12011 / 68 / 2006-1A / dated 17-5-2007.

Ministry of Environment & Forest, G.O.I. has accorded in- principle consent to forest Proposal ( 998.10 Ha.) of this project with the letter No. F/8-129/2007-FC/ dated 7-1-2009.

Rs. 117.30 Crores are deposited towards forest department against Net Present Value, cost for afforestation, cost of tree cutting, catchment area treatment plan and surety and demarcation work.

Compliance report of the remarks raised by MoEF while according in- principle consent to Forest Proposal is submitted to the MoEF Govt. of India by state government ( Forest Dept ) on date 13/06/2011

CWC have been given in principal consent to Lower Penganga Project vide CWC letter date 31/10/2011.

998.10 Ha. land required for necessary afforestation is transferred to forest department.

The work of the project is taken in hand and the present status of the project work is as below -

1) Survey work for canal and lift is completed with the expenditure of Rs. 24.11 Crores.



2) Private land 751 Ha. required for dam seat, quarry and adjacent to Dam site is taken in possession by direct purchase and the expenditure done on land acquisition is Rs. 52.46 Crores.

3) In order to create the 1/3 potential with the completion of Dam, the Executive Director, Vidarbha Irrigation Development Corporation, Nagpur has been given permission for floating the tender of canal and Dam works and the tender procedure was also completed, the work orders were issued to the contractor in 2009.

4) As the land required for Dam seat and quarries are in the possession of the department, the work related to project was started in JUNE-2011. (Works photographs are attached separately)

5) Environmental Clearance is granted to this Project by MoEF with letter No. J 12011/68/2006-1A/dated 17-5-2007 and vide condition no – 8 mentioned in the order the clearance is valid for a period of 5 years from the date of issue of Clearance order for commencement of construction work.

As the work was started before one year, the condition no.8 mentioned in the order of Environmental clearance is fulfilled.

This is for information and necessary action.

**Enclosure – In 2 Sets**

- 1) Short Note
- 2) Necessary Xeroxs with Index
- 3) Work Photographs

5/c

S.R.

(S.R. Borse)

Executive Engineer

Lower Penganga Project Division.

Yavatmal

Yavatmal





12/9/13  
 12/9/13

No. J-12011/68/2006-IA.I  
 Government of India  
 Ministry of Environment & Forests  
 [IA.I - Division]

Parvzvaran Bhavan  
 CGO. Complex, Lodi Road  
 New Delhi - 110 003

Dated 27<sup>th</sup> September, 2013

CORRIGENDUM

copy to  
 (M)/ED/104  
 EE LPP/Dr. by  
 Letter.

Subject: Lower Penganga Irrigation Project in District Yavatmal of Maharashtra by M/s. Yavatmal Irrigation Circle, Yavatmal, Government of Maharashtra - Validity of Environmental Clearance (EC) - regarding

T/110

This has reference to the letter no. 4193/YIC/T-6/LPP/ECC/2012 of Superintending Engineer, Yavatmal Irrigation Circle, Yavatmal, Government of Maharashtra dated 18.6.2012 regarding the validity of environmental clearance with regard to the above project. As per Para-8 of the EC of even number dated 17.5.2007, the validity was mentioned as 5 years for commencement of construction work. In this context, the following amendment in para-8 of the EC of even number dated 17.5.2007, is hereby made:

Q  
 170  
 21 E

The environmental clearance is valid for a period of 10 years from the date of issue of this letter for commissioning of the project

84  
 79190

instead of

The environmental clearance is valid for a period of 5 years from the date of issue of this letter for commencement of construction work

2. All other terms and conditions of the Environmental Clearance Letter no. J-12011/68/2006-IA.I dated 17.5.2007 remains unchanged.
3. This issues with the approval of the Competent Authority.

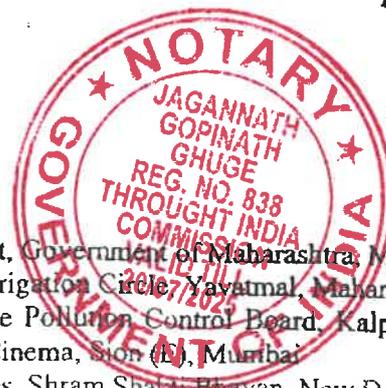
Yours faithfully,



(B. B. Barman)  
 Director

Copy to:

1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai
2. The Superintending Engineer, Yavatmal Irrigation Circle, Yavatmal, Maharashtra
3. The Member Secretary, Maharashtra State Pollution Control Board, Kalptaru Point, 3<sup>rd</sup> floor, Near Sion Circle, Opp Cine Planet Cinema, Sion (E), Mumbai
4. The Secretary, Ministry of Water Resources, Shram Shakti Bhavan, New Delhi - I



5. The Adviser (I & CAD), Planning Commission, Yojna Bhavan, New Delhi
6. The Chief Engineer, CWC, Sewa Bhavan, RK Puram, New Delhi
7. The Regional Office, Ministry of Environment & Forests, Bhopal
8. EI Division, MOEF, New Delhi
9. PS to JS (MS)/Director (BB)/PVSubba Rao (Sci-B)
10. Guard file



list of work order issued after EC dated 17/05/2007 up to 2017 Mention following dates work order wise

307

EXHIBIT - G

79

Sr.No.	Name Of Work	Accepted tender cost and B-1 tender number	Name of agency	Date of start of work	Date of first measurement recorded in Measurement book and field book	Date of submission of first RA bill	Date of first RA bill payment
1	2 Construction of Left Bank Main Canal Tunnel from Rd. 22290 To 36000 mtr of Lower Penganga Project Dist Yavatmal	3 B-1/18/ 2009-2010	4 m/s Soma Sancheti (Joint Venture)	5 21-08-2009	6 --	7 --	8 --
2	Construction of Left Bank Main Canal of Lower Penganga Project from Rd 36000 mtr To 55000 mtr	B-1/19/ 2009-2010	F.A. Enterprises mumbai	21-08-2009	--	--	--
3	Construction of Left Bank Main Canal of Lower Penganga Project K.M. 1 To 22	B-1/20/ 2009-2010	m/s metakeps Engineering And Bajoriya Construction company PVT Ltd (J.V.)	24-08-2009	--	--	--

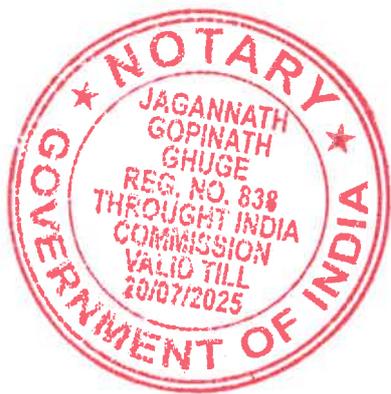


4	construction of central gated spillway , stilling ,Basin, Non over flow section, Earthen work of Right And lift Flank of Earthen Dam Irrigation out let D/S Bridge U/S Bandhara of Lower Panganga Project	B-1/21/ 2009-2010	m/s RNNS DNCC (PVT) Engineers And Construction	28-01-2012	--	28/02/2013 20/05/2013 10/06/2013
5	Construction of Aquaduct on Penganga River with Canal Work and Approach Embankment on both the Flank with Barrage	B-1/22/ 2009-2010	M/S Manisha Infrastructures PVT Ltd Aurangabad	--	--	--
6	Detail planing and Designing of Kali & Parwa Lift Irrigation Scheme of Lower Penganga Project	B-1/06/LPLI/2009-10	Shree Consultant, Akola	09-11-2009	31-10-2009	03-12-2009



<p><b>Certificate -</b></p> <p>1) Work done as per specification.                  2) No recovery out standing against the agency.                  3) All the measurements checked by me and found correct.                  4) Recovery = Rs. 24544 /-</p> <p><b>Allocation-</b></p> <p>4701-Capital Outlay on major and Medium Project-Lower Penganga Project.                  "I" Head Works - "C" - Works.                  Rs. 200 00 000</p> <p style="text-align: center;"><i>S. S. S.</i>                  Sub-Divisional Engineer,                  Lower Penganag Project,                  Sub-Division No-1, Arni.</p> <p>Transactions of road side materials entered in the statement or receipts, issues and balances of road metal.</p> <p>Clerk. Accountant.</p> <p>For use in Divisional office.</p> <p>Checked</p> <p>Accounts Clerk.</p>	<p style="text-align: right;">P.W.410 e.</p> <p style="text-align: center;">FORM 47 P.W.(410)  <b>RUNNING ACCOUNT BILL</b></p> <p style="text-align: center;">(Referred to in paragraph 10.2.11 of M.P.W.A.Code).</p> <hr/> <p><b>Division :-</b> Lower Penganga Project Division, Yavatmal.</p> <p><b>Sub-Dn. :</b> Lower Penganga Project Sub-Division No-1, Arni.</p> <p>Cash Book Voucher No. for.....200</p> <div style="border: 1px solid black; padding: 2px; width: fit-content; margin: 5px auto;">                 C.B. Vr. No. 89                  Date 28/2/2013             </div> <p><b>Name of Contractor or supplier: -</b>                  M/S. R.N.N.S. - D.N.C.C (JV), Hubali, Karanataka.</p> <hr/> <p><b>Name of work:-</b> Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.</p> <p><b>Serial No. of this bill.-</b> I- R.A. Bill. (A)</p> <p>No. &amp; date of previous bill for this work: — Nil</p> <p><b>Reference of agreement:</b> B-1/ 21 / LPP / 2009-2010.</p> <p><b>Accepted by:</b> C.E. W.R.D. Amravati.</p> <p>Date of written order to commence work: 24-08-2009.</p> <p>Date of completion as stipulated in the contract:- 23-08-2015.</p> <p>Extension granted upto:- —</p> <p>Date of actual completion of work:- Work in Progress</p> <p>Contractor's Ledger Folio No.</p> <p>For use in Accountant General's Office</p> <p>Audited. Reviewed</p> <p>Divisional Accountant</p> <p>Auditor</p> <p>Superintendent/Gazetted Officer.</p>
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Month	Labour	Material	POL	Cement	Steel
	(RBI)	(RBI)	(RBI)	(RBI)	(RBI)
Sep-09	186	130.30	36.70	149.20	127.40
Oct-09	186	131.00	36.70	150.20	127.00
Nov-09	188	132.90	36.70	148.50	125.60
Dec-09	188	133.40	36.70	146.50	125.60
Jan-10	198	135.20	36.70	147.80	129.80
Feb-10	195	135.20	36.70	150.50	127.20
Mar-10	194	136.30	39.60	151.20	129.20
Apr-10	195	138.60	39.88	151.60	143.00
May-10	197	139.10	39.88	152.20	140.70
Jun-10	200	139.80	39.88	150.20	139.00
Jul-10	206	141.00	41.98	153.40	134.00
Aug-10	207	141.10	41.98	151.40	134.50
Sep-10	210	142.00	42.06	150.20	134.80
Oct-10	210	142.90	42.06	151.40	135.50
Nov-10	209	143.80	42.06	148.40	135.30
Dec-10	214	146.00	42.06	148.10	135.70
Jan-11	217	148.00	42.06	148.30	141.90
Feb-11	212	148.10	42.06	151.20	148.00
Mar-11	210	149.50	42.06	153.70	151.20
Apr-11	214	152.10	42.06	154.30	153.30
May-11	215	152.40	42.06	155.30	154.00
Jun-11	217	153.10	42.06	153.60	154.70
Jul-11	224	154.20	42.28	153.00	155.10
Aug-11	224	154.90	42.28	151.90	155.90
Sep-11	225	156.20	42.28	152.50	156.10
Oct-11	227	157.00	42.28	157.50	157.10
Nov-11	228	157.40	42.28	160.60	159.80
Dec-11	225	157.30	42.28	161.30	161.20
Jan-12	229	158.20	42.28	160.10	163.60
Feb-12	229	159.00	42.28	160.50	164.30
Mar-12	230	161.00	42.28	163.10	166.30
Apr-12	234	163.50	42.28	164.90	172.70
May-12	236	163.90	42.28	164.90	171.90
Average	211.48	147.10	41.88	153.56	145.80

**Price Escalation Bill**

Components		Agreement No.	Basic indices preceding quarter from date of submission of tender					
K1 Labour	0.16	M/s RNNS-DNCC (V.) Hubli, Karnataka Construction of central gated spillway, stilling basin, non-overflow sections, E/W of right & left flank of earthen dam and irrigation outlet of L.P.P. 31/07/2009 24/08/2009 72 Months i.e. upto 23/07/2015	Month	Labour	Material	P.O-L	Steel	
K2 Material	0.72		Apr-09	162.00	125.00	34.45	148.10	130.70
K3 POL	0.12		May-09	165.00	125.90	34.45	147.70	131.40
			Jun-09	168.00	126.80	34.45	149.40	130.40
			Average	165.00	125.90	34.45	148.40	130.83

Star Rate	Per MT
Cement	4820.00
Steel	35180.00

Sr. No.	Sr. No. of bill / Date of payment	Period of work done considered for price escalation	Cost of work done since last bill (P)	Amount of Cement & Steel	Average price indices for component					Tonnage			Total amount due for payment towards escalation				
					Labour	Material	POL	Cement	Steel	Tonnage of cement	Tonnage of steel	Labour		Material	POL		
1	1st RA	9/09 to 5/12	32813558.00	1637430.80	211.48	147.10	41.88	153.56	145.80	239.65	13.71	1194506.59	3213259.43	685950.49	40164.31	55174.70	5189055.51
	TOTAL		32813558.00	1637430.80	211.48	147.10	41.88	153.56	145.80	239.65	13.71	1194506.59	3213259.43	685950.49	40164.31	55174.70	5189055.51

**Undertaking of Contractor**

I hereby promise to refund any excess payment, either in cash or by way of deduction from our bill of any work, if made to us, on application of Price Escalation Clause.

*[Signature]*  
Signature of Contractor

Deduct previously paid 0.00  
Net Payable 5189055.51  
Say Rs. 5189055

*[Signature]*  
Executive Engineer  
Lower Penganga Project Division  
Yavatmal



Name of Work - Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.

Agreement No - B - 1 / 21 for LPP Dated 24-08-2009.

Agency - M/S. R.N.N.S. - D.N.C.C. (Joint Venture), Hubali, Kamataka.

### CEMENT CONSUMPTION STATEMENT

Item No.	Description	Quantity	Unit	Theoretical Cement Required in Bags/Cum	Total Cement Required in Bags	Actual Cement Required in Bags	Remark
69 - A	M-100 (40 MSA)	74.976	Cum.	4.40	329.89	331.00	
69 - B	M-150 (40 MSA)	696.814	Cum.	6.40	4459.61	4462.00	For 1st R.A. Bill
Total -						4793.00	

For M/s. DRN Infrastructure

For M/S. R.N.N.S. D.N.C.C. (JV)  
Authorised Signatory

T.S. Mahajan.  
Sectional Engineer

Sub - Divisional Engineer  
Lower Penganga Project  
Division No-1, Arni.

Executive Engineer  
Lower Penganga Project  
Division, Yavatmal.



Name of Work - Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.

Agreement No - B - 1 / 21 for LPP Dated 24-08-2009.

Agency - M/S. R.N.N.S. - D.N.C.C. (Joint Venture), Hubali, Karnataka.

### ROYALTY RECOVERY STATEMENT

Rate of Royalty - Rs. 200 / Brass means Rs. 70.67 / Cum.

Item No.	Description	Quantity	Unit	Qty of Sand	Royalty Amount	Amount Proposed For Recovery	Previously Recovered Royalty	Royalty Balance to Recover	Remark
69 - A	M-100 (40 MSA)	74.976	Cum.	33.74	2384.35	2384.00	--	--	
69 - B	M-150 (40 MSA)	696.814	Cum.	313.57	22159.73	22160.00	--	--	Royalty proposed for Recovery form 1st R.A. Bill
Total Rs.						24544.00	--	--	

For M/s. DRN Infrastructure

For M/s. DRN Infrastructure  
T.S. Manjani,  
Sectional Engineer



Sub - Divisional Engineer  
Lower Penganga Project  
Division No-1, Arni.

Executive Engineer  
Lower Penganga Project Division  
Yavatmal.



Part-II Account of secured Advances allowed on the security of materials brought to site.

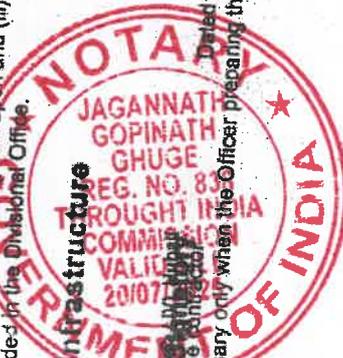
1	2	3	4	5	6	7	8	9	10		
				Description of Materials	Unit	Reduced rate at which advance is made	Up-to date amount of advance	Reference to Divisional officer's written orders authorising the advance	Reason for non-clearance of advance when outstanding for more than three months.		
1	2	3	4	5	6	7	8	No. Date	10 11		
				Total amount outstanding as per this bill (C).						Deduct-amount outstanding as per entry (C) of previous bill.	

Part III- Certificate and Signature.  
 1. Entries in column (4) to (9) of part I are based on measurements received by (Name and designation.)  
 Mr. T.S. Mahajan, Sectional Engineer. On - 2012 in M. book No. 46135, 46134 Page No - 2306701 - 2306705 B

2. Certified (I) that in addition to and quite apart from the quantities of work actually executed as shown in column 4 of part I, some work has been actually done in connection with several items and the value of such work ( after deducting therefrom the proportionate amount of secured advance, if any, ultimately recoverable on account of the quantities of the materials used therein) is in not case less than the advance payment as per column 3 of part I, made or proposed to be made for the convenience of the contractor, in anticipation of and subject to the result of detailed measurements, which will be made as soon as possible.

3. Certified (I) that the plus quantities of materials shown in column 3 of part II, above have been actually brought by the contractor to the site of the work and the contractor has not previously received any advance on their security. (ii) that these materials are of an imperishable nature and are all required by the contractor for use in the work in connection with items for M.P.W.A. code is recorded in the Divisional Office.

For M/s. DRN Infrastructure



For M/s. DRN Infrastructure  
 Dated signature of the contractor

This signature is necessary only when the Officer preparing the bill is not the Officer authorising payment.

Executive Engineer  
 Lower Penganga Project Division  
 Yavatmal

Dated signature of officer authorising payment



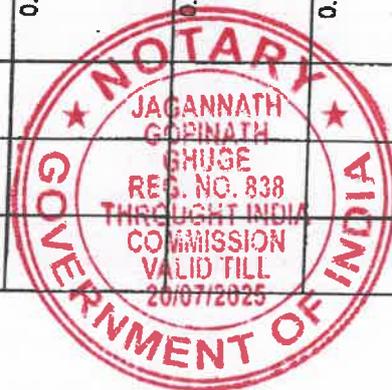
1	2	3	4	6	8	9	10
	0.000			<p>Item No = 89 - Providing 25 mm thick premix bituminous carpet including supplying all materials, preparing and cleaning the base, heating bitumen, applying tack coat at specified rate, mixing hot bitumen and chips in asphalt mixer, laying the carpet layer and compacting with power roller complete. (Using 60/70 Packed Bitumen)</p>	0.00	0.00	
	0.000			<p>Item No = 90 - Providing bituminous premix seal coat to black top surface including supplying all materials, preparing existing road surface, heating and applying bitumen, spreading chips and rolling with power roller complete. Materials required for 100 Sqm are a) Metal - 0.90 Cum b) Bitumen - 0.10 M.T. Using 60/70 packed bitumen.</p>	0.00	0.00	
	0.000			<p>Item No = 91 - Compacting the subgrade / gravel / oversize metal (200 mm loose) layers 2 m width for required compacted thickness with power roller to 3 % camber, designed super-elevation and grade including necessary labour, materials and artificial watering etc. complete.</p>	0.00	0.00	
				<b>Total Rs. --</b>	30672034.85	30672034.85	
				<b>Add 10.75 % Above as per tender Rs.</b>	3297243.75	3297243.75	
				<b>Total Rs. --</b>	33969278.60	33969278.60	
				<b>Deduct 3.33 % for Service Tax - Rs.</b>	1131176.98	1131176.98	
				<b>Net Total Rs.</b>	32838101.63	32838101.63	
				<b>Add For Price Escalation Rs.</b>	5189056	5189056	
				<b>Grand Total Rs.</b>	38027157.63	38027157.63	
				<b>Say Grand Total Rs.</b>	38027158	38027158	
D	B		Total	Figure (D) in words Total value of work done to date (A)	4444380.00	4444380.00	Figure (F) in words -
				Deduct- value of work shown on previous Bill...	38027158	38027158	
				Net value of work since previous bill (F)...			

1	2	3	4	5	6	7	8	9	10
	0.000		0.000	Item No : 75 :-Providing and fixing A.C. pipes for weep holes with necessary inverted filters of 100 mm diameter and of required length for relieving water pressure as directed etc. complete.	98.85	Rmt	0.00	0.00	
	0.000		0.000	Item No : 76 :-Providing and fixing marble table of size and description as per detailed drawings including moulded marble / 1:2 cement mortar border etc. complete.	3877.80	Sq.m	0.00	0.00	
	0.000		0.000	Item No : 77 :-Conveying the materials obtained from road cutting including all lifts, laying in layers of 20 cm to 30 cm, breaking clods, dressing to the required lines, curves, grades, 3 % camber, designed super-elevation and section, watering and compacting to 95 % of standard Proctor density for a lead of over 50 m to 300 m.(Inclusive from the site of excavation to the site of deposition) as directed.	76.80	Cum	0.00	0.00	
	0.000		0.000	Item No : 78 :-Watering and compacting of embankment formed of materials obtained from the road cutting within a lead of 50 m to 100 % of Std. Proctor density after laying them in layers of 20 cm to 30 cm. with 3 % camber and designed super-elevation.	44.00	Cum	0.00	0.00	
	0.000		0.000	Item No : 79 :-Providing earthwork in embankment with approved materials obtained from departmental land or other sources upto lead of 50 m including all lifts, laying in layers of 20 cm to 30 cm thickness, breaking clods, dressing to 3 % camber, designed super-elevation, curves, grade and prescribed section, watering and compaction to 95 % of proctor density complete.	155.85	Cum	0.00	0.00	
	0.000		0.000	Item No : 80 :- Supplying 80 mm trap / granite / quartzite / gneiss stone metal at the road side including conveying and stacking complete. By braking boulders. (Hand Broken)	353.50	Cum	0.00	0.00	
	0.000		0.000	Item No : 81 :-Supplying 40 mm trap / granite / quartzite / gneiss stone metal at the road side including conveying and stacking complete. By braking boulders. (Hand Broken)	375.75	Cum	0.00	0.00	
	0.000		0.000	Item No : 82 :-Supplying soft murum at the road side, including conveying and stacking etc. complete.	145.10	Cum	0.00	0.00	
	0.000		0.000	Item No : 83 :-Supplying hard murum / Kanakar at the road side, including conveying and stacking etc. complete.	151.05	Cum	0.00	0.00	
	0.000		0.000	Item No : 84 :-Spreading 80 mm metal layer on road formation to 3 % camber, designed super-elevation and grade including sectioning etc. complete.	30.45	Cum	0.00	0.00	
	0.000		0.000	Item No : 85 - Spreading 40 mm metal layer on road formation to 3 % camber, designed super-elevation and grade including sectioning etc. complete.	29.70	Cum	0.00	0.00	
	0.000		0.000	Item No : 86 :-Spreading soft murum over road formation for bindage with uniform thickness etc. complete.	17.80	Cum	0.00	0.00	
	0.000		0.000	Item No : 87 :- Compacting the subgrade / gravel / oversize metal (200 mm loose) layers 2 m to 7 m wide with power roller to 3 % camber, designed super-elevation and grade including necessary labour, materials and artificial watering etc. complete.			0.00	0.00	
	0.000		0.000	A) 200 mm Loose	8.15	Sq.m	0.00	0.00	
	0.000		0.000	B) 100 mm Loose	8.95	Sq.m	0.00	0.00	
	0.000		0.000	Item No : 88 :-Picking the road surface including sectioning complete. (WBM surface)	4.80	Sq.m	0.00	0.00	





1	2	3	4	5	6	7	8	9	10
			243.900	Item No - 7 -Drilling 75mm diameter holes by diamond drills for drainage holes vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation grouting (Core) and installation of necessary fixtures etc with all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	2470.85	Root	602640.32	602640.32	
			115.000	Item No - 8 -Carrying out water intake tests at any stage and depth after washing the holes with water and air with specified pressure for a maximum period of 30 minutes including all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	424.4	No	48808.00	48808.00	
			50.000	Item No - 9 -Providing and supplying of leak wood core boxes of sizes as in I.S. with three partition as per detailed drawing etc. with fixture and fastening with locking arrangement etc. complete. as per specification drawings and as directed by Engineer-in-charge.	4303.25	No	215162.50	215162.50	
			0.000	Item No - 10 -Grouting with cement or cement with admixtures, non shrink grout under pressure in the drilled holes for curtain and consolidation grouting including cost of materials like cement, admixture etc including complete charges for plant and labours required for grouting operations in stages at desired pressure etc.complete with all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	24.60	Kg	0.00	0.00	
			0.000	Item No - 11 -Preparation of foundation surface / Dam seat / concrete surface with air water jet and sponging pools of water from dam seat masonry surface including removing loose cavities, washing surface, brushing, brooming and applying cement slurry (25 kg/Sq.m) etc complete as directed with all leads and lifts with contractor's own materials and as per specifications and as directed by Engineer-in-charge.	255.55	Sq.m	0.00	0.00	
			0.000	Item No - 12 -Providing and filling L & X drains with approved sand, graded gravel, and metal of specified thickness including hand packing, spreading, dressing, levelling and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	1106.35	Cum	0.00	0.00	
			0.000	Item No - 13 -Providing and constructing Rock toe with large specified size rubble of approved quality obtained from available and borrow area / quarry including hand packing, and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	381.05	Cum	0.00	0.00	
			0.000	Item No - 14 -Providing and laying transition filter with specified materials over U/S face of rocktoe including spreading, dressing, levelling and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	967.25	Cum	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000	Item No - 15 -Providing and laying sand blanket/filter of required thickness between hearing and rock toe and on the casing zone including , spreading , dressing, levelling , watering and compaction with all lead and lifts etc complete as per specifications,drawings and as directed by Engineer-in-charge with contractor's own material	1117.75	Cum	0.00	0.00	
			0.000	Item No - 16 -Providing and laying embankment of hearing zone and filling COT with approved selected impervious soil directly from available material of excavation or borrow area including conveying, laying and spreading in uniform layers of specified thickness,levelling , dressing the work, breaking clods, watering and consolidation with all lead and lifts etc complete as per specifications,drawings and as directed by Engineer-in-charge with contractor's own material		Cum	0.00	0.00	
			0.000	A) Filling C.O.T	218.00	Cum	0.00	0.00	
			0.000	B) Hearing by available material	138.80	Cum	0.00	0.00	
			0.000	C) Hearing from Borrow area	205.00	Cum	0.00	0.00	
			0.000	Item No - 17 -Providing and laying embankment of casing zone with approved selected materials directly from available material of excavation or from borrow area including conveying, laying and spreading in uniform layers of specified thickness,levelling , dressing the work, breaking clods, watering and consolidation with all lead and lifts etc complete as per specifications,drawings and as directed by Engineer-in-charge with contractor's own material			0.00	0.00	
			0.000	A) Casing by available material	142.65	Cum	0.00	0.00	
			0.000	B) Casing from Borrow area	220.60	Cum	0.00	0.00	
			0.000	Item No - 18 -Providing and laying sand layer of 15cm thick below quarry spauls of approved quality and gradation .with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	1117.75	Cum	0.00	0.00	
			0.000	Item No - 19 -Providing and laying quarry spauls of 15cm thick below pitching of specified size rubble of approved quality obtained from available and borrow area / quarry including hand packing etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	270.15	Cum	0.00	0.00	
			0.000	Item No - 20 -Providing and laying dry rubble pitching of 45cm thickness with large specified size rubble and headers of approved quality obtained from available and borrow area / quarry including hand packing,wave breaker needles etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	553.60	Cum	0.00	0.00	
			0.000	Item No - 21 -Providing and laying header toe wall & Wave breaker for dry rubble pitching of size 20cm x 20cm x 75cm and header wave breakers with required sizes of materials including hand packing, transporting, dressing of stone, fixing in position etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.			0.00	0.00	
			0.000	a) Header toe wall ( 20cm x 20cm x 75cm )	74.30	Rmt	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000	b) Wave breakers	33.75	No	0.00	0.00	
			0.000	Item No - 22 - Providing & laying in situ Cement concrete of trap / granite / gneiss metal for P.C.C & R.C.C works for various components of Dam etc. including necessary scaffolding, form work, centring, placing, compacting by vibrating, finishing and curing with all lead and lifts etc complete (excluding reinforcement) with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.			0.00	0.00	
			0.000	A) M-100 (40 MSA)	4491.70	Cum	0.00	0.00	
			0.000	B) M-150 (40 MSA)	4920.80	Cum	0.00	0.00	
			0.000	C) M-200 (40 MSA)	6114.40	Cum	0.00	0.00	
			0.000	Item No - 23 - Providing, cutting, bending, hooking, laying in position and tying HYSD steel bar for reinforcement as per detailed design and drawings for all RCC members, including cost of binding wires with all leads and lifts, with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.	49928.05	M.T	0.00	0.00	
			0.000	Item No - 24 - Providing and backfilling the foundation with approved excavated impervious / pervious materials including laying in layers of 15cm to 20cm thick including watering and consolidation with all leads and lifts etc complete. With contractor's own materials and as per standarder specifications and as directed by Engineer-in-charge.			0.00	0.00	
			0.000	A) Impervious Material	190.25	Gum	0.00	0.00	
			0.000	B) Pervious Material	222.60	Cum	0.00	0.00	
			0.000	Item No - 25 - Providing and fixing in position PVC rubber water stoper joint of 22.5/325mm wide including fixing in concrete, curing complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1150.15	Rmt	0.00	0.00	
			0.000	Item No - 26 - Providing and fixing in position single 'Z' type copper strip joint with 1.5mm thick 'Z' type copper 600mm wide with welding / breezing 10mm diameter x 500mm long M.S anchor rods at 100cm e/c staggered and 20mm M.S tie bars bracing joints, concreting block out in cement concrete grade M-200 (20MSA) finishing, curing, filling formed hole with bituminous asphalt of approved quality and providing and fixing in position 325mm P.V.C rubber water stopper of approved type in concrete M-20 including placing, vibrating finishing complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	23368.15	Rmt	0.00	0.00	
			0.000	Item No - 27 - Providing and laying in position precast porous concrete blocks of size 600mm x 600mm with circular holes of 200mm diameter casted with cement and metal proportion 1:4 including formwork, finishing, curing and fixing in position complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1506.50	Rmt	0.00	0.00	



1	2	3	4	6	7	8	9	10
			0.000	Item No - 28 - Providing & Laying 300mm diameter R.C.C. SP. 7 Class in proper line, level and slope including providing and fixing collar in c.m. 1:2 and inclusive of cost of cement mortar for jointing with all lead and lifts etc. and complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
				Item No - 29 - Providing and laying in position inverted C.C drainage pipe of 300mm diameter and 225mm diameter half round pipes connected to G.I pipe of 100mm and 50mm diameter at junction including tee, bends, non return valves etc. etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications		0.00	0.00	
			0.000	A) 300mm diameter half round pipe	Rmt	0.00	0.00	
			0.000	B) 225mm diameter half round pipe	Rmt	0.00	0.00	
			0.000	C) Non return valves	No	0.00	0.00	
			0.000	Item No - 30 - Providing and fixing G.I tapered pipe 750mm long of size 100mm to 200mm diameter including fixing in position, cutting, connecting coupling, bends as per standarder specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	No	0.00	0.00	
			0.000	Item No - 31 - Providing and fixing 150mm diameter G.I pipe in position as by pass pipe including cutting, fixing in position in proper line, level with air valve as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
			0.000	Item No - 32 - Providing and fixing controlled percolation 100mm diameter hose pipe conforming to I.S. 8423, fitted with G.I tapered pipe in drainage gallery including gun metal coupling as per standarder specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
			0.000	Item No - 33 - Providing G.I. 100 mm diameter water spout with all leads and lifts etc. complete as per specifications with contractor's own materials and as directed by Engineer-in-charge.	No	0.00	0.00	
			0.000	Item No - 34 - Providing and laying in position A.C pipe of 100mm diameter porous pipes for weep holes of required length in masonry work during construction in proper line and level wherever necessary for relieving water pressure including providing and laying inverted filter behind masonry toe weep holes of size 900 x 1500 x 1500 mm of sand gravel metal and rubble etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	Rmt	0.00	0.00	
			0.000	Item No - 35 - Providing and fixing in position 100mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standarder specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000	Item No - 36 - Providing and fixing in position 75mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	678.90	Rmt	0.00	0.00	
			0.000	Item No - 37 - Providing and fixing in position 50mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	458.55	Rmt	0.00	0.00	
			0.000	Item No - 38 - Providing and fixing in position 40mm diameter G.I pipe railing of three rows fitted with 1 - section of 75mm x 50mm of 100cm height from the foundation level at 2m c/c including all fixtures and fastening, base concrete 1:2:4 (40MSA) etc including cutting of pipes and silver painting over lead oxide paint as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1523.25	Rmt	0.00	0.00	
			0.000	Item No - 39 - Providing and laying RCC parapet railing with M-150 (20MSA) with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	1815.30	Rmt	0.00	0.00	
			0.000	Item No - 40 - Providing and laying 75 mm thick wearing coat of c.c. 1:2:4 with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	344.20	Sqm	0.00	0.00	
			0.000	Item No - 41 - Providing and constructing brick masonry in cement mortar 1:3 (30%) including transportation of materials, striking out joints, watering curing, scaffolding etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	3145.70	Cum	0.00	0.00	
			0.000	Item No - 46 - Providing 20mm thick single coat cement plaster to brick masonry in cement mortar 1:3 including racking out joints, scaffolding, finishing, curing etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	182.90	Sqm.	0.00	0.00	
			0.000	Item No - 47 - Providing and fixing collapsible steel gates in two leaves with channel pickets, pivoted flat bars including top and bottom guides, rollers, stoppers, handals, all fitting accessories, locking arrangements and one coat of red lead primer etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	2688.60	Sqm.	0.00	0.00	
			0.000	Item No - 48 - Providing and fixing fabricated curved needles, for U/S K.T. weir of required size and dimension as per detailed drawings weighing 67 to 78 Kg/Sqm each, fabricated from M.S angles and sheet with stiffeners of M.S angles including providing and fixing best quality rubber seal including painting with base coat of iron oxide and painting with three coats etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	6703.50	Sqm.	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000		314.70	Rmt	0.00	0.00	
			0.000		459.50	Rmt	0.00	0.00	
			0.000		651.10	No	0.00	0.00	
			0.000		633.40	No	0.00	0.00	
			0.000		19363.75	No	0.00	0.00	
							0.00	0.00	
			0.000		19545.90	Cum	0.00	0.00	
			0.000		81587.75	Span	0.00	0.00	
			0.000		9346.00	Cum	0.00	0.00	
			0.000		65351.30	M.T	0.00	0.00	



Item No -49 -Providing and laying 22.5mm thick trapezoidal gutter drain of size 450mm x 300mm deep with 1:1 slope of rubble for draining off leakages of rain water including hand packing of rubble and cement pointing to C.M 1:5 etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

Item No : 50 -Providing and laying in position. 450mm x 300mm deep trapezoidal (with side slope 1:1) precast cement concrete drain including fixing in 75mm thick CC1:2.4 including transportation ,formwork, fixing in position , filling the joints in cement mortar 1:3 including curring etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

Item No : 51 -Providing and fixing Precast R.C.C. M150 (1:2:4) -Wheel guard Stone of size (200 x 150 x 600 ) mm fixed in block of C.C. M75 (1:4:8) including excavation, back filling the trench ,painting etc complete with all lead and lifts and with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

Item No : 52 -Providing and fixing Chainage stone @ 200 in in M-150 - 750 x230 x 150 mm of approved quality RCC including excavation, fixing in CC 1:4:8 & refilling the trench, painting white wash etc. complete with all leads and lifts and with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

Item No : 53 -Providing and constructing Relief well with all accessories including excavation, drilling, masonry, pipes etc. complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

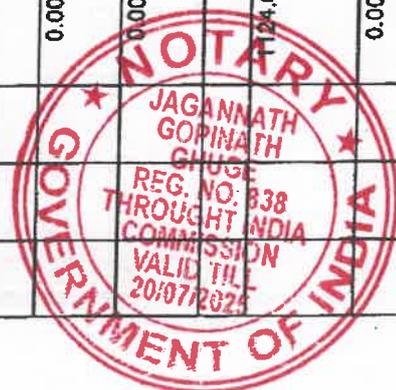
PART - B) - Prestressed Bridge  
Item No : 54 -Providing and casting special grade M-45 in controlled cement concrete of specified strength for prestressed concrete work for main girder including slab, cross girder, box girder etc including centering and scaffolding or launching including necessary plant and machinery for the job, shuttering, vibrating, curing, finishing etc complete (excluding reinforcement)

Item No -55 -Handling, launching and placing in position of pre-cast concrete girders, diaphragms etc by launching truss with approved scheme in required line as per drawing including providing temporary supports and plant and machinery as necessary and required etc complete as directed.

Item No : 56 -Providing and laying in situ reinforced cement concrete M-45 of trap/ granite/ quartzite/ gneiss metal for RCC work in solid slab/ T-beam and slab/ Box girder and balanced cantilever including formwork, centering, scaffolding, ramming, vibrating, curing, finishing in cement plaster etc complete (excluding reinforcement)

Item No : 57 -Providing and cutting, bending, hooking, laying in position and tying TMT bars for RFT as per detailed drawings for RCC work.

1	2	3	4	5	6	7	8	9	10
	0.000			<p><b>Item No : 58</b> - Providing and applying anti corrosive treatment for MS/ TOR / TMT steel reinforcement as per cement polymer composite coating (CPCC) method developed by CECRI including cleaning the bar by means of any established mechanical or manual method for removing the rust and deleterious matter, applying rapid setting primer and cement polymer sealing coat approved by CECRI including redoing the process if damages occurred during handling, stacking etc complete as directed by Engineer-in-charge (with prior approval of SE is essential)</p>	7571.80	M.T	0.00	0.00	
	0.000			<p><b>Item No : 59</b> - Providing and fixing in position to exact profile and prestressing High Tensile Steel of specified ultimate strength including cost of sheathing duct (ID 66mm) tube anchorage set with bearing plate, permanent wedges, preparing cable with sheathing and spacers cement for grouting etc complete</p>	233241.40	M.T	0.00	0.00	
	0.000			<p><b>Item No : 60</b> - Providing and laying in situ M-35 CC of trap/ granite/ Quartzite/ Gneiss metal for wearing coat including scaffolding, compaction, formwork, finishing, covering newly laid concrete by gunny bags, plastic or Tarpauline and curing complete (excluding reinforcement)</p>	5928.35	Cum	0.00	0.00	
	0.000			<p><b>Item No : 61</b> - Providing and fixing mild steel sleeves of M.S. pipe 200 mm dia &amp; 1.20 m long with base plate of 300 x 300 x 6 mm for electric poles etc complete as specified and directed in antierash barrier at 20 metre C/C or as directed.</p>	1105.25	No	0.00	0.00	
	0.000			<p><b>Item No : 62</b> - Providing and laying elastomeric bearing with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.</p>	1.75	Cuem	0.00	0.00	
	0.000			<p><b>Item No : 63</b> - Providing and laying of Elastomeric slab expansion joint, catering to right or skew (less than 20 degrees) moderately curved with maximum horizontal movement upto 50 mm etc complete as per approved drawings and specifications to be installed by manufacturer or their authorised representative ensuring compliance to the manufacturer's instructions manual.</p>	17046.75	Rmt	0.00	0.00	
	0.000			<p><b>Item No : 64</b> - Providing &amp; fixing 100 mm dia G.I. water spouts of 600 mm long with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.</p>	285.10	No	0.00	0.00	
	0.000			<p><b>Item No : 65</b> - Providing and Erecting W metal beam crash barrier with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.</p>	4011.15	Rmt	0.00	0.00	
				Approach Road & D/S Bridge			0.00	0.00	
	1124.604			<p><b>Item No : 66 - A</b> Excavation for D/S Bridge foundation in soft Strata (soils, shadow, sand, gravel, soft murum, hard murum and boulder and soft rock etc.) in wet or dry condition including dressing, stacking and reusing the excavated materials as and where directed with all leads and lifts etc. complete.</p>	252.25	Cum	283881.38	283881.36	
	0.000			<p><b>Item No : 66 - B</b> Excavation for Approach road in soft strata (soils, shadow, sand, gravel, soft murum etc.) including dressing section to the required grade, 3 % camber, designed super elevation and prescribed side slopes and conveying the excavated materials with all lifts and upto a lead of 50 m and spreading for embankment or stacking as directed.</p>	105.00	Cum	0.00	0.00	





P.W.410 e.

**Certificate -**

- 1) Work done as per specification.
- 2) No recovery out standing against the agency.
- 3) All the measurements checked by me and found correct.
- 4) Recovery = Rs. 24544 /-

**Allocation-**

4701-Capital Outlay on major and Medium Project-Lower Penganga Project.

"I" Head Works - "C" - Works.

Rs. ~~200,00,000/-~~  
23,30,519/-

*2 was*

Sub-Divisional Engineer,  
Lower Penganga Project,  
Sub-Division No-1, Arni.

Transactions of road side materials entered in the statement or receipts, issues and balances of road metal.

Clerk.

Accountant.

Accounts Clerk.

Divisional Accountant

Auditor.

**FORM 47 P.W.(410)  
RUNNING ACCOUNT BILL**

(Referred to in paragraph 10.2.11 of M.P.W.A.Code).

C.B. No. 50  
Date 10/6/2013

Division :- Lower Penganga Project Division, Yavatmal.

Sub-Dn. : Lower Penganga Project Sub-Division No-1, Arni.

Cash Book Voucher No. for.....200

C.B. No. 50  
Date 10/6/2013

**Name of Contractor or supplier: -**

M/S. R.N.N.S. - D.N.C.C (JV), Hubali, Karanataka.

**Name of work:-** Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.

**Serial No.of this bill.-** I-R.A. Bill. (C)

No. & date of previous bill for this work: --- Nil

**Reference of agreement:** B-1/ 21 / LPP / 2009-2010.

**Accepted by:** C.E. W.R.D. Amravati.

Date of written order to commence work: 24-08-2009.

Date of completion as stipulated in the contract:- 23-08-2015.

Extension granted upto:-- ---.

Date of actual completion of work:-- Work in Progress.

Contractor's Ledger Folio No.

For use in Divisional office.

For use in Accountant General's Office.

Checked

Audited.

Reviewed.



Accounts Clerk.

Divisional Accountant

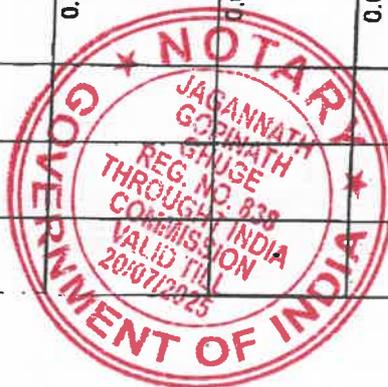
Auditor.

Superintendent/Gazetted Officer.



Advance payments, for work done but not yet measured		Quantity executed up-to-date as per measurement book.	Items of work (Grouped under Sub-heads or Sub-works of estimate)	Rate	Unit	Payment on the basis of actual measurements		Remarks (with reasons for delay in adjusting payments shown in column (1))
Total	Since previous bill					Up-to-date	Since Previous bill.	
1	2	3	4	5	7	8	9	10
		78482.800	<p>Item No - 1 - Excavation for foundation in all types of soft strata in wet or dry condition including dewatering, diversion of river, dressing the side slopes and bed to the specified grade and line and utilization, disposing excavated stuff as and where directed with all leads and lifts etc complete with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p> <p>Item No - 2 - Excavation for foundation in in hard rock by blasting in wet or dry condition including dewatering during excavation, diversion of river, dressing the side slopes and bed to the specified grade and line and utilization, disposing excavated stuff as and where directed with all leads and lifts etc complete with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p> <p>a) By ordinary blasting</p> <p>b) By controlled blasting</p> <p>Item No - 3 - Dewatering for foundation excavation &amp; concrete during execution including installation of pump sets of required capacity with all leads and lifts etc. complete.</p> <p>Item No - 4 - Disposal of rejected material from stripping excavation and dumping the same with an average lead of 2.00 Km with all elads and lifts etc. complete, as per specifications, drawings and as directed by Engineer-in-charge.</p> <p>Item No - 5 - Drilling 51mm diameter holes by wagon drills vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation / Curtain grouting and installation of necessary fixtures etc with all leads and lifts etc. with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p> <p>Item No - 6 - Drilling 75mm diameter holes by wagon drills for drainage holes vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation GROUTING and installation of necessary fixtures etc with all leads and lifts etc. with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p>	132.75	Cum	10153091.70	10153091.70	
		20029.990		407.90	Cum	8170232.92	8170232.92	
		0.000		631.40	Cum	0.00	0.00	
		0.000		17.30	Bhp/hr	0.00	0.00	
		99074.894		65.75	Cum	6448424.28	6448424.28	
		0.000		1215.95	Rmt	0.00	0.00	
		0.000		1373.40	Rmt	0.00	0.00	

1	2	3	4	5	6	7	8	9	10
			243.900	Item No : 7 -Drilling 75mm diameter holes by diamond drills for drainage holes vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation grouting (Core) and installation of necessary fixtures etc with all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	2470.85	Rmt	602640.32	602640.32	
			115.000	Item No : 8 -Carrying out water intake tests at any stage and depth after washing the holes with water and air with specified pressure for a maximum period of 30 minutes including all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	424.4	No	48806.00	48806.00	
			50.000	Item No : 9 -Providing and supplying of leak wood core boxes of sizes as in I.S. with three partition as per detailed drawing etc. with fixture and fastening with locking arrangement etc. complete. as per specification drawings and as directed by Engineer-in-charge.	4303.25	No	216162.50	216162.50	
			0.000	Item No : 10 -Grouting with cement or cement with admixtures, non shrink grout under pressure in the drilled holes for curtain and consolidation grouting including cost of materials like cement, admixture etc including complete charges for plant and labours required for grouting operations in stages at desired pressure etc.complete with all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	24.60	Kg	0.00	0.00	
			0.000	Item No : 11 -Preparation of foundation surface / Dam seat / concrete surface with air water jet and sponging pools of water from dam seat masonry surface including removing loose cavities, washing surface, brushing, brooming and applying cement slurry (25 kg/Sq.m) etc complete as directed with all leads and lifts with contractor's own materials and as per specifications and as directed by Engineer-in-charge.	255.55	Sq.m	0.00	0.00	
			0.000	Item No : 12 -Providing and filling L & X drains with approved sand, graded gravel, and metal of specified thickness including head packing, spreading, dressing, levelling and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	1106.35	Cum	0.00	0.00	
			0.000	Item No : 13 -Providing and constructing Rock toe with large specified size rubble of approved quality obtained from available and borrow area / quarry including hand packing, and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	381.05	Cum	0.00	0.00	
			0.000	Item No : 14 -Providing and laying transition filter with specified materials over U/S face of rockoe including spreading, dressing, levelling and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	967.25	Cum	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000		1117.75	Cum	0.00	0.00	
			0.000			Cum	0.00	0.00	
			0.000		218.00	Cum	0.00	0.00	
			0.000		138.80	Cum	0.00	0.00	
			0.000		205.00	Cum	0.00	0.00	
			0.000				0.00	0.00	
			0.000		142.65	Cum	0.00	0.00	
			0.000		220.60	Cum	0.00	0.00	
			0.000		1117.75	Cum	0.00	0.00	
			0.000		270.15	Cum	0.00	0.00	
			0.000		553.60	Cum	0.00	0.00	
			0.000				0.00	0.00	
			0.000		74.30	Cum	0.00	0.00	



Item No - 15 -Providing and laying sand blanket/filler of required thickness between hearing and rock toe and on its casing zone including spreading, dressing, levelling, watering and compaction with all lead and lifts etc complete as per specifications, drawings and as directed by Engineer-in-charge with contractor's own material

Item No - 16 -Providing and laying embankment of hearing zone and filling COT with approved selected impervious soil directly from available material of excavation or borrow area including conveying, laying and spreading in uniform layers of specified thickness, levelling, dressing the work, breaking clods, watering and consolidation with all lead and lifts etc complete as per specifications, drawings and as directed by Engineer-in-charge with contractor's own material

A) Filling C.O.T

B) Hearing by available material

C) Hearing from Borrow area

Item No - 17 -Providing and laying embankment of casing zone with approved selected materials directly from available material of excavation or from borrow area including conveying, laying and spreading in uniform layers of specified thickness, levelling, dressing the work, breaking clods, watering and consolidation with all lead and lifts etc complete as per specifications, drawings and as directed by Engineer-in-charge with contractor's own material

A) Casing by available material

B) Casing from Borrow area

Item No - 18 -Providing and laying sand layer of 15cm thick below quarry spalls of approved quality and gradation with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge

Item No - 19 -Providing and laying quarry spalls of 15cm thick below pitching of specified size rubble of approved quality obtained from available and borrow area / quarry including hand packing etc. with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

Item No - 20 -Providing and laying dry rubble pitching of 45cm thickness with large specified size rubble and headers of approved quality obtained from available and borrow area / quarry including hand packing, wave breaker needles etc. with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.

Item No - 21 -Providing and laying header toe wall & Wave breaker for dry rubble pitching of size 20cm x 20cm x 75cm and header wave breakers with required sizes of materials including hand packing, transporting, dressing of stone, fixing in position etc. with all lead and lifts etc complete with contractor's own material as per specifications; drawings and as directed by Engineer-in-charge.

a) Header toe wall ( 20cm x 20cm x 75cm )

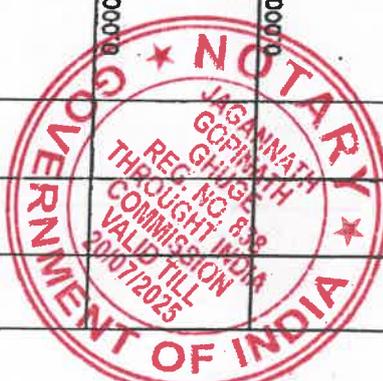
1	2	3	4	5	6	7	8	9	10
			0.000		b) Wave breakers	No	0.00	0.00	
			0.000		Item No - 22 - Providing & laying in situ Cement concrete of trap / granite / gneiss metal for P.C.C & R.C.C works for various components of Dam etc. including necessary scaffolding, form work, centering, placing, compacting by vibrating, finishing and curing with all lead and lifts etc complete (excluding reinforcement) with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.			0.00	
			0.000		A) M-100 (40 MSA)	Cum	4491.70	0.00	
			0.000		B) M-150 (40 MSA)	Cum	4970.80	0.00	
			0.000		C) M-200 (40 MSA)	Cum	6114.40	0.00	
			0.000		Item No - 23 - Providing, cutting, bending, hooking, laying in position and tying HYSD steel bar for reinforcement as per detailed design and drawings for all RCC members, including cost of binding wires with all leads and lifts, with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.	M.T	49928.05	0.00	
			0.000		Item No - 24 - Providing and backfilling the foundation with approved excavated impervious / pervious materials including laying in layers of 15cm to 20cm thick including watering and consolidation with all leads and lifts etc complete. With contractor's own materials and as per standard specifications and as directed by Engineer-in-charge.			0.00	
			0.000		A) Impervious Material	Cum	190.25	0.00	
			0.000		B) Pervious Material	Cum	222.60	0.00	
			0.000		Item No - 25 - Providing and fixing in position PVC rubber water stopper joint of 225/325mm wide including fixing in concrete, curing complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	1150.15	0.00	
			0.000		Item No - 26 - Providing and fixing in position single Z type copper strip joint with 1.5mm thick Z type copper 600mm wide with welding / breezing 10mm diameter x 500mm long M.S anchor rods at 100cm c/c staggered and 20mm M.S tie bars bracing joints, concreting block out in cement concrete grade M-200 (20MSA) finishing, curing, filling formed hole with bituminous asphalt of approved quality and providing and fixing in position 325mm P.V.C rubber water stopper of approved type in concrete M-20 including placing, vibrating finishing complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	23368.15	0.00	
			0.000		Item No - 27 - Providing and laying in position precast porous concrete blocks of size 600mm x 600mm with circular holes of 200mm diameter casted with cement and metal proportion 1:4 including formwork, finishing, curing and fixing in position complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	1506.50	0.00	





1	2	3	4	5	6	7	8	9	10
			0.000	Item No - 28 -Providing & Laying 100mm diameter R.C.C NP 2 Class in proper line , level and slope including providing and fixing collar in L.M. 1 : 2 and inclusive of cost of cement mortar for jointing with all leads and lifts etc complete with contractor's own material as per specifications drawings and as directed by Engineer-in-charge.	954.55	Rmt	0.00	0.00	
				Item No -29 -Providing and laying in position inverted C.C drainage pipe of 300mm diameter and 22.5mm diameter half round pipes connected to G.I pipe of 100mm and 50mm diameter at junction including tee, bends, non return valves etc. etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications			0.00	0.00	
			0.000	A ) 300mm diameter half round pipe	550.75	Rmt	0.00	0.00	
			0.000	B ) 22.5mm diameter half round pipe	442.15	Rmt	0.00	0.00	
			0.000	C ) Non return valves	2640.00	No	0.00	0.00	
			0.000	Item No - 30 -Providing and fixing G.I tapered pipe 750mm long of size 100mm to 200mm diameter including fixing in position, cutting, connecting coupling, bends as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1320.00	No	0.00	0.00	
			0.000	Item No - 31 -Providing and fixing 150mm diameter G.I pipe in position as by pass pipe including cutting , fixing in position in proper line , level with air valve as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1997.50	Rmt	0.00	0.00	
			0.000	Item No - 32 -Providing and fixing controlled percolation 100mm diameter bore pipe conforming to I.S 8423, fitted with G.I tapered pipe in drainage gallery including gun metal coupling as per standard specifications etc; complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	623.15	Rmt	0.00	0.00	
			0.000	Item No - 33 -Providing G.I. 100 mm diameter water spout with all leads and lifts etc. complete as per specifications ,with contractor's own materials and as directed by Engineer-in-charge.	351.20	No	0.00	0.00	
			0.000	Item No - 34 -Providing and laying in position A.C pipe of 100mm diameter porous pipes for weep holes of required length in masonry work during construction in proper line and level wherever necessary for relieving water pressure including providing and laying inverted filter behind masonry toe weep holes of size 900 x 1500 x 1500 mm of sand gravel metal and rubble etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	127.00	Rmt	0.00	0.00	
			0.000	Item No -35 -Providing and fixing in position 100mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	887.80	Rmt	0.00	0.00	

1	2	3	4	5	6	7	8	9	10
			0.000	Item No - 36 -Providing and fixing in position 75mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standarder specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	678.90	Rmt	0.00	0.00	
			0.000	Item No - 37 -Providing and fixing in position 50mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standarder specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	458.55	Rmt	0.00	0.00	
			0.000	Item No - 38 -Providing and fixing in position 40mm diameter G.I pipe railing of three rows fitted with 1- section of 75mm x 50mm of 100cm height from the foundation level at 2m c/c including all fixtures and fastening, base concrete 1:2:4 (40MSA) etc including cutting of pipes and silver painting over lead oxide paint. as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1523.25	Rmt	0.00	0.00	
			0.000	Item No - 39 -Providing and laying RCC parapet railing with M-150 (20MSA) with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	1815.30	Rmt	0.00	0.00	
			0.000	Item No - 40 -Providing and laying 75 mm thick wearing coat of c.c. 1:2:4 with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	344.20	Sqm	0.00	0.00	
			0.000	Item No - 41 -Providing and constructing 200 masonry in cement mortar 1:3 (30%) including transportation of materials, striking out joints, watering curing, scaffolding etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	3145.70	Cum	0.00	0.00	
			0.000	Item No - 46 -Providing 20mm thick single coat cement plaster to brick masonry in cement mortar 1:3 including racking out joints, scaffolding, finishing, curing etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	182.90	Sqm.	0.00	0.00	
			0.000	Item No - 47 -Providing and fixing collapsible steel gates in two leaves with channel pickets, pivoted flat bars including top and bottom guides, rollers, stoppers, handela, all fitting accessories, locking arrangements and one coat of red lead primer etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	2688.60	Sqm.	0.00	0.00	
			0.000	Item No - 48 -Providing and fixing fabricated curved needles, for U/S K.T weir of required size and dimension as per detailed drawings weighing 67 to 78 Kg/Sqm each, fabricated from M.S angles and sheet with stiffeners of M.S angles including providing and fixing best quality rubber seal including painting with base coat of iron oxide and painting with three coats etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	6703.50	Sqm.	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000	Item No - 49 - Providing and laying 225mm thick trapezoidal chute drain of size 450mm x 300mm deep with 1:1 slope of rubble for draining of leakage or rain water including band packing of rubble and cement pointing in C.M 1:3 etc. with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	314.70	Rmt	0.00	0.00	
			0.000	Item No - 50 - Providing and laying in position 450mm x 300mm deep trapezoidal (with side slope 1:1) precast cement concrete drain including fixing in 75mm thick C.C. 1:2:4 including transportation, formwork, fixing in position, filling the joints in cement mortar 1:3 including curring etc. with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	459.50	Rmt	0.00	0.00	
			0.000	Item No - 51 - Providing and fixing Precast R.C.C. M150 (1:2:4) - Wheel guard Stone of size (200 x 150 x 600) mm fixed in block of C.C. M75 (1:4:8) including excavation, back filling the trench, painting etc complete with all lead and lifts and with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	651.10	No	0.00	0.00	
			0.000	Item No - 52 - Providing and fixing Chainage stone @ 200 m in M-150 - 750 x 230 x 150 mm of approved quality RCC including excavation, fixing in CC 1:4:8 & refilling the trench, painting white wash etc. complete with all leads and lifts and with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	633.40	No	0.00	0.00	
			0.000	Item No - 53 - Providing and constructing Relief well with all accessories including excavation, drilling, masonry, pipes etc. complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	19363.75	No	0.00	0.00	
			0.000	PART - B) - Prestressed Bridge Item No - 54 - Providing and casting special grade M-45 in controlled cement concrete of specified strength for prestressed concrete work for main girder including slab, cross girder, box girder etc including centering and scaffolding or launching including necessary plant and machinery for the job, shuttering, vibrating, curing, finishing etc complete (excluding reinforcement)	19545.90	Cum	0.00	0.00	
			0.000	Item No - 55 - Handling, launching and placing in position of pre-cast concrete girders, diaphragms etc by launching truss with approved scheme in required line as per drawing including providing temporary supports and plant and machinery as necessary and required etc complete as directed.	81587.75	\$pan	0.00	0.00	
			0.000	Item No - 56 - Providing and laying in situ reinforced cement concrete M-45 of trap/ granite/ quartzite/ guiness metal for RCC work in solid slab/ T-beam and slab/ Box girder and balanced cantilever including formwork, centering, scaffolding, raining, vibrating, curing, finishing in cement plaster etc complete (excluding reinforcement)	9346.00	Cum	0.00	0.00	
			0.000	Item No - 57 - Providing and cutting, bending, hooking, laying in position and tying TMT bars for RFT as per detailed drawings for RCC work	65351.30	M.T	0.00	0.00	



1	2	3	4	5	6	7	8.	9	10
			0.000	Item No : 58 - Providing and applying anti corrosive treatment for MS/ TOR / TMT steel reinforcement as per cement polymer composite coating (CPCC) method developed by CECRI including cleaning the bar by means of any established mechanical or manual method for removing the rust and deleterious matter, applying rapid setting primer and cement polymer sealer coat approved by CECRI including redoing the process if damages occurred during handling, stacking etc complete as directed by Engineer-in-charge (with prior approval of SE is essential)	7571.80	M.T	0.00	0.00	
			0.000	Item No : 59 - Providing and fixing in position to exact profile and prestressing High Tensile Steel of specified ultimate strength including cost of sheathing duct (ID 66mm) tube anchorage set with bearing plate, permanent wedges, preparing cable with sheathing and spacers cement for grouting etc complete	233241.40	M.T	0.00	0.00	
			0.000	Item No : 60 - Providing and laying in situ M-35 CC of trap/ granite/ Quartzite/ Gneiss metal for wearing coat including scaffolding, compaction, formwork, finishing, covering newly laid concrete by gunny bags, plastic or Tarauline and curing complete (excluding reinforcement)	5928.35	Cum	0.00	0.00	
			0.000	Item No : 61 - Providing and fixing mild steel sleeves of M.S. pipe 200 mm dia & 1.20 m long with base plate of 300 x 300 x 6 mm for electric poles etc complete as specified and directed in anticrash barrier at 20 metre C/C or as directed.	1105.25	No	0.00	0.00	
			0.000	Item No : 62 - Providing and laying elastomeric bearing with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge	1.75	Cum	0.00	0.00	
			0.000	Item No : 63 - Providing and laying of Elastomeric slab expansion joint, catering to right or skew (less than 20 degrees) moderately curved with maximum horizontal movement upto 50 mm etc complete as per approved drawings and specifications to be installed by manufacturer or their authorised representative ensuring compliance to the manufacturer's instruction manual.	17046.75	Rmt	0.00	0.00	
			0.000	Item No : 64 - Providing & fixing 100 mm dia G.I. water spouts of 600 mm long with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge	285.10	No	0.00	0.00	
			0.000	Item No : 65 - Providing and Erecting W metal beam crash barrier with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge	4011.15	Rmt	0.00	0.00	
				Approach Road & D/S Bridge			0.00	0.00	
			174.604	Item No : 66 : A) Excavation for D/S Bridge foundation in soft strata (soils, shadow, sand, gravel, soft murum, hard murum and boulders and soft rock etc.) in wet or dry condition including dressing, stacking and raising the excavated materials as and where directed with all leads and lifts etc. complete.	252.25	Cum	283681.35	283681.35	
			0.000	Item No : 66 : B) Excavation for Approach road in soft strata (soils, shadow, sand, gravel, soft murum etc.) including dressing sections to the required grade, 3% camber, designed super elevation and prescribed side slopes and conveying the excavated materials with all lifts and upto a lead of 50 m and spreading for embankment or stacking as directed.	105.00	Cum	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
	0.000			Item No : 66 -C) Excavation for Approach Road catch side water gutter in soft strata to the specified section and longitudinal grade including stacking the excavated stuff in a regular bund and disposing of unsuitable or excess stuff as directed.	81.65	Cum	0.00	0.00	
	409.972			Item No : 67-A) Excavation for D/S Bridge foundation in hard rock including Shoring and strutting as necessary and disposing off the excavated stuff as directed etc. complete. (Excluding dewatering)	524.55	Cum	215060.81	215060.81	
	0.000			Item No : 67 -B) Excavation for Approach road in hard rock by blasting including dressing section to the required grade, 3 % camber, designed super elevation and prescribed side slopes and conveying the excavated materials with all lifts and upto a lead of 50 m and spreading for embankment or stacking as directed.	383.90	Cum	0.00	0.00	
	0.000			Item No : 68 :-Dewatering including diversion of stream, providing coffer dam, bunds etc. as may be necessary for foundation and other parts of the works and bailing out and pumping out water, during and after excavation as required etc. complete.	500.05	Bhp/hr	0.00	0.00	
	74.976			Item No : 69 :-Providing and laying in situ cement concrete of trap / granite / gneiss / graded metal for P.C.C & R.C.C works for various components of Dam etc. including necessary scaffolding, form work, centring, placing, compacting by vibrating, finishing and curing with all lead and lifts etc complete (excluding reinforcement) with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.	4326.85	Cum	324409.90	324409.90	
	696.814			A) M-100 (40 MSA)	5000.40	Cum	3484348.72	3484348.72	
				B) M-150 (40 MSA)	6831.20	Cum	0.00	0.00	
				C) M-200 (40 MSA)					
	13.706			Item No : 70 :-Providing, cutting, bending, hooking, laying in position and tying HYSD steel bar for reinforcement as per detailed design and drawings for all RCC members, including cost of binding wires with all leads and lifts, with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.	52983.10	M.T	726186.36	726186.36	
	0.000			Item No : 71 :-Providing tar paper bearing of approved quality including fixing in position etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	14.70	Sq.m	0.00	0.00	
	0.000			Item No : 72 :-Providing expansion joints with 25mm thick bituminous pad as per detailed drawings etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	1035.10	Sq.m	0.00	0.00	
	0.000			Item No : 73 :-Providing trap / granite / quartzite / gneiss rubble filling behind the abutment, return or wings etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	340.25	Cum	0.00	0.00	
	0.000			Item No : 74 :-Providing 90cm thick flexible stone masonry as per standard drawing including supplying all materials at work site spreading and compaction etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	460.90	Cum	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000	Item No : 75 -Proving and fixing A.C. pipes for weep holes with necessary inverted filters of 100 mm diameter and of required length for relieving water pressure as directed etc. complete.	98.85	Rmt	0.00	0.00	
			0.000	Item No : 76 -Providing and fixing marble tablet of size and description as per detailed drawings including moulded marble / 1:2 cement mortar border etc. complete.	3877.80	Sq.m	0.00	0.00	
			0.000	Item No : 77 -Conveying the materials obtained from road cutting including all lifts, laying in layers of 20 cm to 30 cm, breaking clods, dressing to the required lines, curves, grades, 3 % camber, designed super-elevation and section, watering and compacting to 95 % of standard Proctor density for a lead of over 50 m to 300 m.(Inclusive from the site of excavation to the site of deposition) as directed.	76.80	Cum	0.00	0.00	
			0.000	Item No : 78 -Watering and compacting of embankment formed of materials obtained from the road cutting within a lead of 50 m to 100 % of Std. Proctor density after laying them in layers of 20 cm to 30 cm. with 3 % camber and designed super-elevation.	44.00	Cum	0.00	0.00	
			0.000	Item No : 79 -Providing earthwork in embankment with approved materials obtained from departmental land or other sources upto lead of 50 m including all lifts, laying in layers of 20 cm to 30 cm thickness, breaking clods, dressing to 3 % camber, designed super-elevation, curves, grade and prescribed section, watering and compaction to 95 % of proctor density complete.	155.85	Cum	0.00	0.00	
			0.000	Item No : 80 - Supplying 80 mm trap / granite / quartzite / gneiss stone metal at the road side including conveying and stacking complete. By braking boulders. (Hand Broken)	353.50	Cum	0.00	0.00	
			0.000	Item No : 81 -Supplying 40 mm trap / granite / quartzite / gneiss stone metal at the road side including conveying and stacking complete. By braking boulders. (Hand Broken)	375.75	Cum	0.00	0.00	
			0.000	Item No : 82 -Supplying soft murum at the road side, including conveying and stacking etc. complete.	145.10	Cum	0.00	0.00	
			0.000	Item No : 83 -Supplying hard murum / Kankar at the road side, including conveying and stacking etc. complete.	151.05	Cum	0.00	0.00	
			0.000	Item No : 84 -Spreading 80 mm metal layer on road formation to 3 % camber. designed super-elevation and grade including sectioning etc. complete.	30.45	Cum	0.00	0.00	
			0.000	Item No : 85 - Spreading 40 mm metal layer on road formation to 3 % camber. designed super-elevation and grade including sectioning etc. complete.	29.70	Cum	0.00	0.00	
			0.000	Item No : 86 -Spreading soft murum over road formation for blindage with uniform thickness etc. complete.	17.80	Cum	0.00	0.00	
			0.000	Item No : 87 - Compacting the subgrade / gravel / oversize metal (200 mm loose) layers 2 m to 7 m wide with power roller to 3 % camber, designed super-elevation and grade including necessary labour, materials and artificial watering etc. complete.			0.00	0.00	
			0.000	A) 200 mm Loose	8.15	Sq.m	0.00	0.00	
			0.000	B) 100 mm Loose	8.95	Sq.m	0.00	0.00	
			0.000	Item No : 88 -Picking the road surface including sectioning complete. (WBM surface)	4.80	Sq.m	0.00	0.00	





1	2	3	4	5	6	7	8	9	10	
			0.000	Item No = 82 -Providing 15 mm thick premix bituminous carpet including supplying all materials, preparing and cleaning the base, heating bitumen, applying tack coat at specified rate, mixing hot bitumen and chips in asphalt mixer, laying the carpet layer and compacting with power roller complete. (Using 60/70 Packed Bitumen)	205.30	Sq.m	0.00	0.00	0.00	
			0.000	Item No -90 -Providing bituminous premix seal coat to black top surface, including supplying all materials, preparing and laying road surface, heating and applying bitumen, spreading chips and rolling with power roller complete. Materials required for 100 Sqm are a) Metal - 0.90 Cum b) Bitumen - 0.10 M.T. Using 60/70 packed bitumen.	67.50	Sq.m	0.00	0.00	0.00	
			0.000	Item No = 91 -Compacting the subgrade / gravel / oversize metal (200 mm loose) layers 2 m width for required compacted thickness with power roller to 3 % camber, designed super-elevation and grade including necessary labour, materials and artificial watering etc. complete.	21.40	Sq.m	0.00	0.00	0.00	
				Total Rs. - -			30672034.85	30672034.85		
				Add 10.75 % Above as per tender Rs.			3297243.75	3297243.75		
				Total Rs. - -			33969278.60	33969278.60		
				Deduct 3.33 % for Service Tax - Rs.			1131176.98	1131176.98		
				Net Total Rs.			32838101.63	32838101.63		
				Add For Price Escalation Rs.	759575.50		4815878.00	4815878.00	35715336	
				Grand Total Rs.	58027158.00		47653979.63	47653979.63	58027157.83	
				Say Grand Total Rs.	58027158.00		47653979.63	47653979.63	58027157.83	
D	B		Total	Figure (D) In words Total value of work done to date (A) 40357677.50	40357677.50		47653979.63	47653979.63	Figure (F) in words - 40357677.50	
				Deduct- value of work shown on previous Bill...						
				Net value of work since previous bill (F)...						

1	2	3	4	5	6	7	8	9	10
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**Part-II Account of secured Advances allowed on the security of materials brought to site.**

1	2	3	4	5	6	7	8	Reference to Divisional officer's written orders authorising the advance		Reason for non-clearance of advance when outstanding for more than three months.										
								No.	Date											
1	2	3	4	5	6	7	8	9	10	11										
<b>Part III- Certificate and Signature.</b> 1. Entries in column (4) to (9) of part I are based on measurements recored by (Name and designation.) Mr.T.S.Mahajan, Sectional Engineer. On -2012 In M. book No. 48135, 48134 Page No - 2306701 - 2306705 B				Description of Materials							Up-to date amount of advance		Reduced rate at which advance is made		Unit		Deduct-amount outstanding as per entry (C) of previous bill.		Total amount outstanding as per this bill (C).	

2. Certified (i) that in addition to and quite apart from the quantities of work actually executed as shown in column 4 of part I, some work has been actually done in connection with several items and the value of such work ( after deducting therefrom the proportionate amount of secured advance, if any, ultimately recoverable on account of the quantities of the materials used therein) is in not case less than the advance payment as per column 3 of part I, made or proposed to be made for the convenience of the contractor, in anticipation of and subject to the result of detailed measurements, which will be made as soon as possible.

3. Certified (i) that the plus quantities of materials shown in column 3 of part II, above have been actually brought by the contractor to the site of the work and the contractor has not previously received any advance on their security. (ii) that these materials are of an imperishable nature and are all required by the contractor for use in the work in connection with items for M.P.W.A. code is recorded in the Divisional Office.

**For M/s. DRW Infrastructure**

For M5, R.M.S., P.O. C. A. Mahajan  
 Dated signature of the contractor

**NOTARY**  
 JAGANNATH  
 GOPINATH  
 GHUGE  
 G. NO. 838  
 THOUGHT INDIA  
 COMMISSIONER  
 VALID TILL  
 20/07/2025  
 INDIA

*[Signature]*  
 Sub Divisional Engineer  
 Lower Penganga Project  
 Sub Division No-1, Arni.

Executive Engineer  
 Lower Penganga Project Division  
 Yavatmal

Dated signature of officer authorising payment



**Name of Work -** Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.

**Agreement No -** B - 1 / 21 for LPP Dated 24-08-2009.

**Agency -** M/S. R.N.N.S. - D.N.C.C. (Joint Venture), Hubali, Karnataka.

### ROYALTY RECOVERY STATEMENT

**Rate of Royalty - Rs. 200 / Brass means Rs. 70.67 / Cum.**

Item No.	Description	Quantity	Unit	Qty of Sand	Royalty Amount	Amount Proposed For Recovery	Previously Recovered Royalty	Royalty Balance to Recover	Remark
69 - A	M-100 (40 MSA)	74.976	Cum.	33.74	2384.35	2384.00	--	--	
69 - B	M-150 (40 MSA)	696.814	Cum.	313.57	22159.73	22160.00	--	--	Royalty proposed for Recovery form 1st R.A. Bill
<b>Total Rs.</b>						<b>24544.00</b>	--	--	

**For M/s. DRN Infrastructure**

For M/S. R.N.N.S. - D.N.C.C. (JV)  
Authorized Signatory

T.S. Mahajan.  
Sectional Engineer

*P. Mahajan*  
Sub - Divisional Engineer  
Lower Penganga Project  
Division No-1, Ami.

Executive Engineer  
Lower Penganga Project Division  
Yavatmal.



Average price indices for component

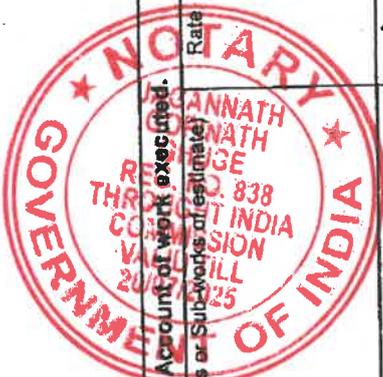
Month	Labour	Material (RRD)	FOI	Cement (RRD)	Steel (RRD)
Jun-11	217	153.10	42.06	153.60	154.70
Jul-11	224	154.20	45.28	153.00	155.10
Aug-11	224	154.90	45.28	151.90	155.90
Sep-11	225	156.20	45.28	152.50	156.10
Oct-11	227	157.00	45.28	157.50	157.10
Nov-11	228	157.40	45.28	160.60	159.80
Dec-11	225	157.30	45.28	161.30	161.20
Jan-12	229	158.20	45.28	160.10	163.60
Feb-12	229	159.00	45.28	160.50	164.30
Mar-12	230	161.00	45.28	163.10	166.30
Apr-12	234	163.50	45.28	164.90	172.70
Average	226.55	157.44	44.99	158.09	160.62



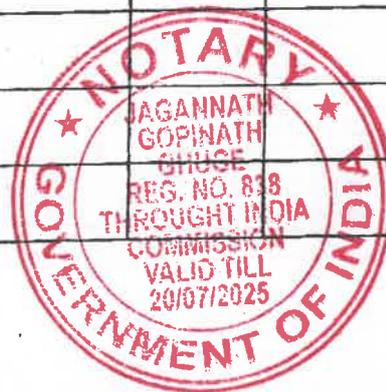
<p><b>Certificate -</b></p> <p>1) Work done as per specification.                  2) No recovery out standing against the agency.                  3) All the measurements checked by me and found correct.                  4) Recovery = Rs. 24544 /-</p> <p><b>Allocation-</b></p> <p>4701-Capital Outlay on major and Medium Project-Lower Penganga Project.                  "T" Head Works - "C" - Works.                  Rs. <del>20000000</del>                  Rs. 18027158/-</p> <p><i>[Signature]</i>                  Sub-Divisional Engineer,                  Lower Penganga Project,                  Sub-Division No-1, Arni.</p> <p><i>[Signature]</i>                  Asst. S. E. Engineer Gr.-1                  Lower Penganga Project                  Sub Dn.No.1 Arni</p> <p>Transactions of road side materials entered in the statement or receipts, issues and balances of road metal.</p> <p>Clerk.                      Accountant.</p>	<p style="text-align: right;">P.W.410 e.</p> <p style="text-align: center;"><b>FORM 47 P.W.(410)</b>  <b>RUNNING ACCOUNT BILL</b></p> <p style="text-align: center;">(Referred to in paragraph 10.2.11 of M.P.W.A.Code).</p> <hr/> <p><b>Division :- Lower Penganga Project Division, Yavatmal.</b></p> <p><b>Sub-Dn. : Lower Penganga Project Sub-Division No-1, Arni.</b></p> <p>Cash Book Voucher No. <i>[Stamp]</i>                  for.....200      Date <i>[Stamp]</i> 21/05/2013</p> <p><b>Name of Contractor or supplier: -</b>                  M/S. <del>R.N.S.</del> - D.N.C.C (JV), Hubali, Karanataka.                  P. R. N. Infra.</p> <p><b>Name of work:-</b> Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.</p> <p><b>Serial No. of this bill.-</b> I- R.A. Bill. <i>(B)</i></p> <p>No. &amp; date of previous bill for this work: --- Nil</p> <p><b>Reference of agreement:</b> B-1/21 / LPP / 2009-2010.</p> <p><b>Accepted by:</b> C.E. W.R.D. Amravati.</p> <p><b>Date of written order to commence work:</b> 24-08-2009.</p> <p><b>Date of completion as stipulated in the contract-</b> 23-08-2015.</p> <p>Extension granted upto:--- ---</p> <p><b>Date of actual completion of work:--</b> Work in Progress.</p> <p>Contractor's Ledger Folio No. _____</p>	
<p>For use in Divisional office.</p>	<p>For use in Accountant General's Office.</p>	
<p>Checked</p> <p>Accounts Clerk.</p>	<p>Audited.</p> <p>Auditor.</p>	<p>Reviewed.</p> <p>Superintendent / Gazetted Officer.</p>



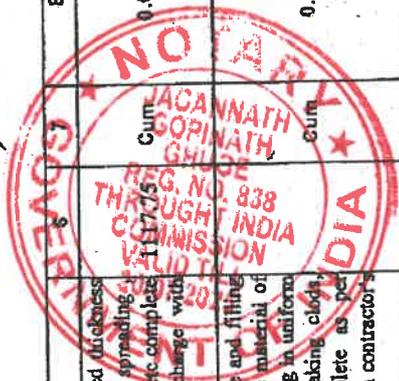
Advances payments, for work done but not yet measured		Quantity executed up-to-date as per measurement book.	Items of work (Grouped under Sub-heads or Sub-works of estimate)	Rate	Unit	Payment on the basis of actual measurements		Remarks (with reasons for delay in adjusting payments shown in column (1))	
Total	Since previous bill					Up-to-date	Since Previous bill.		
1	2	3	4	5	6	7	8	9	10
		76482.800	<p><b>Item No - 1</b> - Excavation for foundation in all types of soft strata in wet or dry condition including dewatering, diversion of river, dressing the side slopes and bed to the specified grade and line and utilization, disposing excavated stuff as and where directed with all leads and lifts etc complete with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p> <p><b>Item No - 2</b> - Excavation for foundation in in hard rock by blasting in wet or dry condition including dewatering during excavation, diversion of river, dressing the side slopes and bed to the specified grade and line and utilization, disposing excavated stuff as and where directed with all leads and lifts etc complete with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p> <p>a) By ordinary blasting</p> <p>b) By controlled blasting</p> <p><b>Item No - 3</b> - Dewatering for foundation excavation &amp; concrete during execution including installation of pump sets of required capacity with all leads and lifts etc. complete.</p> <p><b>Item No - 4</b> - Disposal of rejected material from stripping excavation and dumping the same with an average lead of 2.00 Km with all leads and lifts etc. complete, as per specifications, drawings and as directed by Engineer-in-charge.</p> <p><b>Item No - 5</b> - Drilling 51mm diameter holes by wagon drills vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation / Curtain grouting and installation of necessary fixtures etc with all leads and lifts etc. with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p> <p><b>Item No - 6</b> - Drilling 75mm diameter holes by wagon drills for drainage holes vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation Grouting and installation of necessary fixtures etc with all leads and lifts etc. with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.</p>	132.75	Cum	10163081.70	10163081.70		
		20028.990			407.90	Cum	8170232.92	8170232.92	
		0.000			631.40	Cum	0.00	0.00	
		0.000			17.30	Bhp/hr	0.00	0.00	
		98074.894			65.75	Cum	6448424.28	6448424.28	
		0.000			1215.95	Rmt	0.00	0.00	
		0.000			1373.40	Rmt	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			243.900	Item No - 7 -Drilling 75mm diameter holes by diamond drills for drainage holes vertical or upto an inclination of 10 degree or of required degree in soft / hard rock / masonry / concrete including water supply, cleaning, flushing, washing the holes and preparation of holes for Consolidation grouting (Core) and installation of necessary fixtures etc with all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	2470.85	Rmt	602640.32	602640.32	
			115.000	Item No - 8 -Carrying out water intake tests at any stage and depth after washing the holes with water and air with specified pressure for a maximum period of 30 minutes including all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	424.4	No	43806.00	48806.00	
			50.000	Item No - 9 -Providing and supplying of teak wood core boxes of sizes as in I.S. with three partition as per detailed drawing etc. with fixture and fastening with locking arrangement etc. complete, as per specification drawings and as directed by Engineer-in-charge.	4303.25	No	215162.50	215162.50	
			0.000	Item No - 10 -Grouting with cement or cement with admixtures, non shrink grout under pressure in the drilled holes for curtain and consolidation grouting including cost of materials like cement, admixture etc including complete charges for plant and labours required for grouting operations in stages at desired pressure etc.complete with all leads and lifts etc.with contractor's own materials and as per specification drawings and as directed by Engineer-in-charge.	24.50	Kg	0.00	0.00	
			0.000	Item No - 11 -Preparation of foundation surface / Dam seat / concrete surface with air water jet and sponging pools of water from dam seat masonry surface including removing loose cavities, washing surface, brushing, brooming and applying cement slurry (25 kg/Sq.m) etc complete as directed with all leads and lifts with contractor's own materials and as per specifications and as directed by Engineer-in-charge.	255.55	Sq.m	0.00	0.00	
			0.000	Item No - 12 -Providing and filling L & X drains with approved sand, graded gravel, and metal of specified thickness including hand packing, spreading, dressing, levelling and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	1106.35	Cum	0.00	0.00	
			0.000	Item No - 13 -Providing and constructing Kock toe with large specified size rubble of approved quality obtained from available and borrow area / quarry including hand packing, and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	381.05	Cum	0.00	0.00	
			0.000	Item No - 14 -Providing and laying transition filter with specified materials over U/S face of rock toe including spreading, dressing, levelling and compaction with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	267.25	Cum	0.00	0.00	



1	2	3	4	5	8	9	10
			0.000	Item No - 15 -Providing and laying sand blanket/filter of required thickness between hearing and rooktoe and on d/s casing zone including , forwarding , dressing, levelling, watering and compaction with all lead and lifts etc complete as per specifications,drawings and as directed by Engineer-in-charge with contractor's own material	0.00	0.00	
			0.000	Item No - 16 -Providing and laying embankment of hearing zone and filling COT with approved selected imperious soil directly from available material of excavation or borrow area including conveying, laying and spreading in uniform layers of specified thickness,levelling , dressing the work, breaking clods, watering and consolidation with all lead and lifts etc complete as per specifications,drawings and as directed by Engineer-in-charge with contractor's own material	0.00	0.00	
			0.000	A) Filling C.O.T	Cum	218.00	0.00
			0.000	B) Hearing by available material	Cum	138.80	0.00
			0.000	C) Hearing from Borrow area	Cum	205.00	0.00
				Item No - 17 -Providing and laying embankment of casing zone with approved selected materials directly from available material of excavation or from borrow area including conveying, laying and spreading in uniform layers of specified thickness,levelling , dressing the work, breaking clods, watering and consolidation with all lead and lifts etc complete as per specifications,drawings and as directed by Engineer-in-charge with contractor's own material	0.00	0.00	
			0.000	A) Casing by available material	Cum	142.65	0.00
			0.000	B) Casing from Borrow area	Cum	220.60	0.00
			0.000	Item No - 18 -Providing and laying sand layer of 15cm thick below quarry spauls of approved quality and gradation ,with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	Cum	1117.75	0.00
			0.000	Item No - 19 -Providing and laying quarry spauls of 15cm thick below pitching of specified size rubble of approved quality obtained from available and borrow area / quarry including hand packing etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	Cum	270.15	0.00
			0.000	Item No - 20 -Providing and laying dry rubble pitching of 45cm thickness with large specified size rubble and headers of approved quality obtained from available and borrow area / quarry including hand packing,wave breaker needles etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	Cum	553.60	0.00
			0.000	Item No - 21 -Providing and laying header toe wall & Wave breaker for dry rubble pitching of size 20cm x 20cm x 75cm and header wave breakers with required sizes of materials including hand packing, transporting, dressing of stone, fixing in position etc.with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	Cum	74.30	0.00
			0.000	a) Header toe wall ( 20cm x 75cm )	Ymt	74.30	0.00



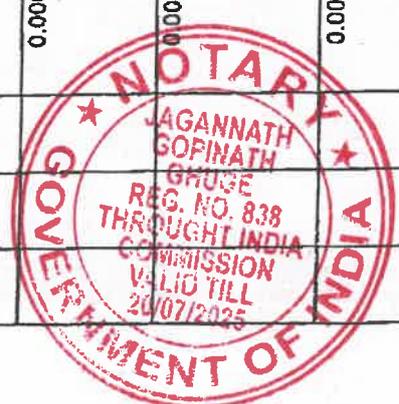
1	2	3	4	5	6	7	8	9	10
			0.000	b) Wave breakers	33.75	No	0.00	0.00	
			0.000	Item No - 22 - Providing & laying in situ Cement concrete of trap / granite / gneiss metal for P.C.C & R.C.C works for various components of Dam etc. including necessary scaffolding, form work, centering, placing, compacting by vibrating, finishing and curing with all lead and lifts etc complete (excluding reinforcement) with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.			0.00	0.00	
			0.000	A) M-100 (40 MSA)	4491.70	Cum	0.00	0.00	
			0.000	B) M-150 (40 MSA)	4920.80	Cum	0.00	0.00	
			0.000	C) M-200 (40 MSA)	6114.40	Cum	0.00	0.00	
			0.000	Item No - 23 - Providing, cutting, bending, hooking, laying in position and tying HYSD steel bar for reinforcement as per detailed design and drawings for all RCC members, including cost of binding wires with all leads and lifts, with contractor's own materials, as per specifications, drawings and as directed by Engineer-in-charge.	49928.05	M.T	0.00	0.00	
				Item No - 24 - Providing and backfilling the foundation with approved excavated impervious / pervious materials including laying in layers of 15cm to 20cm thick including watering and consolidation with all leads and lifts etc complete. With contractor's own materials and as per standarder specifications and as directed by Engineer-in-charge.			0.00	0.00	
			0.000	A) Impervious Material	190.25	Cum	0.00	0.00	
			0.000	B) Pervious Material	222.60	Cum	0.00	0.00	
			0.000	Item No - 25 - Providing and fixing in position PVC rubber wair stoper joint of 225/325mm wide including fixing in concrete, curing complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1150.15	Rmt	0.00	0.00	
			0.000	Item No - 26 - Providing and fixing in position single 'Z' type copper strip joint with 1.5mm thick 'Z' type copper 600mm wide with welding / breezing 10mm diameter x 500mm long M.S anchor rods at 100cm c/c staggered and 20mm M.S tie bars bracing joints, concreting block out in cement concrete grade M-200 (20MSA) finishing, curing, filling formed hole with bituminous asphalt of approved quality and providing and fixing in position 325mm P.V.C rubber water stopper of approved type in concrete M-20 including placing, vibrating finishing complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	23368.15	Rmt	0.00	0.00	
			0.000	Item No - 27 - Providing and laying in position precast porous concrete blocks of size 600mm x 600mm with circular holes of 200mm diameter casted with cement and metal proportion 1:4 including formwork, finishing, curing and fixing in position complete as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	1506.50	Rmt	0.00	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000		Item No - 28 - Providing & Laying 300mm diameter R.C.C NP - 2 Class in proper line, level and slope including providing and fixing collar in c.m. 1:1:2 and inclusive of cost of cement mortar for jointing with all lead and lifts etc. etc. complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.		0.00	0.00	
			0.000		Item No - 29 - Providing and laying in position inverted C.C drainage pipe of 300mm diameter and 225mm diameter half round pipes connected to G.I pipe of 100mm and 50mm diameter at junction including tee, bends, non return valves etc. etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications		0.00	0.00	
			0.000		A) 300mm diameter half round pipe	Rmt	550.75	0.00	
			0.000		B) 225mm diameter half round pipe	Rmt	442.15	0.00	
			0.000		C) Non return valves	No	2640.00	0.00	
			0.000		Item No - 30 - Providing and fixing G.I tapered pipe 750mm long of size 100mm to 200mm diameter including fixing in position, cutting, connecting coupling, bends as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	No	1320.00	0.00	
			0.000		Item No - 31 - Providing and fixing 150mm diameter G.I pipe in position as by pass pipe including cutting, fixing in position in proper line, level with air valve as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	1997.50	0.00	
			0.000		Item No - 32 - Providing and fixing controlled percolation 100mm diameter hose pipe conforming to I.S 8423, fitted with G.I tapered pipe in drainage gallery including gun metal coupling as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	623.15	0.00	
			0.000		Item No - 33 - Providing G.I. 100 mm diameter water spout with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	No	351.20	0.00	
			0.000		Item No - 34 - Providing and laying in position A.C pipe of 100mm diameter porous pipes for weep holes of required length in masonry work during construction in proper line and level wherever necessary for relieving water pressure including providing and laying inverted filler behind masonry toe weep holes of size 900 x 1500 x 1500 mm of sand gravel metal and rubble etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications	Rmt	127.00	0.00	
			0.000		Item No - 35 - Providing and fixing in position 100mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	887.80	0.00	



1	2	3	4	5	6	7	8	9	10
			0.000		Item No - 36 -Providing and fixing in position 75mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
			0.000		Item No - 37 -Providing and fixing in position 50mm diameter G.I pipe in inspection gallery in proper line level and grade including cutting, bending, connecting with all fixtures as per standard specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
			0.000		Item No - 38 -Providing and fixing in position 40mm diameter G.I pipe railing of three rows fitted with 1 - section of 75mm x 50mm x 100cm height from the foundation level at 2m c/c including all fixtures and fastening, base concrete 1:2:4 (40MSA) etc including cutting of pipes and silver painting over lead oxide paint as per specifications etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
			0.000		Item No - 39 -Providing and laying RCC parapet railing with M-150 (20MSA) with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	Rmt	0.00	0.00	
			0.000		Item No - 40 -Providing and laying 75 mm thick wearing coat of c.c. 1:2:4 with all leads and lifts etc. complete as per specifications, with contractor's own materials and as directed by Engineer-in-charge.	Sq.m	0.00	0.00	
			0.000		Item No - 41 -Providing and laying 150mm thick concrete floor in cement mortar 1:3 (30%) including transportation of materials, striking out joints, watering curing, scaffolding etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	Cum	0.00	0.00	
			0.000		Item No - 46 -Providing 20mm thick single coat cement plaster to brick masonry in cement mortar 1:3 including racking out joints, scaffolding, finishing, curing etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	Sqm.	0.00	0.00	
			0.000		Item No - 47 -Providing and fixing collapsible steel gates in two leaves with channel pickets, pivoted flat bars including top and bottom guides, rollers, stoppers, handels, all fitting accessories, locking arrangements and one coat of red lead primer etc complete with all leads and lifts, with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	Sqm.	0.00	0.00	
			0.000		Item No - 48 -Providing and fixing fabricated curved needles, for U/S K.T. weir of required size and dimension as per detailed drawings weighing 67 to 78 Kg/Sqm each, fabricated from M.S angles and sheet with stiffeners of M.S angles including providing and fixing best quality rubber seal including painting with base coat of iron oxide and painting with three coats etc complete with all leads and lifts with contractor's own materials and as directed by Engineer-in-charge and as per standard specifications.	Sqm.	0.00	0.00	





1	2	3	4	5	6	7	8	9	10
			0.000		Item No - 49 - Providing and laying 22.5mm thick trapezoidal chute drain of size 450mm x 300mm deep with 1:1 slope of rubble for draining out leakage or rain water including band packing of rubble and cement pointing in C.M 1:3 etc. with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	314.70 Rmt	0.00	0.00	
			0.000		Item No - 50 - Providing and laying in position 450mm x 300mm deep trapezoidal (with side slope 1:1) precast cement concrete drain including fixing in 75mm thick CC 1:2.4 including transportation, formwork, fixing in position, filling the joints in cement mortar 1:3 including curing etc. with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	459.50 Rmt	0.00	0.00	
			0.000		Item No - 51 - Providing and fixing Precast R.C.C. M150 (1:2.4) - Wheel guard Stone of size (200 x 150 x 600) mm fixed in block of C.C. M75 (1:4:8) including excavation, back filling the trench, painting etc complete with all lead and lifts and with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	651.10 No	0.00	0.00	
			0.000		Item No - 52 - Providing and fixing Chhatra stone @ 200 mm in M-150 - 750 x 230 x 150 mm of approved quality RCC including excavation, fixing in CC 1:4:8 & refilling the trench, painting white wash etc. complete with all leads and lifts and with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	633.40 No	0.00	0.00	
			0.000		Item No - 53 - Providing and constructing Relief well with all accessories including excavation, drilling, masonry, pipes etc. complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	19363.75 No	0.00	0.00	
			0.000		PART - B) - Prestressed Bridge Item No - 54 - Providing and casting special grade M-45 in controlled cement concrete of specified strength for prestressed concrete work for main girder including slab, cross girder, box girder etc including centering and scaffolding or launching including necessary plant and machinery for the job, shuttering, vibrating, curing, finishing etc complete (excluding reinforcement)	19545.90 Cum	0.00	0.00	
			0.000		Item No - 55 - Handling, launching and placing in position of pre-cast concrete girders, diaphragms etc by launching truss with approved scheme in required line as per drawing including providing temporary supports and plant and machinery as necessary and required etc complete as directed.	81587.75 Span	0.00	0.00	
			0.000		Item No - 56 - Providing and laying in situ reinforced cement concrete M-45 of trap/ granite/ quartzite/ gneiss metal for RCC work in solid slab/ T-beam and slab/ Box girder and balanced cantilever including formwork, centering, scaffolding, ramming, vibrating, curing, finishing in cement plaster etc complete (excluding reinforcement)	9346.00 Cum	0.00	0.00	
			0.000		Item No - 57 - Providing and cutting, bending, hooking, laying in position and tying TMT bars for RFT as per detailed drawings for RCC work	65351.30 M.T	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	
			0.000	Item No : 58 - Providing and applying and corrosive treatment for MS/ TOR / TMT steel reinforcement as per cement polymer composite coating (CPCC) method developed by CECRI including cleaning the bar by means of any established mechanical or manual method for removing the rust and deleterious matter, applying rapid setting primer and cement polymer sealing coat approved by CECRI including redoing the process if damages occurred during handling, stacking etc complete as directed by Engineer-in-charge (with prior approval of SE is essential)	7571.80	M.T	0.00	0.00	0.00	
			0.000	Item No : 59 - Providing and fixing in position to exact profile and prestressing High Tensile Steel of specified ultimate strength including cost of sheathing duct (ID 66mm) tube anchorage set with bearing plates, permanent wedges, preparing cable with sheathing and spacers cement for grouting etc complete	233241.40	M.T	0.00	0.00	0.00	
			0.000	Item No : 60 - Providing and laying in situ M-35 CC of trap/ granite/ Quartzite/ Gneiss metal for wearing coat including scaffolding, compaction, formwork, finishing, covering newly laid concrete by gunny bags, plastic or Tarpauline and curing complete (excluding reinforcement)	5928.35	Cum	0.00	0.00	0.00	
			0.000	Item No : 61 - Providing and fixing mild steel sleeves of M.S. pipe 200 mm dia & 1.20 m long with base plate of 300 x 300 x 6 mm for electric poles etc complete as specified and directed in anticrash barrier at 20 metre C/C or as directed.	1105.25	No	0.00	0.00	0.00	
			0.000	Item No : 62 - Providing and laying elastomeric bearing with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	1.75	Cum	0.00	0.00	0.00	
			0.000	Item No : 63 - Providing and laying of Elastomeric slab expansion joint, catering to right or skew (less than 20 degrees) moderately curved with maximum horizontal movement upto 50 mm etc complete as per approved drawings and specifications to be installed by manufacturer or their authorised representative ensuring compliance to the manufacturer's instruction manual.	17046.75	Rmt	0.00	0.00	0.00	
			0.000	Item No : 64 - Providing & fixing 100 mm dia G.I. water spouts of 600 mm long with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	285.10	No	0.00	0.00	0.00	
			0.000	Item No : 65 - Providing and Erecting W metal beam crash barrier with all lead and lifts etc complete with contractor's own material as per specifications, drawings and as directed by Engineer-in-charge.	4011.15	Rmt	0.00	0.00	0.00	
			1124.604	Approach Road & D/S-Bridge			0.00	0.00	0.00	
			0.000	Item No : 66 - A) Excavation for D/S Bridge foundation in soft Strata (soils, shadow, sand, gravel, soft murum, hard murum and boulders and soft rock etc.) in wet or dry condition including dressing, stacking and reusing the excavated materials as and where directed with all leads and lifts etc. complete.	252.25	Cum	283681.36	283681.36	283681.36	
			0.000	Item No : 66 - B) Excavation for Approach road in soft strata (soils, shadow, sand, gravel, soft murum etc.) including dressing section to the required grade, 3% camber, designed super elevation and prescribed side slopes and conveying the excavated materials with lifts and upto a lead of 50 m and spreading for embankment or stacking as directed.	105.00	Cum	0.00	0.00	0.00	





1	2	3	4	5	6	7	8	9	10
			0.000	Item No : 75 :-Providing and fixing A.C. pipes for weep holes with necessary inverted filters of 100 mm diameter and of required length for relieving water pressure as directed etc. complete.	98.85	Rmt	0.00	0.00	
			0.000	Item No : 76 :-Providing and fixing marble tablet of size and description as per detailed drawings including moulded marble / 1:2 cement mortar border etc. complete.	3877.80	Sq.m	0.00	0.00	
			0.000	Item No : 77 :-Conveying the materials obtained from road cutting including all lifts, laying in layers of 20 cm to 30 cm, breaking clods, dressing to the required lines, curves, grades, 3 % camber, designed super-elevation and section, watering and compacting to 95 % of standard Proctor density for a lead of over 50 m to 300 m.(Inclusive from the site of excavation to the site of deposition) as directed.	76.80	Cum	0.00	0.00	
			0.000	Item No : 78 :-Watering and compacting of embankment formed of materials obtained from the road cutting within a lead of 50 m to 100 % of Std. Proctor density after laying them in layers of 20 cm to 30 cm. with 3 % camber and designed super-elevation.	44.00	Cum	0.00	0.00	
			0.000	Item No : 79 :-Providing earthwork in embankment with approved materials obtained from departmental land or other sources upto lead of 50 m including all lifts, laying in layers of 20 cm to 30 cm thickness, breaking clods, dressing to 3 % camber, designed super-elevation, curves, grade and prescribed section, watering and compaction to 95 % of proctor density complete.	155.85	Cum	0.00	0.00	
			0.000	Item No : 80 :- Supplying 80 mm trap / granite / quartzite / gneiss stone metal at the road side including conveying and stacking complete. By braking boulders. (Hand Broken)	353.50	Cum	0.00	0.00	
			0.000	Item No : 81 :-Supplying 40 mm trap / granite / quartzite / gneiss stone metal at the road side including conveying and stacking complete. By braking boulders. (Hand Broken)	375.75	Cum	0.00	0.00	
			0.000	Item No : 82 :-Supplying soft murum at the road side, including conveying and stacking etc. complete.	145.10	Cum	0.00	0.00	
			0.000	Item No : 83 :-Supplying hard murum / Kanjar at the road side, including conveying and stacking etc. complete.	151.05	Cum	0.00	0.00	
			0.000	Item No : 84 :-Spreading 80 mm metal layer on road formation to 3 % camber, designed super-elevation and grade including sectioning etc. complete.	30.45	Cum	0.00	0.00	
			0.000	Item No : 85 - Spreading 40 mm metal layer on road formation to 3 % camber, designed super-elevation and grade including sectioning etc. complete.	29.70	Cum	0.00	0.00	
			0.000	Item No : 86 :-Spreading soft murum over road formation for blindage with uniform thickness etc. complete.	17.80	Cum	0.00	0.00	
			0.000	Item No : 87 :- Compacting the subgrade / gravel / oversize metal (200 mm loose) layers 7 m to 7.5 m wide with power roller to 3 % camber, designed super-elevation and grade including necessary labour, materials and artificial watering etc. complete.			0.00	0.00	
			0.000	A) 200 mm Loose	8.15	Sq.m	0.00	0.00	
			0.000	B) 100 mm Loose	8.95	Sq.m	0.00	0.00	
			0.000	Item No : 88 :-Pickling the road surface including sectioning complete. (WBM surface)	4.80	Sq.m	0.00	0.00	





1	2	3	4	5	6	7	8	9	10
	0.000			Item No - 82 - Providing 25 mm thick premix bituminous carpet including supplying all materials, preparing and cleaning the base, heating bitumen, applying tack coat at specified rate, mixing hot bitumen and chips in asphalt mixer, laying the carpet layer and compacting with power roller complete. (Using 60/70 Packed Bitumen)	205.30	Sq.m	0.00	0.00	
	0.000			Item No - 20 - Providing bituminous premix seal coat to black top surface, including supplying all materials, preparing existing road surface, heating and applying bitumen, spreading chips and rolling with power roller complete. Materials required for 100 Sqm acc a) Metal - 0.90 Cum b) Bitumen - 0.10 M.T. Using 60/70 packed bitumen.	67.50	Sq.m	0.00	0.00	
	0.000			Item No - 21 - Compacting the subgrade / gravel / oversize metal (200 mm loose) layers 2 m width for required compacted thickness with power roller to 3 % camber, designed super-elevation and grade including necessary labour, materials and artificial watering etc. complete.	21.40	Sq.m	0.00	0.00	
				Total Rs. - -			30672034.85	30672034.85	
				Add 10.75 % Above as per tender Rs.			3297243.75	3297243.75	
				Total Rs. - -			33969278.60	33969278.60	
				Deduct 3.33 % for Service Tax - Rs.			1131176.98	1131176.98	
				Net Total Rs.			32838101.63	32838101.63	
				Add For Price Escalation Rs.	5189.56		4815878.00	4815878.00	5189.56
				Grand Total Rs.	38027.157.63		47654983.63	47654983.63	38027.157.63
				Say Grand Total Rs.	38027.158.00		47654983.63	47654983.63	38027.158.00
				Figure (D) in words Total value of work done to date (A)			47654983.63	47654983.63	Figure (F) in words - -
				Deduct- value of work shown on previous Bill...			28027158.00	28027158.00	20000000.00
				Net value of work since previous bill (F)....			20000000.00	20000000.00	18027158.00
				Amount paid previously in 1st RA (A) - -			18027158.00	18027158.00	18027158.00

1	2	3	4	5	6	7	8	9	10
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Part-II Account of secured Advances allowed on the security of materials brought to site.

Deduct quantity utilized in work measure d since previous bill	Quantity outstanding including quantity brought to site since previous bill	Full rate as assessed by the divisional officer	Description of Materials	Unit	Reduced rate at which advance is made	Up-to date amount of advance	Reference to Divisional officer's written orders authorising the advance		Reason for non-clearance of advance when outstanding for more than three months.		
							No.	Date			
1	2	3	4	5	6	7	8	9	10		
Part III- Certificate and Signature. 1. Entries in column (4) to (9) of part I are based on measurements recored by (Name and designation.) Mr. T.S. Mahajan., Sectional Engineer. On - 2012 in M. book No. 46135, 46134 Page No - 23067/01 - 23067/05 B							Total amount outstanding as per this bill (C) C) of previous bill.			Deduct-amount outstanding as per entry (	
							Figure (E) in words.				

2. Certified (I) that in addition to and quite apart from the quantities of work actually executed as shown in column 4 of part I, some work has been actually done in connection with several items and the value of such work ( after deducting therefrom the proportionate amount of secured advance. If any, ultimately recoverable on account of the quantities of the materials used therein) is in not case less than the advance payment as per column 3 of part I, made or proposed to be made for the convenience of the contractor, in anticipation of and subject to the result of detailed measurements, which will be made as soon as possible.

3. Certified (I) that the plus quantities of materials shown in column 3 of part II, above have been actually brought by the contractor to the site of the work and the contractor has not previously received any advance on their security. (ii) that these materials are of an imperishable nature and are all required by the contractor for use in the work in connection with items for which rates for finished work have been agreed upon and (iii) that a formal agreement in form 50 signed and executed by the contractor in accordance with paragraph 10-2-19 of the M.P.W.A. code is recorded in the Divisional Office.

**For M/s. DRN Infrastructure**

For M/s. R.M.N.S. ...  
 Dated: ...  
 This signature is necessary only when the Officer preparing the bill is not the Officer authorising payment.



Executive Engineer  
 Lower Penganga Project Division  
 Yavermal

Dated: signature of officer authorising payment

Part- IV Memorandum of Payment **356**

1st RA Bill(A)		Rs.	Ps.
1) Total value of work actually measured as per part I, column ( 8 ) entry ( A )		38027158.00	
2) Total up-to-date advance payments for work not yet measured as per part I , column ( 8 ) entry ( B )			
3) Total up-to-date secured advance on security of materials, as per part II column ( 8 )entry ( C )			0.00
4) Total [ Items 1 + 2 + 3 ]		38027158.00	
5) Deduct amounts with-held			

Figures for work abstract		Rs.	Ps.
Rs.	Ps.		
		18027158	0.00
a) From previous bill as per last running account bill			
b) From this bill			
6) Balance i.e. up-to-date payment [Item 4 - 5]		[ K ]	38027158.00
7) Total amount of payments already made as per entry [ K ] or last running account bill No. -- R.A. Bill Of forward with account for			20000000.00
8) Payments now to be made as detailed below			18027158.00
to this work	a)		
Total 5 ( b ) + 8 ( a ) [ G ]			
b) By recovery of amount creditable to other work or head of accounts	b)		
1) S.D. 2 %	Rs.	360543	1261901.00
2) I.T. 2 %	Rs.	360543	
3) VAT 2 %	Rs.	360543	
4) Insurance 1%	Rs.	180272	
4) Royalty.	Rs.	0	16765257.00
c) By Cheque	Rs.		
1261901.00			
16765257.00			
18027158.00	Total 8 ( b ) + ( c ) [ H ]		



Pay Rs. 16765257 Rs. One Crore Sixty Seven Lakh Sixty Five Thousand Two Hundred Fifty Seven Only.

*[Signature]*

Executive Engineer  
Lower Penganga Project Division  
Yavatmal

Received Rs. 18027158 Rs. One Crore Eighty Lakh Twenty Seven Thousand One Hundred Fifty Eight Only.

For M/s. DRN Infra-DNCC (J.V.)

*[Signature]*  
Authorized Signatory

vide cheque No. 828644 Dated 21/5/2013

Part - V - Remarks

7.95 % Check measurement of Executive Engineer L.P.P. Division, Yavatmal on Dated 13/06/2012 M.B.No.46134 In Page No. 2306658 &2306658(B) Item No.9 & 69 B





Construction of central gated spillway, stilling basin, non overflow sections, earthwork of right and left flanks of earthen dam and irrigation outlet of Lower Penganga Project.

Name of Work -

Agreement No - B - 1 / 21 for LPP Dated 24-08-2009.

Agency - M/S. R.N.N.S. - D.N.C.C. (Joint Venture), Hubali, Karnataka.

### CEMENT CONSUMPTION STATEMENT

Item No.	Description	Quantity	Unit	Theoretical Cement Required in Bags/Cum	Total Cement Required in Bags	Actual Cement Required in Bags	Remark
69 - A	M-100 (40 MSA)	74.976	Cum.	4.40	329.89	331.00	For 1st R.A. Bill
69 - B	M-150 (40 MSA)	696.814	Cum.	6.40	4459.61	4462.00	
Total -						4793.00	

For M/s. DRN Infrastructure

For M/S. R.N.N.S. - D.N.C.C. (JV)  
Authorised Signatory

T.S. Mahajan.  
Sectional Engineer

Sub - Divisional Engineer  
Lower Penganga Project  
Division No-1, Arni.

Eecutive Engineer  
Lower Penganga Project  
Division, Yavatmal.

**Price Escalation Bill**

Components	Agreement No.	Basic indices preceding quarter from date of submission of tender			
		Labour	Material	P.O.L	Steel
K1 Labour	0.16				
K2 Material	0.72	162.00	125.00	34.45	130.70
K3 POL	0.12	165.00	125.90	34.45	131.40
		168.00	126.80	34.45	130.40
		<b>Average</b>	<b>165.00</b>	<b>125.90</b>	<b>148.40</b>
		<b>148.40</b>			<b>130.83</b>

Star Rate	Per MT
Cement	4820.00
Steel	35180.00

Sr. No.	Str. No. of bill / Date of payment	Period of work done considered for price escalation	Cost of work done since last bill (P)	Amount of Cement & Steel	Average price indices for component					Amount of escalation			Total amount due for payment towards escalation			
					Labour	Material	P.O.L	Cement	Steel	Tonnage of cement	Tonnage of steel	Labour		Material	POL	
1	1st RA	9/09 to 5/12	32813558.00	1637430.80	211.48	147.10	41.88	153.56	145.80	239.65	13.71	1194506.59	3213259.43	40164.31	55174.70	5189055.51
			32813558.00	1637430.80	211.48	147.10	41.88	153.56	145.80	239.65	13.71	1194506.59	3213259.43	40164.31	55174.70	5189055.51
																0.00
																5189055.51

Net Payable 5189055.51  
Deduct previously paid 0.00  
Say Rs. 5189056

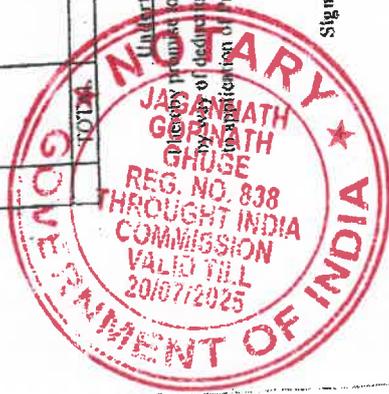
*Accepted under*  
M/s RNS-DNCC (I.V.) Hubli, Karnataka  
Construction of central gated spillway, stilling basin, non-overflow sections, E/W of right & left bank of earthen dam and irrigation outlet of L.P.P.

Under taking of Contractor  
I hereby undertake to refund any excess payment either in cash or by way of deduction from our bill of any work if made to the contractor in application of Price Escalation Clause.

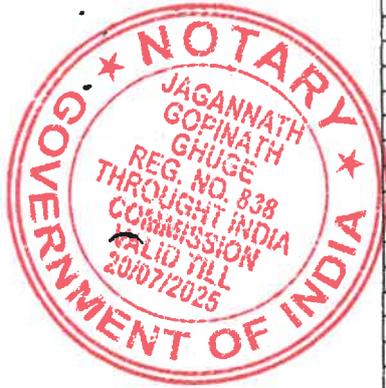
**Authorised Signatory**

Signature of Contractor

Executive-Engineer  
Lower-Penganga Project Division  
Yavatmal



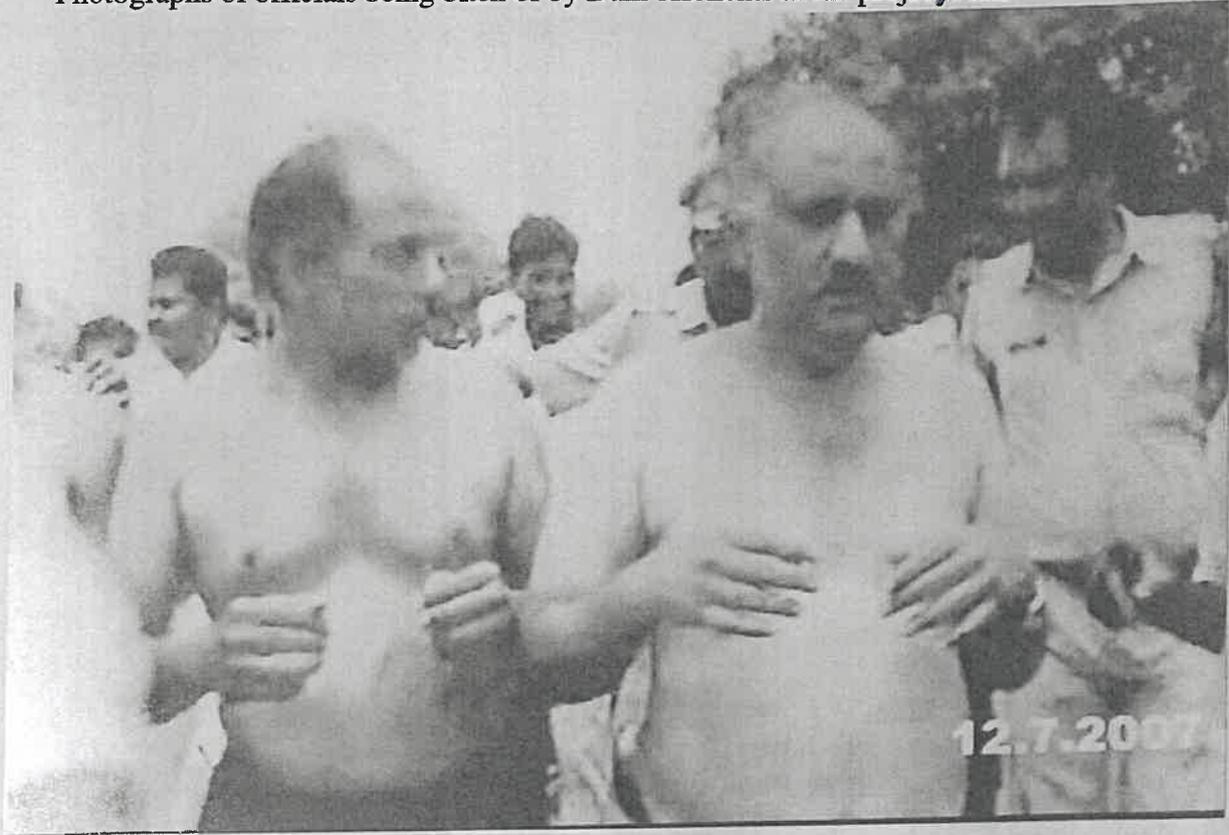
Month	Labour	Material (RBI)	POL	Cement (RBI)	Steel (RBI)
Sep-09	186	130.30	36.70	149.20	127.40
Oct-09	186	131.00	36.70	150.20	127.00
Nov-09	188	132.90	36.70	148.50	125.60
Dec-09	188	133.40	36.70	146.50	125.60
Jan-10	198	135.20	36.70	147.80	129.80
Feb-10	195	135.20	36.70	150.50	127.20
Mar-10	194	136.30	39.60	151.20	129.20
Apr-10	195	138.60	39.88	151.60	143.00
May-10	197	139.10	39.88	152.20	140.70
Jun-10	200	139.80	39.88	150.20	139.00
Jul-10	206	141.00	41.98	153.40	134.00
Aug-10	207	141.10	41.98	151.40	134.50
Sep-10	210	142.00	42.06	150.20	134.80
Oct-10	210	142.90	42.06	151.40	135.50
Nov-10	209	143.80	42.06	148.40	135.30
Dec-10	214	146.00	42.06	148.10	135.70
Jan-11	217	148.00	42.06	148.30	141.90
Feb-11	212	148.10	42.06	151.20	148.00
Mar-11	210	149.50	42.06	153.70	151.20
Apr-11	214	152.10	42.06	154.30	153.30
May-11	215	152.40	42.06	155.30	154.00
Jun-11	217	153.10	42.06	153.60	154.70
Jul-11	224	154.20	45.28	153.00	155.10
Aug-11	224	154.90	45.28	151.90	155.90
Sep-11	225	156.20	45.28	152.50	156.10
Oct-11	227	157.00	45.28	157.50	157.10
Nov-11	228	157.40	45.28	160.60	159.80
Dec-11	225	157.30	45.28	161.30	161.20
Jan-12	229	158.20	45.28	160.10	163.60
Feb-12	229	159.00	45.28	160.50	164.30
Mar-12	230	161.00	45.28	163.10	166.30
Apr-12	234	163.50	45.28	164.90	172.70
May-12	236	163.90	45.28	164.90	171.90
Average	211.48	147.10	41.88	153.56	145.80



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EXHIBIT- H

Photographs of officials being bitten of by Dam offonents at the projecyt site





# धरणाविरोधी संघर्ष समितीने काम बंद पाडले

किन्नवट | दि. १९ (वार्ताहर)

लिच्छम पैतंगगा प्रकल्पाचे (चिमटा धरण) काम आज धरणाविरोधी संघर्ष समितीने बंद पाडले. दरम्यान, साहित्याचे नुकसान होऊ नये म्हणून कंत्राटदाराने या कामावरील मशिनरी इतरत्र हलविल्या आहेत. आमदार संजय राठोड यांच्या नेतृत्वात समितीने हा पवित्रा घेतला.

विदर्भ-मराठवाड्याच्या सीमेवरील पैतंगगा नदीवर चिमटा धरणाचे काम हाती घेण्यात आले आहे. आज दुपारी धरणाविरोधी संघर्ष समितीने प्रकल्पस्थळी धडक दिली. त्यामुळे याठिकाणी काही काळ तणावाची स्थिती निर्माण झाली होती. नागपूर खंडपीठाच्या निर्णयानंतरच प्रकल्पाचे काम सुरू करण्याचे लेखी आश्वासन उपअभियंत्यांनी यावेळी दिले.

साप्रसंगी आमदार संजय राठोड, माजी आमदार विश्वास नदिकर, श्रीकांत मुन्गूनवार, उपअभियंता राजपालवाणी, जिल्हा परिषद सदस्य बंडू नाईक, तहसीलदार अविनाश



प्रकल्पाच्या बांधकाम स्थळी धडकलेले आमदार संजय राठोड यांच्या नेतृत्वातील संघर्ष समितीचे प्रदाधिकारी व कार्यकर्ते.

कांबळे, धरणाविरोधी संघर्ष समितीचे प्रल्हाद जगताप, मुबारक तेंवर, प्रल्हाद गावडे, डॉ. सुभाष इतवार, एन.एन. जाधव, रामराव पाटील, जतिबा खराटे, कवडू राठोड आदी उपस्थित होते. किन्नवटचे उपविभागीय पोलीस अधिकारी चंद्रकांत गवळी, सुनील लोखंडे (वणी), सहायक पोलीस निरीक्षक नामदेव रिठे यांच्यासह पोलीस फौजफाट तैनात करण्यात आला होता.





**BEFORE THE NATIONAL GREEN TRIBUNAL  
(WESTERN ZONE) BENCH, PUNE**

.....  
**APPLICATION No. 13(thc)/2013 (WZ)**

**CORAM:**

1. Hon'ble Shri Justice V.R. Kingaonkar  
(Judicial Member)
2. Hon'ble Dr. Ajay A. Deshpande  
(Expert Member)

**BETWEEN:**

1. Lower Painganga Dharan Virodhi  
Sangharsha Samiti through its  
Convener Shri. Balaji s/o Anantrao  
Yerawar, Aged about 53 years,  
Occ: Agriculturist, R/o At Post Sawali,  
(Sadoba), Tah. Arni, District Yavatmal
2. Shri. Deorao s/o Daulat Meshram  
Age: 50 years, Occ: Agriculturist,  
R/o at Post Datodi (Thad)  
Tah Arni, District Yavatmal.

.....Applicants

**AND**

1. The State of Maharashtra,  
Through its Secretary Revenue and  
Forest Department, Mantralaya,  
Mumbai.
2. The State of Maharashtra,  
Through its Secretary Irrigation  
Department, Mantralaya,  
Mumbai.
3. The Collector Yeotmal,  
District Yavatmal.



4. **The Collector Nanded,**  
District Nanded.
5. **The Chief Conservator of Forest,**  
CCF office Civil Lines Nagpur.
6. **The Vidarbha Irrigation Development,**  
Corporation Nagpur, through its  
Executive Engineer, Yavatmal Circle,  
Yavatmal.
7. **The Union of India,**  
Through its Secretary Ministry of  
Environment and Forest,  
New Delhi.
8. **The Maharashtra Pollution Control Board,**  
Through the Regional Officer, Regional Office  
Udyog Bhavan, Civil Lines, Nagpur,

.....Respondents

**Counsel for Applicant(s):**

Mr. Asim Sarode  
Mr. Vikas Shinde  
Ms. Pallavi Talware

**Counsel for Respondent(s):**

Mr. D.M.Nargolkar for Respondent Nos.1 to 5,  
Mr. S.G. Jagtap for Respondent No.6,  
Mr. Krishna D. Ratnaparkhi, for Respondent No.7.  
Mr. D.M.Gupte Adv w/Mrs, Supriya Dangre, Adv  
for Respondent No.8.

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**Date: March 10<sup>th</sup>, 2014**

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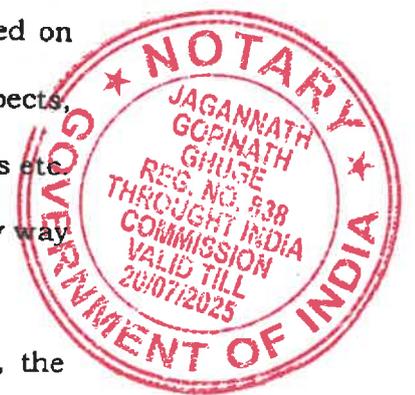
**J U D G M E N T**

1. Lower Painganga Irrigation Project, was planned in 1971. Somewhere in 1975, a dispute over right to draw water from Godawari River was settled an Award of Godawari Water Dispute Tribunal. By that Award the Special Tribunal settled the dispute in

terms of Agreement signed by State of Maharashtra and State of Andhra Pradesh in October, 1975. Both the States reached common understanding that Lower Painganga Project, shall be an Inter State Project. A major part of the said project covered the area in State of Maharashtra, whereas a small part thereof covered the area of State of Andhra Pradesh, situated in Adilabad district. This major Irrigation Project was granted Environment Clearance (EC) in 2007. The Project work could not, however, commence within the EC period of five (5) years. Govt. of Maharashtra accorded administrative approval to its part of the project on June, 26, 1997.

2. Though earlier Forest Clearance (FC) was refused by the competent Authority, yet the MoEF vide decision in its Meeting dated 7.1.2009, granted FC for diverting of forest land to the extent of 1089.06 Ha for non-forest purpose. This FC was allegedly granted on re-appraisal of the project, on various aspects, including cost benefit, welfare of the agriculturists etc. qua loss of the forest, which could be recouped by way of afforestation.

3. By filing Writ Petition No.4025 of 2011, the Applicants challenged revival of EC dated May, 17, 2007, as well as FC dated January 7, 2009, granted by the MoEF (Respondent No.7). The Applicants



challenged the EC and FC, on various grounds, including procedural irregularities, viability of the project, violation of doctrine of public trust, absence of proper R&R plan, major threat to environment due to large number of tree cutting activities, so on and so forth.

4. By order dated February 4, 2013 the Hon'ble High Court of Bombay, Bench at Nagpur, transferred the said Writ Petition to this Tribunal, in view of the Judgment of Apex Court in "*Bhopal Gas Pldeet Mahila Udhog Sanghatna Vs Union of India*" (2012) 8, SCC 326.

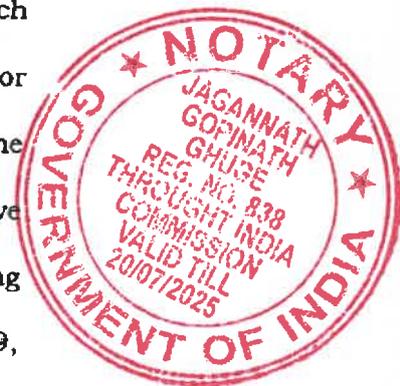
Hence, it was registered as an Application under Section 14 read with Section 18 of the National Green Tribunal Act, 2010.

5. The Applicants have come out with a case that they are interested in welfare of the farmers and villagers, who are likely to be adversely affected due to proposed Irrigation Project. The Irrigation Project covers lands in Yavatmal, Wardha and Chandrapur districts. They have formed an Association called "Lower Painganga Dharan Virodhi Sanghtana Samittee". They submitted various representations to the concerned Authorities, opposing the construction of Irrigation Project (Dam), but same have not been considered. They have not been given proper hearing before reaching in impugned decision. They had filed



another Writ Petition (PIL) No.25 of 2010, but it was disposed of as withdrawn, as per the order of Hon'ble High Court of Bombay, dated December 20, 2010. However, the Hon'ble High Court of Bombay, granted liberty to them to approach again. The Irrigation Project contemplates construction of 35.63m high Earthen Dam with center gated masonry, spill-way at about 2km upper stream of Tadasavali village (district Yavatmal), across Painganga River.

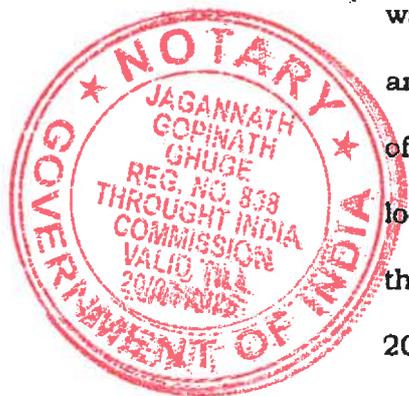
6. According to the Applicants, proposed project would adversely affect reserved forest and therefore, the Forest Advisory Committee (FAC), decided in its Meeting dated 30<sup>th</sup> April, 2003, to reject the FC on the ground that the project would adversely affect 90,000 Ha land inclusive of 1089.06 Ha of forest land. The FAC took note of the fact that approximately more than 2 lakh trees were likely to be cut down and such a massive destruction of forest was unnecessary major environmental damage and uncalled for. So also, the project required implementation of massive rehabilitation plan involving 7102 families consisting of 35388 persons. By communication dated May 9, 2003, rejection of proposal for FC was communicated to State of Maharashtra. For identical reasons, request for grant of FC was rejected on reconsideration of the proposal, as per decision of FAC in its Meeting dated



July 26, 2004. Such a decision was informed to State of Maharashtra by communication dated August 16, 2004. Thus, the proposal for diversion of Forest Land was turned down on two occasions.

7. According to the Applicants, though there was no substantial change in the circumstances, nor anything new was revealed during further progression of the proposal, yet, in spite of stiff opposition of the local residents and the Applicants, the FAC cleared the proposal vide impugned order dated January 7, 2009. The said order is illegal, being without application of mind and devoid of reasons. The Applicants, therefore, say that the FC is liable to be struck down, in order to save the trees and reservation of forest area, which is major part of environment. The Applicants alleged that implementation of proposed project will cause irreversible damage to ecology and environment and as such, the project shall not be allowed to be made operational.

8. The Applicants submit that while obtaining the FC, State of Maharashtra invented ingenious method to get "work done" by bending the norms. State of Maharashtra got invited tenders to award consultancy service contract for obtaining FC from the MoEF. This kind of attempt on part of State of Maharashtra was deprecated by the MoEF.



9. The Forest Advisory Committee (FAC) called for explanation from State of Maharashtra on the report alleging award of consultancy for obtaining clearance from the MoEF, Govt. of India. Thus, all along the FAC was averse to the proposal for clearance of FC, mainly for the reasons that felling of 1.4 lakh trees had been proposed, as well as implementation of massive rehabilitation plan involving 7102 families comprising of 35,388 persons would be required.

10. The Applicants allege that there was no substantial change in the circumstances, when the FAC reconsidered the proposal in its Meeting held on June 19<sup>th</sup>, 2007. There was no reason for re-appraisal of the proposal when no substantial alternatives were presented and that diversion of the forest was not reduced to large extent. A small insignificant and cosmetic change in the proposal could not have changed opinion of the FAC, when the proposal was considered for third time in its Meeting, dated June 19<sup>th</sup>, 2007. The Applicants allege that the FAC granted the FC vide impugned communication, dated June 19<sup>th</sup>, 2007 in an arbitrary, illegal and improper manner. The FC is, therefore, liable to be quashed.

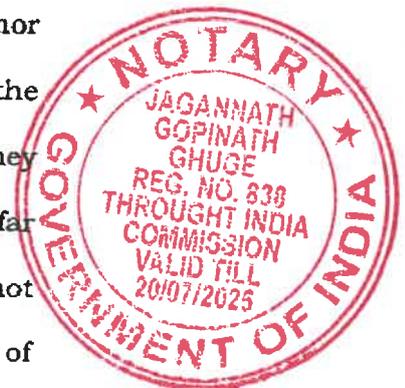
11. The Applicants have further challenged the process of public hearing. They have pointed out that under the MoEF Notification dated January 27<sup>th</sup>,

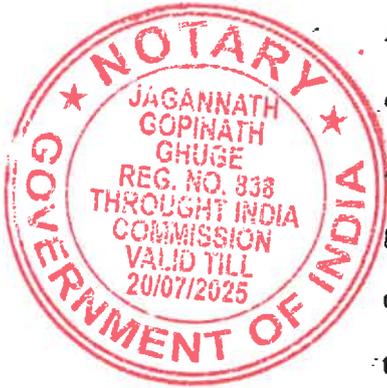


1994, it was essential to ensure due participation of the affected public members in the public consultation process, in accordance with the procedure envisaged under Schedule IV of the said Notification. According to the norms envisaged in Schedule IV, due Notice of hearing ought to have been published in at least two Newspapers having wide circulation in the relative Region, one thereof being in vernacular language. Another procedural requirement was that such Notice ought to have been given at least thirty (30) days before scheduled date of hearing. Third requirement was to hold the public hearing in proximity of the place of project, as far as possible. The grievances of the public members were required to be heard and addressed at the time of hearing in the process of public consultation. One of the significant procedural requirement was that a copy of Environment Impact Assessment (EIA) report ought to have been made available to the members of the public with extract thereof in vernacular language. According to the Applicants, all these procedural requirements were violated by the Respondents while holding the process of public consultation (hearing). The advertisement (Notice) of the proposed public hearing was first published by the Maharashtra Pollution Control Board (MPCB) in daily Newspapers namely "Daily Hitwada"



(English) and "Lokmat" in its issues on January 13, 2006, January 12, 2006 and January 14, 2006, respectively. Under these published Notices, the proposed date of public hearing was scheduled on January 14, 2006. The Project Proponent, however, sought postponement of the Public Hearing. The request of the Project Proponent was allowed and thereafter second Notice of public hearing was published on March 21, 2006, whereby further date of public hearing was notified as April 20, 2006. Again the public hearing was postponed on the scheduled date of hearing. The third Notice for public hearing was published on April 28, 2006 for proposed date of hearing as May 6, 2006. On the said date the public hearing was held finally at Tahasil Office, Arni (district Wardha). The Applicants allege that the said public hearing was conducted in breach of norms of Notification dated January 27, 1994, inasmuch as third Notice was of less than thirty (30) days' time, nor it was issued in relative areas which covered the affected public members, viz Nanded district. They also submitted that office of Tahasildar, Arni, is far away from the project site and the place was not convenient for project affected people. The copies of EIA Report, were not furnished to the Village Panchayats. The extracts of EIA Report were not made





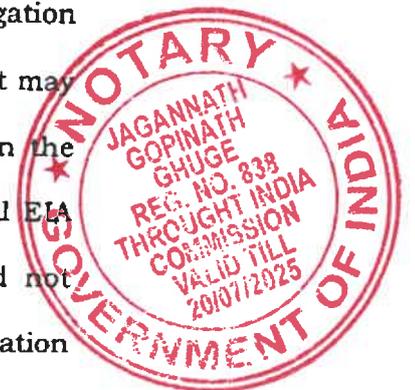
available in vernacular language at the office of Village Panchayats. The net result was that people who were likely to be affected due to the proposed irrigation project, were unable to ventilate their grievances against the implementation of the project. The Applicants allege, therefore, that Public Hearing held on May 6, 2006, is laconic exercise, done by the Authorities which violate mandate of requirements given under Schedule IV of the MoEF Notification, dated January 27, 1994 and is no 'Public Hearing' in the eye of Law.

12. The Applicants further allege that proposed project of Dam over Painganga River is excessively costly inasmuch as the expenditure is shown to be of Rs.10,500 crores, whereas benefits of the Project are much less. The cost/benefit ratio, is not properly assessed when the EIA Report was prepared and that the irrigation project is sought to be implemented without properly appreciating viability thereof, requirement of R&R Plan, CAP Plan, large number of diversion of forest area and other important aspects.

13. The Applicants allege that there are large number of agricultural lands owned by the members of Scheduled Tribes in the scheduled area, which will be covered by the proposed project. The acquisition of

such lands, would be against the provisions of Panchayat Extension to Scheduled Areas Act, 1996 (PESA) Act, which prohibits any alienation of land in the scheduled areas. Under the said Act, it is essential to obtain specific permission of Gram-Sabha, prior to acquisition of lands in the scheduled areas. The Vidharbha Irrigation Development Corporation (VIDC-Respondent No.6), is, however, making attempts to acquire the lands in the scheduled areas without following due procedure. For this reason too, impugned order of EC, deserves to be quashed.

14. The Applicants further allege that the Respondents have not conducted any particular study through an Expert Agency on subject of "Induced seismicity" that would be caused due to pressure of huge quantity of accumulated water in the nearby areas, which are densely populated. The specific study of such kind was necessary so as to appraise the Environment Impact, as a result of major irrigation project, in order to anticipate whether the project may cause disastrous Earthquake or like calamity in the area. In absence of such study report, a general EIA Report, is of no much significance and should not have been acted upon by the MoEF. The irrigation project is directly opposed by 95 villages and yet such public opinion, is not being considered by the



Authorities. The VIDC (Respondent No.6) issued work orders in hasty manner, with a view to expedite irrigation project, irrespective of strong opposition of the public members and even without grant of EC, many work orders are issued. The Applicant alleges that the proposed irrigation project is against the interest of public members and was not required in the area, particularly, when small irrigation projects could be more effectively implemented by adopting austerity measures and avoiding diversion of forest areas, avoiding acquisition of tribal lands, so on and so forth. For all these reasons, the Applicants challenge the EC dated May 17, 2007 and the FC dated January 7, 2009. The Applicants also seek revocation of process of acquisition of lands in the scheduled areas by V.I.D.C. (Respondent No.6) in violation of the provisions of PESA Act. They sought prohibitory injunction against the Respondents from continuing the project activities in any manner. Hence the Application.

15. The main contesting Respondent (Respondent No.6-VIDC) is the Project Proponent. By filing its reply affidavit, the Project Proponent resisted the Application, chiefly on the ground that the Applicants have approached the Hon'ble High Court and this Tribunal with ulterior motive. It is the case of the



Project Proponent that original cost of the proposed project was Rs.14002.42 crores, as on June 26, 1997, which has been curtailed to Rs.10,429.29 crores, in the year 2008-09. It is alleged that more the delay more would be escalation in the project cost and the public money will be unnecessarily spent due to such frivolous litigations initiated by the Applicants. The project was attempted to be stalled by filing various Writ Petitions by different persons, but those attempts had failed and thereafter now, the Applicants have filed the present Petition/Application, with a view to scuttle the proposed project. According to the Project Proponent, the project will benefit 2 lakh Ha. of land in the State of Maharashtra, will generate electricity, and will be useful to have installation of Industries and developments of Vidharbha region. The Project Proponent submits that irrigation potentials of the project would outweigh other factors and, therefore, the project is more beneficial if Sustainable Development principle is applied. The Project Proponent alleges that alternative non-forest land equivalent to the area of forest land which is to be diverted, has been made available to the forest department for afforestation and amount of Rs.8.87 crores, is transferred to the forest department for the purpose of afforestation. It is, therefore, denied that



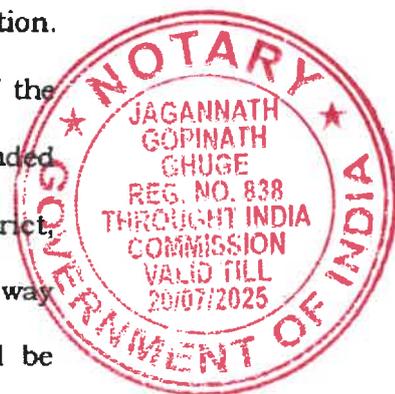
huge forest area would be destroyed, as a result of implementation of the project in question. The Project Proponent further submits that a concrete plan for rehabilitation and resettlement of the Project Affected Persons, is already submitted to the Ministry of Tribal Affairs, (MoTA) GoI, on August 16, 2010, and all care is being taken to ensure that affected people will be given due compensation/rehabilitation and other benefits. The Project Proponent categorically denied that Public Hearing was held without following parameters, as indicated in Schedule IV of the MoEF Notification, dated January 27, 1994. It is contended that a large number of public members participated in the public consultation process and their grievances were duly considered in the hearing. According to the Project Proponent, some of the officers of department were assaulted during visit to site for joint measurement. It is contended that office of Tahasildar, Arni, was convenient place for Public Hearing and there was no prejudice caused to the members of public or the Applicants, due to venue of Public Hearing being the said place.

16. According to the Project Proponent, original project was conceived in the year 1975, and then there was no requirement of consent for transfer of lands in the scheduled areas under the PESA Act,



which was brought into force in the year 1996. The Project Proponent says that irrespective of non-requirement of such permissions, required formalities of obtaining the permissions, have been completed in the year 2000, and as such, there is no violation of the PESA Act. It is denied that the EIA Report was improperly prepared. It is also denied that the Public Hearing was merely a farce and against the norms of Schedule IV, appended to the MoEF Notification, dated January 27<sup>th</sup>, 1994. According to Project Proponent, the project of Painganga Dam, is most essential for development of Vidharbha region and would be cost effective solution for many economic problems of the said region. On these premises, the Project Proponent i.e. Respondent No.6, sought dismissal of the Application.

17. By filing his reply affidavit, the Respondent No.4, i.e. Collector, Nanded, resisted the Application. The Respondent No.4, also supports the case of the Project Proponent. The Respondent No.4 contended that the lands to be acquired from the Nanded district were being acquired by the Project Proponent by way of private negotiations, so that the prices would be paid to the owners as per the market value. In fact, the Respondent No.4, is not directly concerned with the implementation of the project in question.



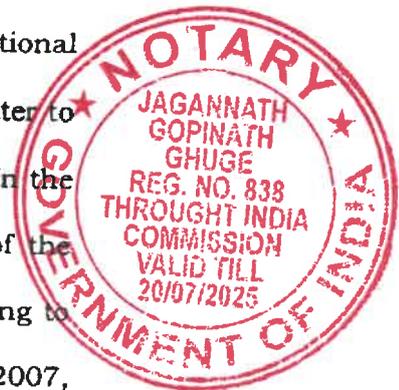
18. According to the Respondent No.8, (MPCB), the public hearing was conducted as per the directions issued to it by the Respondent No.7, i.e. Union of India. It is alleged that the public hearing was conducted in terms of the MoEF Notification, dated January 27<sup>th</sup>, 1994, issued under Rule-5 (3) of the Environment (Protection) Rules, 1986. The MPCB duly issued the Notices for the public hearing. The first public hearing scheduled was cancelled on the request of the Project Proponent, who wanted more time to conduct a revised study and explore possibility of reducing the diversion of forest areas. The public hearing was properly held having regard to good response of the public members, who had given 173 suggestions and 80 objections in writing. It is denied that the public hearing was arbitrary, farcical and cosmetic in nature. It is further denied that the Notice of the public hearing was not given as per requirement of the MoEF Notification, dated January 27<sup>th</sup>, 1994.

19. By filing joint affidavit in reply, the Respondent Nos. 1 and 5, resisted the Application on the ground that the FAC considered the proposal in the earlier two (2) Meetings in context of reduction of forest area due to diversion of the forest and felling of trees, but in the third Meeting, the FAC reconsidered the proposal on June 19<sup>th</sup>, 2007, because other land

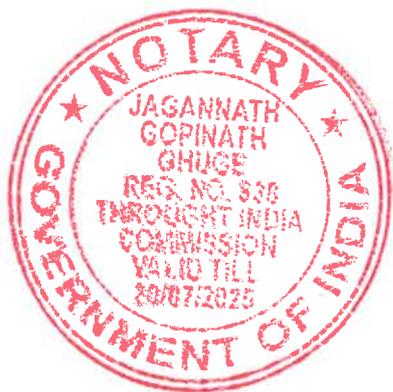


was being made available by the State Government for afforestation purpose and appropriate funds were also being made available for such purpose. The proposal was cleared in view of change of circumstances. It is contended that the cost of compensatory afforestation, cost of survey demarcation, cost of ATS and Ad-hoc CAMPA, was considered during 3<sup>rd</sup> (third) Meeting along with the fact that alternate land was being made available by State of Maharashtra for afforestation purpose. The Respondent Nos.1 and 5, therefore supported the impugned action of granting FC during course of third Meeting held in 2007, on the ground that there were substantial intervening developments and changes in the circumstances, which persuaded the Authority to reconsider earlier decisions and grant the FC. It is denied, therefore, that impugned order of the FC is illegal and liable to be quashed.

20. The Respondent No.7, filed additional affidavit in this Tribunal after transfer of the matter to the Tribunal by order of the Hon'ble High Court. In the additional affidavit, Mr. B.B.Barman, Director of the MoEF, states that the EC to the project pertaining to Maharashtra portion was accorded on May, 17<sup>th</sup>,2007, subject to strict compliances of specific and general conditions, as stipulated in the communication of the EC letter. It is further stated that the public hearing



was held only for Maharashtra on April, 25<sup>th</sup>, 2006 and at that time, proposal for irrigation in Andhra Pradesh area was not considered by the EAC for grant of EC to the extent of Andhra Pradesh portion. According to the Respondent No.7, the Application is liable to be dismissed, inasmuch as no order has been passed by State of Maharashtra under Section 2 of the Forest (Conservation) Act, 1980. It is further pleaded that the FAC, reconsidered comprehensive EIA Report, PH Report, EC in the Meetings held on 25-8-2005, 28-9-2005, 31-7-2006 and 29-6-2007. It was found that the rehabilitation package for the displaced families, as per the provisions of Maharashtra Rehabilitation Act, 1999, was satisfactory. It was also noticed by the FAC that number of trees to be cut were reduced as well as, area of forest for diversion was reduced to 998 Ha. Therefore, the FAC decided to grant the FC by imposing stringent conditions like Compulsory Afforestation (CF), compensation for Net Present Value (NPV), Catchment Area Treatment (CAT) Plan, minimum number of felling of trees, implementation of R&R Plan etc. The Respondent No.7 further pointed out that by order dated April 27<sup>th</sup>, 2007 in IA No.S-1413, 1414 etc. in W.P (C)No. 202 of 1995, fresh cases were allowed to be cleared by the Hon'ble Supreme Court project-wise. It is stated that after due

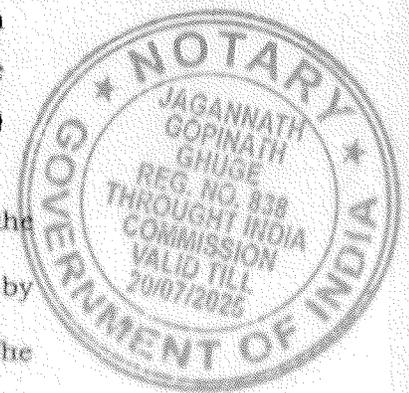


consideration of relevant facts, approval for diversion of the forests to the extent of 998.10 Ha of forest land, was accorded on January 7<sup>th</sup>, 2009 for Lower Painganga Major Irrigation Project. According to the Respondent No.7, State Govt. of Maharashtra informed vide communication dated February 15<sup>th</sup>, 2013, that almost all the conditions are complied with for Stage-I, approval, except two (2) conditions, namely:

a) Notification of non-forest land identified for compensatory afforestation as well as entire reservoir created due to submergence as Reserved Forests under Section 4 or Protected Forest under Section 29 of the Indian Forests Act, 1927, by the State Government and,

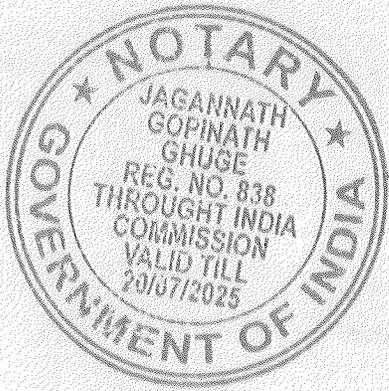
b) Approval of R and R plan by the Ministry of Tribal Affairs (MoTA), though proposal has been submitted to State of Maharashtra, therefore, the Respondent No.7, called upon the State Govt. to submit complete compliances, including above two (2) conditions.

21. The Respondent No.7, urges to dismiss the Application on the ground that it is barred by limitation, as well as same is without any merits. The Respondent No.7 further clarified that the communication regarding validity of the EC period, as shown in paragraph 8 of the EC letter dated May 17<sup>th</sup>,



2007, is from date of commission of the project. By that communication validity mentioned is five (5) years from commencement of construction work. The Respondent No.7 has issued corrigendum on September 27<sup>th</sup>, 2013, which shows that the sentence "Environment Clearance is valid for a period of ten(10) years from the date of issue of this letter", for commissioning of the Project, "shall be read instead of the sentence "Environment Clearance is valid for a period of five (5) years from the date of issue of this letter for commencement of construction work". This clarification is submitted for the reason that the Applicants came out with a case that validity of the EC period has elapsed, which allegation the Respondents have refuted.

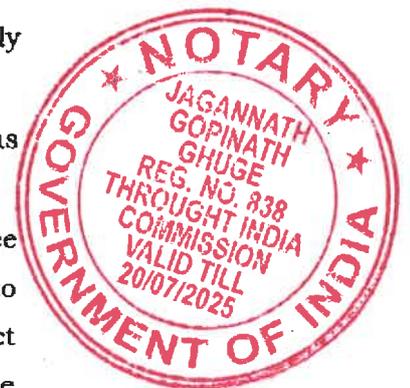
22. The Respondents, therefore, claim that they have obtained necessary EC and the forest clearance (FC) by following due process of Law and after submission of all the necessary information and documents to the competent Authorities. Therefore, the Respondents further submit that instant Application neither involves substantial question relating to environment, nor it claims any relief or compensation or restitution and as such, the present Application is without substance and deserves to be dismissed. Further, the Application, is also barred by



limitation, as per provisions of the NGT Act, 2010. The Govt. of Maharashtra has already spent substantial amount on development of the project and therefore, it is also practically not proper to permit objections to such large project, which has been planned for socio economic development of the backward area of Vidharbha, and therefore, the Respondents prayed for dismissal of the Application.

23. We have gone through the voluminous record and large number of documents submitted by the Applicants as well as the Respondents and gave conscious thought to the issues and concerns raised in the present Application. For deciding the Application, we find it necessary to frame following Issues:

1. Whether the proposed Project is in keeping with principle of sustainable development and whether other alternatives have been duly considered?
2. Whether the diverse environmental impact of this Lower Painganga Project is properly studied and understood?
3. Whether the public hearing conducted as part of the EC process is bad in law?
4. Whether the Forest Advisory Committee (FAC) has taken a justifiable decision to grant forest clearance inspite of the fact that on earlier two (2) occasions the same was refused?



5. Whether the Project Proponent has proposed adequate environmental safety measures in the proposal and whether any additional safeguards are required to be satisfied if the project is allowed to continue?

24. Learned Counsel, Mr. Nargolkar for the Respondent Nos.1 to 5, and Mr. S. G. Jagtap for the Respondent No.6, have emphasized that this project has been planned since 1975 and lot of background work and studies have been carried out before arriving at the final concept of plan of this particular project. He also relied on various documents and particularly Award given by the Godawari Water Tribunal. He also argued that the Govt. of Maharashtra has itself tried to realign the canal arrangements, in view of newly notified Tipheshwar Wildlife Sanctuary and alternate alignment through a nearly 13.6 Km tunnel has been proposed to avoid alignment through the Wildlife Sanctuary. He submits that this alignment offered will definitely add to the capital costs of the project, but the State Government has taken conscious decision to undertake this re-arrangement, which shows concern and importance, the State Government gives for environmental issues. He also submits that based on the series of discussions and presentations before the Forest Advisory Committee (FAC), the requirements of



the forest land has been reduced by nearly 99 Ha, by carrying out some modification in the project lay out. He also submits that options like small dams particularly barrages, have been explored by the department, however, the same are not found to be adequate to meet the demands in downstream areas. He, therefore, submits that the project has been conceptually planned strictly keeping in view the principles of Sustainable Development. He further undertakes that all the conditions and standards set by the various regulating and enforcing Agencies will be strictly enforced.

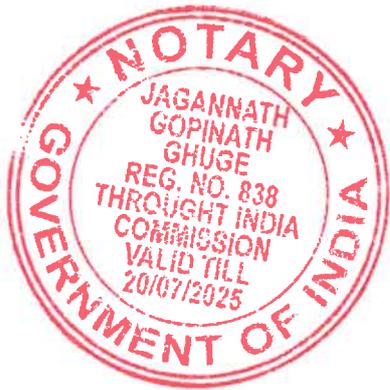
25. The project has been evaluated by the Expert Appraisal Committee (EAC) of the MoEF for environmental impacts and the FAC for forest clearance. These Expert Committees are expected to review in detail the project proposal for decision on grant of EC based on environmental appraisal of project activities. We are listing some of the environmental and ecological factors which are of concerned for such a large scale project:

1. Excessive sedimentation of the Reservoirs.
2. Water logging due to excess use of water for irrigation.
3. Increase in salinity of groundwater, groundwater recharge.
4. Health hazard - water bound diseases, Industrial Pollution etc.



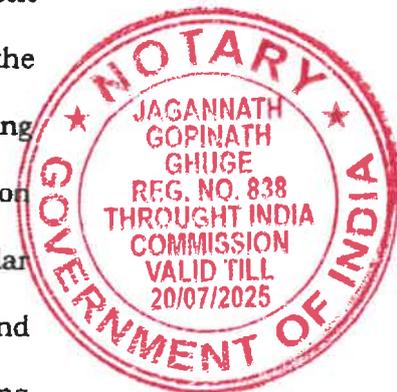
5. Submergence of important minerals and monuments and environmental flow in the river.
6. Fish cultural and aquatic life.
7. Seismicity due to filling of reservoirs.
8. Micro climate changes.
9. Plant life and migratory birds.

26. The water is an essential element, without which the life can't sustain and therefore, it is to be regarded as one of the primary duties of the Government to ensure adequate availability of water to the people for various uses. There are only three (3) sources of water namely; (1) Rainfall, (2) Groundwater and (3) flowing rivers. While Reservoir of a Dam stores water and is generally situated at the place where it can receive a lot of rainfall for necessary storage and then, the Canals or the river take the water from this Reservoir to distance places where water is required for various uses. There are various alternatives available for making the water available like local level rainwater harvesting, construction of smaller check dams, water recycling and also, the prudent use of available water. Historical river basin development for agriculture, power generation and related purposes in India has emphasized supply-side management approaches, often through large dams, with significant failures, deficiencies and conflicts that compromise contributions to sustainability. As India approaches development limits to its finite freshwater supply,



rising tensions related to competing demands for river basin resources are likely to occur. Identification of the most suitable and defensible responses will require more holistic assessments to ensure that decisions are comprehensive, far-sighted and focused on maximizing mutually reinforcing benefits, while avoiding irreparable consequences.

27. There has been a long and on-going debate on the choice between large Dams and small Dams and their environmental sustainability. This debate mainly focus the issues and concerns related to the environmental impacts of the large Dams due to submergence or destruction of forests, dams safety aspects, besides the social issues like large scale rehabilitation and resettlement, uneven distribution of water sources etc. This debate is well documented and while planning any Dam Project, the Government Authorities need to exercise utmost care and use the latest analytical and technical knowledge for assessing the environmental and social impacts and benefits on both short and long term, before freezing a particular alternative. There are several social, economical and regional issues, which are also involved while making such decision. There are generally four (4) stages with regard to a development of large scale irrigation projects and infrastructure projects, like instant case.



One is concept or planning including socio-economic and environmental feasibility; second is the decision to undertake the project, and third is execution of the project, and fourth is efficient and effective operation of the project. The conception and decision to undertake a project stages, is to be regarded as policy decision. In 'Sardar Sarovar Project' case, the Hon'ble Supreme Court has held that:



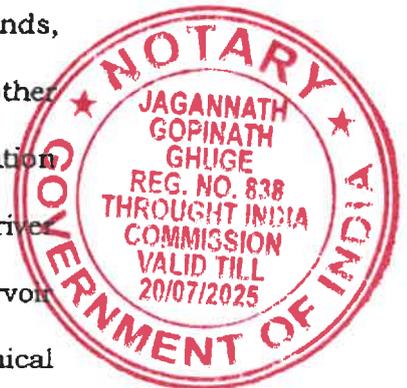
*"When two or more options are possible and the Government takes policy decision, it is then not function of the Court to reexamine the matter, by way of an Appeal. Necessary analogy could also be drawn from Balco's Employees Union Vs Union of India....."*

*Once such a considered decision is taken the proper execution of the same should be undertaken expeditiously. It is for the Government to decide how to do its job. When it has put a system in place for the execution of a project and such a system cannot be said to be arbitrary, then the only role which a Court may have to play is to see that the system works in the manner it was envisaged....."*

*It is now well settled that the courts, in the exercise of their jurisdiction, will not transgress into the field of policy decision. Whether to have an infrastructure project or not and what is the type of project to be undertaken and how it has to be executed, are part of policy making process and the Courts*

*are ill equipped to adjudicate on a policy decision so undertaken. The Court, no doubt, has a duty to see that in the undertaking of a decision, no law is violated and people's fundamental rights are not transgressed upon except to the extent permissible under the Constitution. Even then any challenge to such a policy decision must be before the execution of the project is undertaken....."*

28. The environmental consequences of large dams are numerous and varied, and include direct impacts to the biological, chemical and physical properties of rivers and riparian (or "stream-side") environment. The dam wall itself blocks fish migrations, which in some cases and with some species completely separate spawning habitats from rearing habitats. The dam also traps sediments, which are critical for maintaining physical processes and habitats downstream of the dam (include the maintenance of productive deltas, barrier islands, fertile floodplains and coastal wetland). Another significant and obvious impact is the transformation upstream of the dam from a free-flowing river ecosystem to an artificial slack-water reservoir habitat. Changes in temperature, chemical composition, dissolved oxygen levels and the physical properties of a reservoir are often not suitable to the aquatic plants and animals that evolve with a given



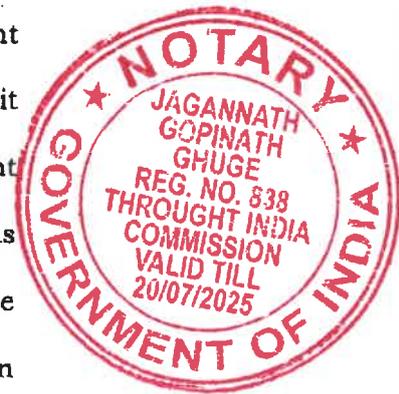
river system. Indeed, reservoirs often host non-native and invasive species (e.g. snails, algae, and predatory fish) that further undermine the river's natural communities of plants and animals. The alteration of a river's flow and sediment transport downstream of a dam often causes the greatest sustained environmental impacts. Life in and around a river evolves and is conditioned on the timing and quantities of river flow. Disrupted and altered water flows can be as severe as completely de-watering river reaches and the life they contain. Yet even subtle changes in the quantity and timing of water flows impact aquatic and riparian life, which can unravel the ecological web of a river system. A dam also holds back sediments that would naturally replenish downstream ecosystems. When a river is deprived of its sediment load, it seeks to recapture it by eroding the downstream river bed and banks (which can undermine bridges and other riverbank structures, as well as riverside woodlands). Riverbeds downstream of dams are typically eroded by several meters within the decade of first closing a dam; the damage can extend for tens or even hundreds of kilometers below a dam.

29. Riverbed deepening (or "incising") will also lower groundwater tables along a river, lowering the



water table accessible to plant roots (and to human communities drawing water from wells). Altering the riverbed also reduces habitat for fish that spawn in river bottoms, and for invertebrates. In aggregate, dammed rivers have also impacted processes in the broader biosphere. Most reservoirs, especially those in the tropics, are significant contributors to greenhouse gas emissions (a recent study pegged global greenhouse gas emissions. Large dams have led to the extinction of many fish and other aquatic species, the disappearance of birds in floodplains, huge losses of forest, wetland and farmland, erosion of coastal deltas, and many other immitigable impacts.

30. The Applicants (Appellants) have contended that the report prepared by M/s Madhukant Project Ltd., Hyderabad, could not be a basis for assessment of correctness of the viability of the project, because it was not exercise done by any responsible Government Agency. It is contended that public hearing was defective and, therefore, the EC, is bad in law. The Applicants seek to rely on certain observations in "*Utkarsha Mandalus Union of India*" (W.P.No.9340 of 2009) decided by the Hon'ble Delhi High Court on 16.11.2009. In "*Utkarsha Mandal*" the Hon'ble Delhi High Court observed that:



*"The purport of Clauses 3.2, 3.3 and 3.4 of the MoEF Notification dated September 14, 2006, was to make public hearing a meaningful one, with full participation of all interested person, who may point a view of the State". It has been held that:*

*"The contention that to dispense with executive summary of the EIA Report to persons likely to be affected, at least 30 days in advance of the public hearing, was not tenable."*



Taking cue from such observations, it is argued that the Public hearing, in the present case was not properly held, because the members of the affected areas were not well informed about scheduled date of hearing by giving clear thirty (30) days Notice. It is argued further that the Project Proponent failed to fulfill the conditions of the Forest Clearance and as such, the FC could not be granted for third time. It is pleaded that the MoEF, changed the EC period of ten (10) years from the date of commissioning of the project, which was of five (5) years from the date of issuance of the EC letter and thereby made it "indefinitely validity period" depending on the whim of the Project Proponent to make the project operational.

31. From the rejoinder of the Applicants, we may gather, that the Applicants on their own showing, do not have any background or knowledge about Environmental Laws, various norms and the

parameters, which are required to be applied at the time of assessment of the project, particularly a project like the irrigation project of present magnitude. They have raised general objections, procedural objections and objections based upon contemplated problems on account of proposed rehabilitation plan. They have not made any independent environment impact study, nor a separate EIA Report is prepared through any expert Agency. In other words, the EIA Report of the Respondent No.6 (VIDC) is not countered by any other EIA Report filed by the Applicants. We cannot brush aside the ground reality that we have no complete and in-depth specialized knowledge of engineering aspects, pertaining to the branch of construction of big Dams. We also do not possess highly scientific knowledge in the field of Geology to assess seismicity impact of the proposed irrigation project. The Applicants have not given details of seismic potentials at project site. Mere absence of a particular report in this behalf by itself cannot be treated as serious fault in the process of evaluation of the project by the EAC Committee. It would be useful to refer certain observations "*Tehri Bandh Virodhi Sanghata Samiti and Ors Vs Union of India & Ors*" 1992 11 SCC 44. The Apex Court observed that

*"In our opinion the Court can only investigate and adjudicate the question as to*



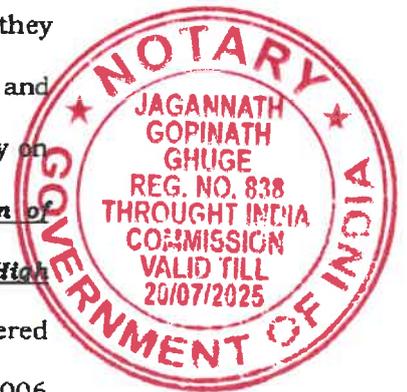
*whether the Government was conscious to the inherent danger as pointed out by the officers and applied its mind to the safety of dam. We have already mentioned facts in detail, which shows that the Government has considered in the light of the opinions expressed by the Experts. The Government was satisfied with the report of the Experts and only thereafter clearance has been given to the project".*

32. Coming to the objection raised by the Applicants as regards the public hearing, we may refer to relevant clauses of the EIA Notification requiring the publication of the Notice concerning the public hearing as contained in **paras 2.4 and 3 of the Appendix-IV**. This require PCB or UTPCC concerned to make arrangements for giving publicity about the project within the State and make available the summary of the draft EIA report for inspection in selected offices or public places like Panchyats. Clause 3.1 of the Notification requires the Member Secretary of the PCB to public notice of the hearing by giving minimum 30 days period to publish a public Members for furnishing their responses. The Project Proponent shall be required to publish advertisement of the public hearing in National Daily and one Regional Daily. The advertisement shall also inform the public Members about access to the draft EIA impact Assessment Report and the executive summary of environmental impact Assessment Report available before



the Public Hearing. Ordinarily the public hearing is not supposed to be postponed.

33. The Appellants point out that the public hearing was adjourned on two occasions due to the reasons of convenience. It is argued that the PH was held on May 6, 2006 at a place which was not convenient to the Members of the public. It is further argued that the notice of public hearing was published for the first time on January 13, 2006 and January 14, 2006 respectively and later on the hearing was postponed. It is pointed out that subsequently another notice of public hearing was published on March 21, 2006 for holding public hearing on April 20, 2006 but that was also postponed and subsequently, another notice was published on April 28, 2006 for public hearing dated May 6, 2006. The Applicants, therefore, contended that the Notice for PH held on May 6, 2006 gave less than 30 days time and therefore, was against the requirement of the EIA Notification dated January 27, 1994. On this ground, they alleged that the public consultation process is illegal and therefore, it would invalidate the EC. They seek to rely on certain observations in Utkarsha Mandal Vrs. Union of India, Writ Petition (Civil) No.9340 of 2009 (Delhi High Court). (Supra) The Hon'ble Delhi High Court considered purpose of the EIA Notification dated September 14, 2006 in the context and observed that the participation of the public Member has to be meaningful, informed and as such, they must have full information of the *pros and cons*



of the project and the impact, it is likely to have on the environments of the area. In the said case, it may be gathered from the text of the judgment, argument was advanced by the Project Proponent that there was no requirement to make available the executive summary of the EIA report to the public Member. While rejecting such contention, the Hon'ble Delhi High Court made the observations in para 31 and 32 of the judgment, which indicate that the extract of the EIA report is required to be provided prior to the public hearing in order to ensure informed and meaningful participation by Members of the Public.



34. We may mention here that in the present case, copy of the Executive Summary was made available to the Members of the public. It is also matter of record that 30 days notice was given prior to the first scheduled date of hearing, second scheduled date of hearing and there was marginal less number of days available in the third scheduled period of hearing. In such circumstances, the question is whether the procedural lapses would invalidate the public hearing. In "Krishti Vignyan Arogya Sansthan and Others Vs. MoEF and others" (Appeal No.7 of 2001) this Tribunal has held that when there was no serious prejudice caused to the Appellants, mere procedural lapse in the public hearing will not entail invalidation thereof. For a moment, keeping aside the relevant requirement of the Notification dated September 14, 2006, it would be necessary to pinpoint that the public hearing was required

to be held in accordance with Notification issued by the MoEF on January 27<sup>th</sup>, 1994. The present case is not covered by the subsequent Notification dated September 14<sup>th</sup>, 2006 in as much as the public hearing was concluded in first week of May 2006. Scheduled-IV of the Notification dated January 27, 1994, to the extent, it is relevant may be reproduced as follows :-

**Schedule- IV : Procedure for Public Hearing :**

**1. Process of Public Hearing:** Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely:

- (i) An executive summary containing the salient features of the project both in English as well as local language.
- (iv) Any other information of documents, which is necessary in the opinion of the Board for their final disposal of the application.

**2. Notice of Public Hearing:**

- (i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time, and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.
- (ii) All persons including bona fide residents, environmental groups and others located at the



project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

**Explanation :** For the purpose of the paragraph person means :

- (a) Any person who is likely to be affected by the grant of environmental clearance.
- (b) Any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance.
- (c) Any association of persons whether incorporated or not like to be affected by the project and/or functioning in the field of environment.
- (d) Any local authority within any part of whose local limits is within the neighbourhood, wherein the project is proposed to be located.

35. On bare perusal of sub-clause-II mentioned above, it is explicit that the views, comments and objections of the public shall be invited within 30 days from the date of publication of the notice. It is imperative, therefore, that within period of 30 days views of the public Members are required to be called. In other words, the process of personal hearing may be segregated from the calling of the views, comments or suggestions and objections of the public Members. We may observe that sub-clause-II is somewhat unhappily worded. All said and done, neither of sub-



clause-II under the Notification of the MoEF in 1994 or 2006, mandates that the procedural non-compliance will invalidate the grant of EC. Where there are only procedural deficiencies which do not go to the root of the matter, in our opinion, the EC itself cannot be held as invalid and inoperative. The technical defect, here and there, cannot overturn the entire exercise done by the authority when the process of the decision making is after considering responses of the public Member who participated in the hearing and that the issues were considered by the authority. Hence, the objection raised by the Appellants (Applicants) in this context is without much substance and hence the argument in this behalf is rejected.

36. True, the public hearing was postponed on first two (2) scheduled dates; first on account of changes in the project concept plan and second, due to administrative convenience. It is also true that on third occasion, there was somewhat shortfall of few days in thirty (30) days period of Notice prior to the public hearing, which was held on May 6<sup>th</sup>, 2006. The record, however, shows that there was sufficient notice available much in advance for the purpose of furnishing responses by members of the public. In fact, a large number of public members, gave written representations. It is also evident that a large number

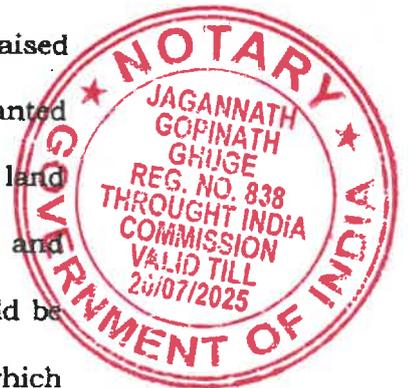


of public members had gathered at the place of public hearing. The record of public hearing shows that many public members resisted the proposal of project and their objections were recorded in fair manner. The purpose of public hearing is to understand the local level complexity, public perception, nature of objections, expectations of the public members in respect of R&R plan, the issues of public concern so on and so forth. The public hearing is necessary to facilitate Expert Appraisal Committee (EAC), to adopt more pragmatic approach while examining the EIA Report. Once, it is found that such intention and purpose of the public hearing is duly satisfied, the concerns raised by the local public members were available for the examination of EAC, through the proceedings of the public hearing, then there is hardly any substantial reason to say that the Applicants are prejudiced due to technical defects pointed out by them.

37. We cannot overlook that the public hearing was conducted for nearly seven (7) hours. The views in favour and against the Project were expressed during the public hearing. The proceedings were fairly recorded by the competent officers of the MPCB. The process was completed in justifiable manner. In our opinion, the Notification of 1994, has been duly



complied with, when thirty (30) day's period was given to call for responses of the public members. It is nobody's case that representation could not be submitted because of non availability of any prior Notice of thirty (30) days, from the first date of publication. Verbal hearing might have taken place at subsequent stage, but the written responses could be given within thirty (30) days, after the first Notice was published and for such stage, there was no shortfall of period after the first Notice or even the second Notice. We may further observe that the Applicants did not ventilate any serious technical objection, which could be addressed by the Respondent No.6, except and save the fact that large number of forest land was required to be diverted and huge tree cutting was contemplated. We cannot brush aside the fact that such a challenge at stage-I of the FC cannot be raised in the eye of Law. Moreover, when the FC was granted on the basis of the fact that less number of forest land was required, than the land area shown earlier and lesser number of trees were to be cut, which could be compensated due to afforestation in the land, which the Project Proponent had undertaken to make available, there was sufficient answer available to the relevant issue raised during the course of public hearing. Under these circumstances, it is rather



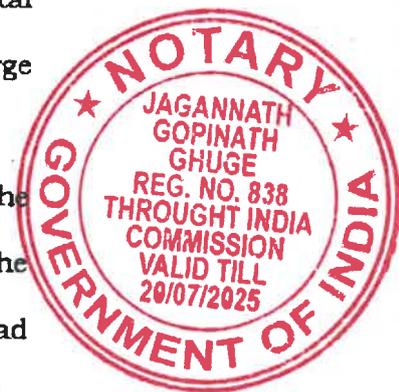
difficult to accept such contention of the learned Counsel for the Applicants and set aside the EC, as well as FC, due to deficiencies in the process of public hearing.

38. The dams as large infrastructure have a high potential for development, they can balance hydrological variability by storing water for all sectors of the society and serve for controlling the floods. No other infrastructure attracted much criticism than dams, because of all their detrimental negative social and ecological effects. As referred in above paragraphs, there are various issues and concerns related to ecology, environment and social aspects related to the development of dam. The inadequate baseline information and non-availability of validated scientific and analytical tools for predicting impacts over long time duration, have been limiting constraints in preparation and evaluation of EIA reports for such large scale projects. Further, in most cases of execution of such large scale projects, the duration of the construction and development of a project is exceeding assumption values thereby making all predictions unrealistic. This can be seen even in this project, as the project was evolved in 1975 and even today, the project is not at "take-off" stage due to one or other reasons. But environmental and



social impacts continue in this duration and therefore, it is utmost necessary that environmental impacts of such large scale project need to be understood and studied at regular intervals rather than only during the Environmental Clearance (EC) process. The environment and ecological science is an evolving science and with the improvement, understanding of the subject and also, availability of more accurate scientific and analytical tools, there is a need to have a regular assessment of the environmental impacts and planning mitigatory measures. Though we find that EAC of the MoEF, has given approval to this project based on EIA report in 2007, which now has been revalidated, we would like to note here that there is need to continuously evaluate to environmental impacts and safety measures in case of such large scale project till the project is commissioned.

39. One of the main objections raised by the Applicants is that FAC, has given its approval for the forest clearance, though the same Committee had refused permission on two (2) occasions. The Respondents have submitted that the initial proposal for forest clearance was rejected on 19.5.2003 by citing various reasons. Thereafter, the Govt. of Maharashtra again resubmitted the project based on the reasons given in earlier rejection; however, the





MoEF again rejected the same on 16.8.2004. The Counsel for the Respondents submits that considering various objections and suggestions pointed out erstwhile decision for rejection, an effort was made to reduce involvement of the forest land and accordingly fresh proposal was moved which was also approved by FAC. Subsequently, the Central Empowered Committee (CEC), has also approved the same and the Hon'ble Apex Court, vide its order dated 2.5.2008, allowed the MoEF to consider the proposal. Therefore, he submits that necessary due diligence has been exercised by all the Authorities before recommending the forest clearance and the claim of the Applicants that the FAC has faulted in recommending the forest clearance, is not correct and devoid of merit. Another contention raised by the MoEF, is that no formal forest clearance order has been passed by the State Government under Section 2 of the Forest (Conservation) Act, 1980, and in view of the Judgment dated 7.11.2012, of the NGT (PB) in Appeal No.7 of 2012, in the matter of Vimal Bhal Vs Union of India &Ors the present Application is liable to be dismissed. The Counsel for Respondents 1 to 6 points out that the order under Section 2, has not been issued by the State Government so far. Considering this aspect and also averments made by the MoEF, regarding

procedure followed by the FAC, we are not inclined to take a view that the FAC, has not taken a justifiable decision to recommend the forest clearance, though on earlier two (2) occasions the same was rejected.

40. The Applicants have raised serious concerns over the environmental safeguards which need to be adopted by the Project Proponent and which are being stipulated and monitored by the Environmental Regulatory Authority. No doubt, right to have a clean environment is fundamental right. On the other hand, the right to develop is also equally important one and therefore, concept of Sustainable Development has emerged in last few decades and which is one of the principle on which this Tribunal needs to work. The other principles which are also relevant, are the Precautionary Principle and the Inter-generational Equity. The two are important while dealing with such large scale project. In view of the above, we have gone into the details of the environmental safeguards proposed by the Project Proponent and also stipulated by the Regulatory Authorities. One of the important observation is though the project has been conceptualized since 1975, it has undergone several designs, modifications to meet the requirements relating to water availability, water distribution and also avoiding sanctuary alignment. It is also observed



that the present Environmental Clearance (EC), has been granted earlier in 2007, nearly more than six (6) years back. As stated, the understanding of environmental and ecological science is improving very rapidly and much improved knowledge and analytical tools are now available which can aid in more accurate predictions of the environmental impacts. We, therefore, were little surprised that while granting extension to validity of EC, vide letter 27.9.2013, the Ministry has not reviewed or updated the conditions of the EC, granted earlier, though the Ministry reserves such rights to add one or more conditions, when it deems necessary. The environmental impact assessment is rapidly evolving subject and learning's from experience available through various ongoing projects, such conditions need to be updated with time, of course, by giving prior notice to the Project Proponent and also, considering feasibility of the same case to case. As a test case, we enquired about Muck Management Programme (MMP) for the proposed 13.6m long tunnel, which is likely to generate high quantity of solid wastes. In spite of our specific direction, the Project Proponent could not submit specific details of muck management programme, though statement was made that necessary plans are available.



41. At this juncture, it may be noted that the irrigation project envisages benefits to the tribals, farmers of socially and economically backward area of Vidarbha and aims to generate employment in that area. Nobody will deny that a major irrigation project is likely to give booster dose to the economy of the region. Availability of irrigation facilities in the area will help cultivators to minimize or curtail dependency on annual rainfall, which is many a times unpredictable. From the written submissions of the Respondent Nos.1 to 5, it can be gathered that irrigation project will have storage capacity of 1045Mm<sup>3</sup> and will envisage construction of only 1980 M level dam. The irrigation potential is of 2.27 Lac Ha area. Besides, it would cater to drinking water of 76.29 Mm<sup>3</sup> for the villages and townships in the vicinity. These are major advantages of the irrigation project in question.

42. As regards diversion of forest land, the Respondent Nos.1 to 5, have explained change in the circumstances, which facilitate grant of FC on third occasion. What appears from the record is that the Respondent Nos.1 to 5 have decided to curtail forest land diversion, Re-alignment of canal passing through upper side of Tipeswar Wildlife Sanctuary, was made in order to avoid diversion of certain lands from





Tipeshwar Wildlife Sanctuary. The Canal was planned to be passed through underground tunnel, so as to avoid diversion of 42 Ha forest land. Thereby conversion of forest land was curtailed. Originally, the proposal was to cut 2 Lac trees as per communication dated May 19, 2003. The proposal was reviewed and attempt was made to save a large number of trees standing on Left Bank Canal, as well as, Right Bank Canal. So, the number of trees to be cut have been now reduced to 1.32 Lac instead of original proposal of 2 Lac. Moreover, equal area of land is made available for the purpose of afforestation. The benefit cost ratio, is also said to be satisfactory. In absence of any independent contrary report of the Expert Agency, we are inclined to accept the version of the Respondent Nos.1 to 5, in this context.

43. So far as rehabilitation package is concerned, the Respondent No.6, has submitted R&R plan to MoEF and the Ministry of Tribal Affairs (MoTA). The R&R plan is submitted, in accordance with the National Rehabilitation Settlement Policy, 2007 and in keeping with the Maharashtra Project Affected Persons Rehabilitation Act, 1999. The Applicants have failed to pin-point which of the provisions of the said Act have been violated under the R&R plan, submitted by the Respondent Nos.1 to 6. It appears that 46 villages are

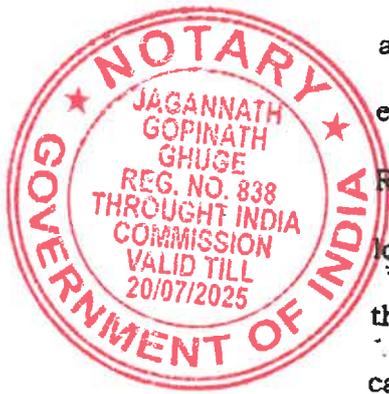
required to be shifted and relocated due to implementation of the irrigation project in question. It further appears that MoTA granted clearance to R&R plan vide letter dated March 22, 2013. According to the Respondent Nos. 1 to 5, 87-Gramsabhas have passed resolution in favour of implementation of the project. It is stated that joint measurement of nine (9) villages in submergence, has been completed under the Land Acquisition process by organizing Meetings and process of mutual dialogues. The remaining work is being carried out by amicable settlement. The Respondents, therefore, submit that there will not be any violation of PESA Act, 1996. It is also stated that the Mining Authority has granted clearance to the project. We have duly considered relevant aspects of the matter and are of the opinion that there appears no serious legal impediment in allowing irrigation project to go ahead.

44. We cannot take lop-sided view of the principle captioned as: "Sustainable Development", that in fact, is a development strategy which caters to the need of the present without negotiating the ability of future generation to satisfy their needs. The right to life as claimed by the Applicant, is no doubt, guaranteed by Article 21 of the Constitution. One of the facet of Article 21, however, is also the right to ensure



development of the society and welfare of the society. (See Samatha Vs State of Andhra Pradesh) (1997 8 SCC 191). The right to development includes, of course, protection of fundamental human rights. Thus, if the irrigation project is required for larger benefit of the society, then it must be ensured that the Project Affected Families are given justifiable rehabilitation package. Rehabilitation is not only about providing basic amenities, food and shelter. It encompasses support to restore means of livelihood. Rehabilitation of Project Affected Persons (PAP), is a logical fallout of Article 21. They could not be left at the mercy of others. The Project Proponent has to take care of the future needs of Project Affected People. Prior rehabilitation will create a sense of confidence among the project affected family members and they will be in a better position to support their life on their own, at the same time, when the project would become functional.

45. The learned counsel for Respondent Nos.1 to 5, would submit that State Government is giving utmost importance to the compliance of environmental norms and has therefore constituted a local level Committee, consisting of Senior level officers from various departments vide GR dated 13.11.2013. However, no information could be extracted on the



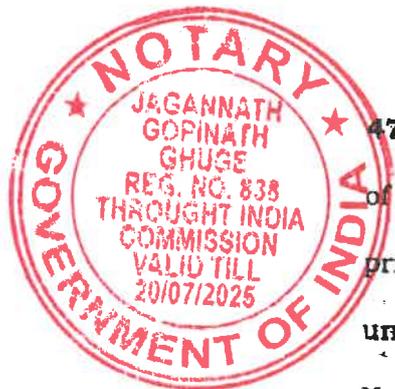
State Environmental Monitoring Committee, which is reported in the said decision. The learned Counsel for Respondent No.6, also raised concern over the submissions made by the MoEF in their affidavit that as per the EIA Notification of 2006, in case of river valley project validity of the EC is ten (10) years for facilitating the Project Proponent for commissioning i.e. beginning of operation of the project. Thus, correct validity has now been communicated through the amendment dated 27.9.2013, to the Project Proponent and therefore the EC is revalidated upto 16.5.2017 for commissioning of the project i.e. beginning of operation of the project. It is, therefore necessary that the project Authorities shall look into the time frame for earlier completion of the project.

46. Similarly, another query regarding time bound implementation of the project was also posed to the Respondents. Here also, we were not able to receive positive commitment to implement the project in a time bound manner. We think that any delay is likely to aggravate the environmental impacts and also raise socio-economic issues. The Hon'ble Supreme Court in the case of *Narmda Project* has also considered two principles while issuing directions and thereafter disposed of the case i.e.

1. *The completion of the project at the earliest,*



2. Ensuring compliances with conditions on which clearance of the project was given, including completion of relief and rehabilitation and taking ameliorative and compensatory measures for environmental protection in compliance with the scheme framed by the Government, thereby protecting the rights under Article-21 of the Constitution.



47. For the reasons discussed hereinabove, we are of the opinion that the irrigation project satisfy the principle of "Sustainable Development", as required under the Environmental norms and Section 20 of the National Green Tribunal Act, 2010. In our opinion, the Application is without much substance. Still, however, the Application cannot be dismissed without giving directions in conformity with the guidelines set out by the Apex Court in the case of *Narmada Bachao Andolan*, referred to above, and ensuring due compliances of certain conditions like implementation of rehabilitation package, *Pari-passu* with commencement of the project. In other words, the project and some of the conditions must be *pari-pasu* in nature. Having regard to these aspects, we dismiss the Application and vacate interim orders, with following directions:

1. The Applicant is at liberty to challenge the forest clearance as and when necessary order

under Section 2 of the Forest (Conservation) Act, 1980, is issued by the State Government.

2. The MoEF shall review the conditions stipulated in EC/FC, considering above aspects in next three months after giving an opportunity to the project proponent.
3. Respondent 1 to 6 shall ensure that environmental safeguard measures are planned and implemented *pari-passu* with progress of work on project.
4. There shall be no impoundment unless necessary resettlement and rehabilitation is fully completed in all respects, as per the approved standards.
- ✓ 5. Respondent 1 to 6 are directed that the catchment area treatment programme and the rehabilitation plans as approved shall be completed ahead of reservoir filling,
- ✓ 6. The Respondent Nos. 2 and 6, are hereby directed to complete 3D non-linear analysis and Dam break analysis for the entire project in 3 months and submit the same to MoEF, if not done earlier.
- ✓ 7. A Committee chaired by Principal Secretary of Environment Department, Govt. of Maharashtra and including Secretaries of departments of Irrigation, Forest, Rehabilitation and other concerned departments of the Govt. of Maharashtra two eminent Environmentalists, and the representatives of the MoEF, is hereby formed till the commissioning of the project, which will review the environmental compliances at each stage of the



construction of the project and shall meet at least once in every three (3) months without fail.

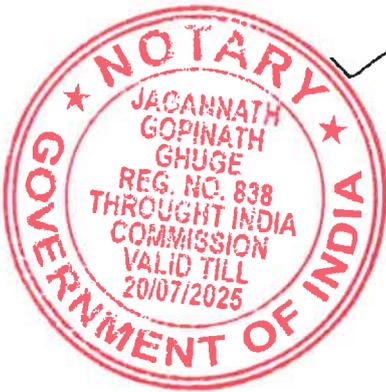
8. Approval for all identified major milestone activities of the project, shall be taken from this Committee, which will ensure compliances of various conditions and proposals, made in the EC and also forest clearance before giving go ahead.

9. A local level Environmental Management Committee, as proposed by the Irrigation department, can continue to work basically as Grievance Redressal Authority and ensure that necessary rehabilitation and resettlement issues as well as environmental issues are sorted out at the local level. However, the Committee should also include representatives of the State Environment department and also the Regional office of the MoEF, as part of this Committee.

10. The proceedings of both State level and local level Committees and also, complete information of the project including various study reports, EIA report, clearances, action plans, the progress of various project activities and compliance of statutory approvals shall be put in public domain on regular basis, preferably through website.

48. The Application stands disposed of. No costs.

.....JM  
(Justice V. R. Kingaonkar)



.....EM  
(Dr. Ajay.A. Deshpande)



